

Tenth Series, Vol. XVII, No. 12

Wednesday, December 9, 1992

Agrahayana 18, 1914 (Saka)

LOK SABHA DEBATES (English Version)

**Fifth Session
(Tenth Lok Sabha)**

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LOK SABHA DEBATES

LOK SABHA

December 9, 1992, Agrayayana 18, 1914
(Saka)

The Lok Sabha met at
Eleven of the Clock

[MR. SPEAKER in the Chair]

ANNOUNCEMENT BY THE SPEAKER

Adjournment of the House upto 15th
December, 1992

[English]

MR. SPEAKER: Not like this. (*Interruptions*)

[Translation]

SHRI MMADAN LALKHURANA (South Delhi): Yesterday, you had allowed Shri Valpayee to speak. So first of all he should be given an opportunity to speak....(*Interruptions*) We would not allow anyone to speak in this way. (*Interruptions*)

[English]

(*Interruptions*)

MR. SPEAKER: I would like to start by

thanking you for helping the Presiding Officer as well as the House to maintain this kind of order and understanding in the House. This is exactly what is required when we are in grave difficulties and to put our heads together without trying to express our views against each other, to try to understand as to what can be done in the situation.

Well, I hope that you will allow me to express my views which are going to be helpful to us to proceed as to how we should conduct ourselves here so that we can overcome the difficulty.

May, I request you, plead with you, not to interrupt me, each and every word mine so that I can conclude it, complete it? After that, if you feel that what I have said has something on which you may not have the same views, we should be very much pleased to allow each one of you, one after the other, to express the views and then to proceed as you please.

I would like to say that the Presiding Officer is the first servant of the House. Whatever you decide will be done by the Presiding Officer. I am sure that you will decide in the manner which will be helpful to the House, which will be helpful to the country, which will be helpful to create a good tradition and a condition which will be helpful for years to come later on. I have no doubt in my mind, but please, I repeat, do not interrupt me even if I am saying something and its not agreeable with you. Once chain is broken we cannot continue.

Shri Atal Bihari Vajpayeero. (*Interruptions*):

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE (*Lucknow*): I will not stop speaking at his direction. (*Interruptions*) He cannot stop me....(*Interruptions*)

As you already know that I have a great regard for you as well as for the Parliament... (*Interruptions*)

SHRI MADAN LAL KHURANA: If Shri Vajpayeeji is not allowed to speak, then he will also not be allowed to speak. (*Interruptions*) Shri Vajpayeeji will speak first as you have granted him permission. (*Interruptions*) If Vajpayeeji is not allowed to speak, we will not allow even the Leader of the House to speak. (*Interruptions*)

[*English*]

MR. SPEAKER: I will allow you, but after me.

(*Interruptions*)

MR. SPEAKER: Only after I have spoken,...

(*Interruptions*)

[*Translation*]

MR. SPEAKER: Don't do like this.

(*Interruptions*)

MR. SPEAKER: Don't act like this.

(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, follow that has been decided... (*Interruptions*)

You should follow the decision taken in your chamber. If decision has been taken to adjourn the House, you should come to that...(*Interruptions*)

AN HON. MEMBER: You should allow Shri Atalji to speak. You had allowed him to speak...(*Interruptions*)

MR. SPEAKER: Yesterday's ruling does not apply today. That is a separate ruling for today. (*Interruptions*)

[*English*]

MR. SPEAKER: I appeal to all of you to sit down.

(*Interruptions*)

MR. SPEAKER: Nobody has precedence over the Speaker.

(*Interruptions*)

MR. SPEAKER: Not like this. You do not realise that what I say will be helpful to all of you.

(*Interruptions*)

MR. SPEAKER: You do not realise that what I am going to say will be helpful to you.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: I think whatever I am going to say will benefit all of you. If you are not allowing e to speak, leave it, I will not insist upon it.

(*Interruptions*)

MR. SPEAKER: If you are going to listen to me, it will benefit all of you. It is upto you whether you want to listen or not.

[English]

MR. SPEAKER: Well, if you do not want to sit down, I would like to say that the Leaders of Parties and the Business Advisory Committee have decided that the House should be adjourned to give the Members opportunity to go back to their constituencies upto 16th of December. Is it the wish of the House?

Hon. Members thumbed the desks in approval

MR. SPEAKER: Mr. Indirajit Gupta, do you want to say something?

(Interruptions)

MR. SPEAKER: I think, I have sense of the House.

MR. SOMNATH CHATTERJEE (Bolpur): Sir, we must condemn what they are doing. This House cannot be held to ransom. We are answerable to the people. We must condemn. This House cannot be held to ransom. *(Interruptions)*

SHRI SOMNATH CHATTERJEE: This House cannot be held to ransom. We are answerable to the people also... *(Interruptions)*

SHRI RAM VILAS PASWAN (Roser): The House must condemn whatever has happened in Ayodhya.. *(Interruptions)*

SHRI SOMNATH CHATTERJEE: Sir, before the House adjourns, we must condemn what has happened in Ayodhya *(Interruptions)*

MR. SPEAKER: This is the place for discussing the things in a composed manner.

MR. SPEAKER: Please understand, either you decide what to do or allow others to decide...

(Interruptions)

MR. SPEAKER: I will allow each one of you to speak..

(Interruptions)

SHRI SOMNATH CHATTERJEE: Sir, the country is burning and the Parliament cannot sit idle..

(Interruptions)

MR. SPEAKER: I will allow you to speak. I will speak in my own fashion and it will help you all.

(Interruptions)

SHRI RAM VILAS PASWAN: Sir, we must condemn wheat has happened in Ayodhya on 6th ... *(Interruptions)*

MR. SPEAKER: Please sit down.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN: Mr Speaker, Sir, you should condemn the the incident of 6th December. ... *(Interruptions)*

MR. SPEAKER: Either you hold discussion yourself or allow me to speak. You do not dictate me the manner in which I should speak.

(Interruptions)

MR. SPEAKER: Either you should dis-

cussion yourself or allow me to speak. Otherwise I will adjourn the House.

(Interruptions)

[English]

MR. SPEAKER: I cannot face fire from both the sides...

[Translation]

MR. SPEAKER: If you want to speak I will give opportunity to all of you one by one. If you don't want to speak, then allow me to speak on behalf of all of you, it will not harm anybody. If you are going to speak, you should speak one by one, or allow your representative to speak who is occupying this chair with your blessings.

Please see, if you hear me it will not do any harm rather it will pave some way.

(Interruptions)

MR. SPEAKER: I understand that it is the desire of the House that peace and amity should prevail throughout our country and this House appeals to all the countrymen to cooperate with us in this task.

We condole the deaths. We cannot take pride in the incident which took place on 6th December.

(Interruptions)

[English]

MR. SPEAKER: I adjourn the House to meet again at 11.00 A.M. on 16th December, 1992.

WRITTEN ANSWERS TO QUESTIONS

[English]

Issue of Passports

*221. SHRI A. CHARLES: Will the PRIME MINISTER be pleased to state:

(a) whether there is considerable delay in issuing passports by the passport offices due to lack of sufficient staff and other reasons;

(b) if so, the details thereof; and

(c) the remedial steps taken in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) to (c). A statement is attached.

STATEMENT

Delays in issue of passports at passport offices have been caused by shortage of staff in the face of a substantial increase in the number of passport applications received at the passport offices and occasional shortages of passport booklets available with the passport offices.

Government have taken a number of measures to reduce delays in the issue of passports. These measures include the creation of 400 additional posts in the Central Passport Organisation; augmentation of supply of passport booklets by India Security Press, Nasik; and a review of all systems and procedures, including the introduction of computerisation in a phased programme in the passport offices.

Sundaram Committee

*222. SHRI PRAFUL PATEL:
SHRI NITISH KUMAR:

Will the Minister of PRIME MINISTER be pleased to state:

(a) whether the Sundaram Committee has recommended easier credit with lower interest rate to make Indian goods competitive in the international market; and

(b) If so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL) INDUSTRIES AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P. J. KURIEN): (a) Yes, Sir.

(b) Based on the Interim Report of the Committee, the Reserve Bank of India has reduced the interest rate by 1% w.e.f. 9.10.92. Reserve Bank of India has also directed commercial banks to ensure that export credit is 10% of each bank's net credit and no exporter is denied legitimate credit.

[Translation]

Export Firms

*223. SHRI CHHEDI PASWAN:
SHRI CHHITUBHAI GAMIT:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government review the functioning of export firms from time to time;

(b) if so, whether any action has been taken against the defaulting firms during the last three years;

(c) if so, the details; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P. J. KURIEN): (a) to (d). Performance of export obligations,

wherever imposed on exporting firms under the terms and conditions of licences is reviewed from time to time. In cases of default action is taken against the defaulting firms which includes debarment, imposition of fiscal penalty, cancellation of Import and export Code Number etc.

[English]

Export of Iron Ore

*224. KUMARI FRIDA TOPNO:
SHRI GOPI NATH GAJAPATHI:

Will the PRIME MINISTER be pleased to state:

(a) whether a greater emphasis has been laid by the Mineral and Metals Trading Corporation to increase the export of iron ore during the Eight Five Year Plan;

(b) if so, the names of the countries which are importing iron ore at present;

(c) the countries with which negotiations have been made to export iron ore;

(d) the achievement made in the export of iron ore in the Seventh Five Year Plan; and

(e) the target set for the Eighth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P. J. KURIEN): (a) to (c) MMTC has plants to export iron ore to various countries to the extent possible.

2. The main countries to which iron ore is presently being exported by

MMTC are Japan, South Korea, China, Pakistan, Romania and Middle East.

3. Negotiations have been held by the MMTC in recent past and contracts

finalised with Japan, Pakistan and Romania for export of iron ore.

4. Exports of iron ore effected by the MMTC during the Seventh Five Year Plan have been as under:-

<i>Year</i>	<i>Quantity (in lakh tonnes)</i>	<i>Value (in Rs. crores)</i>
1985-86	163.95	335.69
1986-87	180.23	362.98
1987-88	145.86	294.42
1988-89	176.45	381.29
1989-90	175.20	496.77

The targets set for export of iron ore by MMTC for the first two years of the Eighth Five Year Plan (1991-92 and 1992-93) are 170 lakh tonnes and 140 lakh tonnes respectively.

[*Translation*]

Estimation of Proportion and Number of Poor

*225. SHRI ANAND AHIRWAR: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Expert Group on estimation of proportion and number of poor set up by the Planning Commission has submitted its report;

(b) if so, the main recommendations thereof;

(c) the steps being taken by the Government thereon; and

(d) if not, the reasons for delay?

THE MINISTER OF STATE FOR PLANNING AND PROGRAMME IMPLEMENTATION AND THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM):

(a) No, Sir.

(b) and (c). Do not arise.

(d) There have been a number of reasons for delay. At the early stages, the Expert Group had desired a number of empirical exercises to be carried out. One of the involved retabulation of commodity-wise and State-wise data on household consumption expenditure collected since 1972-73.

In the meanwhile, there were changes in Government and the Planning Commission was also reconstituted, which involved changes in the composition of the Group. The Chairman of the Group, Dr. D.T. Lakdawala unfortunately expired in April, 1992, which has further delayed the finalisation of the Report.

(English)

Impact of Pricing Policy on Fertilization Units

*226. SHRIMATI GEETA MUKHERJEE:
SHRI R. SURENDER REDDY:

Will the PRIME MINISTER be pleased to state:

(a) whether the new pricing policy for fertilizers has its adverse impact on the indigenous fertilizer manufacturing units;

(b) if so, the details thereof; and

(c) the steps being taken/proposed to be taken to protect the interest of the indigenous fertilizer manufacturers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). Insofar as nitrogenous fertilizers are concerned, no manufacturing units is adversely affected by the 10% reduction in the sale price of Urea or re-introduction of subsidy scheme in respect of low analysis nitrogenous fertilizers. The industry remains protected with each manufacturer being compensated for its assessed cost of production under the Retention Price Scheme.

After removal of price and movement control of phosphatic and potassic fertilizers w.e.f. 25th August, 1992, indigenous phosphatic fertilizer industry is free to sell its products without price control but has to face competition from imports. Units manufacturing DAP have represented that they are faced with a price disadvantage compared to the imported products. Newly set up nitrophosphate units are also facing difficulty because of their high cost of production. There is no indigenous potassic industry in the country.

(c) Measures to enable domestic phosphatic industry to bring down their costs have already been taken. These are abolition of customs duty on import of phosphatic acid, concessions in duty on import of equipment and availability of foreign exchange at official rate for import of raw materials/intermediates for production of DAP and complex fertilizers. Simultaneously import of DAP is now allowed on foreign exchange at market exchange rate which reduces the price disadvantage faced by indigenous units. Proposals are also being worked out for giving relief in customs duty and interest on loans to high cost new units.

Export of Chemicals

*227. SHRI RAM VILAS PASWAN:
SHRI BHOJ KRISHNA HAN-
DIQUE:

Will the PRIME MINISTER be pleased to state:

(a) whether an Indian company has recently exported to Syria certain chemicals with dual use capabilities;

(b) if so, the details thereof;

(c) whether these chemicals are being exported illegally; and

(d) if so, the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P. J. KURIEN): (a) and (b). A consignment of 45 MTs Trimethyl Phosphite (TMP) sent by an Indian company left Indian Port in July, 1992 bound for Syria but was intercepted and brought back to India.

(c) and (d). There was no restriction on the export of TMP upto and inclusive of 29th June, 1992. However, the export policy was amended on 30th June, 1992 providing for a No Objection Certificate (NOC) from the Administrative Ministry before any export could be undertaken.

The above mentioned consignment is reported to have left the Port without the necessary No Objection Certificate. Action under Foreign Trade (Development and Regulation) Act and Exports (Control) Order has been initiated.

[Translation]

Fertilizer Plants

*228. SHRI RAJENDRA KUMAR SHARMA:
SHRI VJAY NAVAL PATIL:

Will the PRIME MINISTER be pleased to state:

(a) the number of fertilizer plants functioning in the country at present and the total production capacity thereof, unit-wise;

(b) the number of fertilizer plants under public sector and private sector out of them, separately,

(c) whether these plants are functioning according to their production capacity;

(d) the names of plants which are not utilising their full capacity; and

(e) the steps taken by the Government to revamp the working of those plants and increase the production capacity during the Eighth Plan?

THE MINISTER OF STATE IN THE

MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (d). A statement showing details of major fertilizer plants functioning in the public sector, cooperative sector and private sector, and their installed capacity and actual production during the periods 1991-92 and 1992-93 (upto October, 1992) is attached.

(e) It will be seen from the Statement that most of the plants in the public sector and all the plants in cooperative and private sectors are producing satisfactorily, with reference to installed capacity. However, the plants of the two old public sector companies, viz, FCI and HFC are not producing to their respective rated capacities.

The retention price-cum-subsidy scheme has built-in incentives to encourage units to increase their production by revamping and retrofits of their plants. In respect of decentralised fertilizers also increasing the production by revamp etc. will achieve lower units cost of production which will make them competitive in the market. Units producing satisfactorily and having their internal resources have drawn up plans to increase their production during the VIII Plan.

An outlay of Rs. 227 crores for HFC and Rs. 430 crores for FCI has been included for the VIII Plan for various schemes including revamping/rehabilitation of their units. Actual implementation of the revamping measures will, however, depend on the technical and financial viability of the revamping measures and availability of funds through budgetary support. It may be stated that as required under the provisions of the Sick Industrial Companies Act, 1985, as amended recently, both FCI and HFC have referred their cases to the Board for Industrial and Financial Reconstruction (BIFR) which has since declared the as sick companies.

STATEMENT

Unit-wise Capacity and Production during 1991-92 and 1992-93 (April to October)

Nitrogen

(Excluding Industrial Nitrogen)

Name of the plant	Installed Capacity as on 31.10.92 ('000MT)	Production ('000 MT) %age Cap. Utilzn			
		1991-92 (Actual)	1992-91 April '92- Oct. '92	1991-92	1992-93 April '92 Oct. '92
1	2	3	4	5	6
1) Public Sector					
F.C.I.					
Sindi Mbdh.	210.0	105.6	88.9	48.2	52.4
Gorakhpur	131.0	0.0	0.0	0.0	0.0
Ramesgundam	228.0	86.3	20.8	38.7	15.5
Talcher	228.0	53.5	13.5	23.5	10.2
Total F.C.I.	806.0	247.4	101.0	30.7	21.5

Name of the plant	Installed Capacity as on 31.10.92 (⁰⁰⁰ MT)	Production (⁰⁰⁰ MT) %age Cap. Utilzn					
		1991-92 (Actual)	1992-91 April '92- Oct. '92	1991-92	1992-93 April '92 Oct. '92	1991-92	1992-93
		2	3	4	5	6	
H.F.C:							
Namrup-I	21.0	0.1	0.2	0.5	1.6		
Namrup-II	152.0	35.8	18.9	23.6	21.3		
Namrup-III	177.0	90.2	62.0	51.0	60.0		
Durgapur	152.0	49.9	15.7	32.8	17.7		
Barauni	152.0	33.8	30.1	22.2	33.9		
Total H.F.C.	645.0	209.8	126.9	32.1	33.3		
N.F.L.:							
Nangal-I	80.0	48.2	27.9	60.3	59.8		
Nangal-II	152.0	145.9	100.4	96.0	113.2		

Name of the plant	Installed Capacity as on 31.10.92 (⁰⁰⁰ MT)	Production (⁰⁰⁰ MT) %age $\frac{Upr. Utilzn}{}$			
		1991-92 (Actual)	1992-91 April '92- Oct. '92	1991-92	1992-93 April/92 Oct. '92
		3	4	5	6
Bhatinda	235.0	249.1	125.6	106.0	91.6
Parlipat	235.0	213.7	126.8	90.9	92.5
Vijaypur	334.0	410.9	233.5	123.0	119.8
Total N.F.L.	1036.0	1067.8	614.2	103.1	101.6
FACT:					
Udyogmandal	98.0	54.5	33.4	55.6	58.4
Cochin-I	152.0	92.4	49.9	60.8	58.3
Cochin-II	96.0	109.2	64.8	113.8	115.7
Total FACT	346.0	256.1	148.1	74.0	73.4
R.O.F.:					
Trombay	90.0	78.0	49.3	86.7	93.9

Name of the plant	Installed Capacity as on 31.10.92		Production ('000 MT) %age Cap. Utiln			
	('000MT)	2	1991-92	1992-91	1991-92	1992-93
			(Actual)	April '92-Oct. 92	April '92-Oct. 92	April '92 Oct. '92
1		3	4	5	6	
Trombay-IV	75.0	75.0	57.3	36.1	76.4	82.5
Trombay-V	152.0	152.0	112.0	74.1	73.7	83.6
Thal	683.0	683.0	593.3	363.7	86.0	91.3
Total R.C.F.	1000.0	1000.0	840.6	523.2	84.1	89.7
MFL: Maddras	176.0	176.0	149.1	80.0	84.7	77.9
SAIL: Rourkela	120.0	120.0	48.0	26.4	40.0	37.7
NILC: Neyveli	70.0	70.0	62.2	27.4	88.9	67.2
PPL: Paradeep	130.0	130.0	115.5	60.8	88.8	80.2
By product	38.0	38.0	24.2	9.4	63.7	42.4
Total Pub. Sector	4376.0	4376.0	3020.7	1717.5	69.0	67.3

Name of the plant	Installed Capacity as on 31.10.92 ('000MT)	Production ('000 MT) %age Cap. Utilizn			
		1991-92 (Actual)	1992-91 April '92- Oct. 92	1991-92	1992-93 April '92 Oct. '92
1	2	3	4	5	6

i) Coop. Sector.

IFFCO: Kailoi	182.0	188.1	105.2	103.4	98.1
: Kandla	120.0	134.7	76.3	112.2	109.1
: Phulpur	228.0	232.8	165.0	102.1	124.1
: Anonla	334.0	390.8	214.4	117.0	110.1
Total IFFCO	864.0	946.4	561.0	109.5	111.3
KRIBHCO: Hazira	668.0	782.0	465.8	117.1	119.5
Total: Coop. Sector	1532.0	1728.4	1026.8	112.8	114.9

iii) Private Sector

GSFC : Baroda	236.0	293.9	179.0	124.5	130.0
CFL : Vizag	84.0	103.9	60.1	123.7	122.7

Name of the plant	Installed Capacity as on 31.10.92 (^{'000} MT)	Production (^{'000} MT) %age Cap. Utilzn							
		1991-92 (Actual)	1992-91 April '92-Oct. 92	1991-92	1992-93 April'92 Oct. '92				
		2	3	4	5				
1									
SFC : Kotal	52.0	152.0	167.5	87.2	110.2				
IEL : Kanpur	310.0	292.7	158.0	94.4	87.4				
ZAC : Goa	198.0	254.6	128.9	128.6	11.6				
SPIC : Tuticorin	312.0	382.6	225.2	122.6	123.7				
MCF : Mangalore	181.0	147.0p	54.8	81.2	51.6				
EID : Parry Ennore	15.0	16.5	9.6	110.0	109.2				
GNFC : Bharuch	340.0	374.1	183.5	110.0	92.6				
TAC : Tuticorin Alk.	16.0	17.3	9.6	108.1	102.8				
PNF : Nangal	16.0	10.9	7.7	68.1	82.5				
HLL : Haldia	29.0	27.6	17.8	95.0	105.1				
IGFCC : Jagdishpur	334.0	329.5	201.4	98.7	103.6				

Name of the plant	Installed Capacity as on 31.10.92 ('000MT)	Production ('000 MT) %age Cap. Utilzn			
		1991-92 (Actual)	1992-91 April '92- Oct. 92	1991-92	1992-93 April'92 Oct.'92
1	2	3	4	5	6
GSFC : Silka	59.0	64.8	40.5	109.8	117.2
GFC : Kakinada	54.0	61.7	39.8	114.3	126.8
NFCL : Kakinada	228.0 (152)	0.0	42.6	0.0	74.8
DFCL : Talaja	53.0	3.8	19.0	0.0	61.9
By Product	6.0	3.8	2.9	63.3	82.9
Total Pvt. Sector	2623.0 (2547)	2552.2	1467.6	97.3	100.9
Total (I+II+III)	8531.0 (8455)	7301.3	4211.9	85.5	85.9

Figures in () indicate Effective Capacity for calculating %age Capacity utilisation of NFCL Kakinada, Pvt. Sector and Total.

Name of the plant	Installed Capacity as on 31.10.92 (⁰⁰⁰ MT)	Production (⁰⁰⁰ MT) %age Cap. Utilzn			
		1991-92 (Actual)	1992-91 April '92- Oct. 92	1991-92	1992-93 April '92 Oct. '92
1	2	3	4	5	6
I Public Sector					
FACT:					
Unyogmandal	30.0	29.1	17.1	97.0	97.7
Cochin-II	114.0	120.9	70.6	106.1	106.2
Total FACT	144.0	150.0	87.7	104.2	104.4
R.C.F.					
Trombay	45.0	50.4	35.0	112.0	133.3
Trombay IV	75.0	57.3	36.1	76.4	82.5
Total R.C.F.	120.0	107.7	71.1	89.7	101.6
MFL : Madras	112.0	133.6	75.0	119.3	114.8
PPL : Paradeep	331.0	295.1	155.3	89.2	80.4
HCL : Khetri	30.0	115.5	5.4	38.3	30.9
PPCL : Amjhore	42.0	27.4	17.2	65.2	70.2

Name of the plant	Installed Capacity as on 31.10.92 ('000MT)	Production ('000 MT) %age Cap. Utilzn			
		1991-92 (Actual)	1992-91 April '92 - Oct. 92	1991-92	1992-93 April '92 Oct. '92
1	2	3	4	5	6
SSP Units	13.0	6.4	4.5	49.2	59.3
Total Pub Sector	792.0	731.7	416.2	92.4	90.1
II Coop. Sector:					
IFFCO : Kandla	309.0	349.9	197.8	113.2	109.7
III Private Sector					
GSPC : Baroda	50.0	82.7	49.4	165.4	169.4
CFL : Vizag	104.0	107.8	64.5	1-3.7	106.3
ZAC : Goa	111.0	120.5	70.0	108.6	108.1
SPIC : Tuticorin	191.0	219.2	128.2	114.8	115.1
MGF : Mangalore	63.0	67.5	26.9	107.1	73.2
EID Parry Ennore	19.0	20.6	11.9	108.4	107.4

Name of the plant	Installed Capacity as on 31.10.92 (^{'000} MT)	Production (^{'000} MT) %ags Cap. Utilzn			
		1991-92 (Actual)	1992-91 April '92- Oct. 92	1991-92	1992-93 April '92 Oct. '92
		3	4	5	6
GNFC Bharuch	33.0	28.4	18.7	86.1	97.1
HILL : Haldia	71.0	70.5	45.5	99.3	105.9
GSFC : Sikka	150.0	165.6	103.4	110.4	118.2
GFC : Kakinada	138.0	157.6	101.6	114.2	126.2
DFCL : Talaja	53.0	3.8	19.0	0.0	61.5
SSP Units	738.0	436.1	196.8	60.6	45.7
Total Pvt. Sector	1721.0	1480.3	835.9	89.7	83.3
Total (I+II+III)	2822.0	2561.9	1449.9	93.1	88.1

Pattern of UPSC Examination

*229. SHRI BARE LAL JATAV:
SHRI MRUTYUNJAYA
NAYAK:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to improve the pattern of examinations conducted by the Union Public Service Commission to plug the various loopholes noticed in recent past; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC, GRIEVANCES AND PENSIONS (SHRI AMTI MARGARET ALVA): (a) and (b). Under Article 320(1) of the Constitution, the Union Public Service Commission is charged with the responsibility of conducting examinations for appointments for services under the Union of India. The Commission constantly reviews the pattern of examination.

The Satish Chandra Committee appointed by UPSC, has submitted its report in regard to Civil Services examinations. Further, in the wake of allegations of leakage of question papers of Civil Services (Preliminary) Examination, 1992, UPSC reviewed the existing arrangements for their examinations, and consequently, for the conduct of future examinations. UPSC will strengthen their procedures so as to improve security arrangements at the examination venues.

Rural Energy Scheme

*230. SHRI SURYA NARAIN YADAV:
Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to expand the Rural Energy Scheme;

(b) if so, the target fixed for the expansion of the said Scheme in Bihar during the Eighth Five Year Plan; and

(c) the amount required to be spent in this regard and the number of persons to be benefited in Bihar?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKHRAM): (a) and (b). Yes, Sir. The Government is promoting various programmes for meeting rural energy needs. Popularisation of biogas, improved chulhas and solar cookers is being taken up for meeting cooking energy requirement. Solar photovoltaic systems, wind pumps, biomass gasifiers and small hydel projects are being taken up for meeting needs for lighting, water pumping and electrical energy. Solar thermal systems are also installed for meeting water heating requirements. Status of achievement of various systems & devices installed in the country is given in statement-I. For the 8th Five Plan, the State Govt, of Bihar (BREDA) has proposed to take up installation of 60,000 biogas plants, 7.50 lakh Improved Chulhas, 12,000 nos. of Solar cookers, 3.50 lakh litres per day of Solar water heating systems, 4000 nos. of Solar photovoltaic systems, 1200 nos. of wind energy systems and 50 projects of Mini/Micro hydel in the State of Bihar. The status of achievements of various systems devices already installed in the State of Bihar upto 31.3.92, is given in Statement-II.

(c) Rs. 2475.00 lakh has been allocated in the State plan Sector for the development and popularisation of various types of non-conventional energy sources during the 8th Five Year Plan to the State of Bihar. In addition, financial assistance from the Central Sector is being provided to the State

of Bihar as per financial norms of various programmes of non-conventional energy sources and Integrated Rural Energy Programme on year to year basis.

As per plan proposal of the State Govt. nearly 8.38 lakh families are likely to benefit directly through various programmes during the 8th Five Year Plan.

STATEMENT-I

Status of Systems & Devices Installed in the Country for Meeting/Supplementing Rural Energy needs.

Sl. No.	Programme	Units	Cumulative Achievement Upto 31.8.92
1	2	3	4
1.	Family size biogas plants	Nos. in lakh	16.16
2.	Community/Institutional Biogas Plants	Nos.	820
3.	Improved Chulhas	Nos. in lakh	127.56
4.	Domestic Solar Water Heating Systems	Nos.	10,292
5.	Industrial Solar Water Heating Systems	Nos.	4,907
6.	Solar Sills	Nos.	9,873
7.	Solar Timber Kilns	Nos.	71
8.	Solar Air Heaters	Nos.	61
9.	Solar Cookers	Nos.	2,27,483
10.	Villages provided with Photovoltaic street lights	Nos.	8,394

Sl. No.	Programme	Units	Cumulative Achievement Upto 31.8.92
1	2	3	4
11.	Photovoltaic Water Pumps	Nos.	741
12.	Photovoltaic Power Units	KWp	316.9
13.	Photovoltaic Community lights/TV and community facilities	Nos.	719
14.	Photovoltaic Domestic lighting units	Nos.	11,430
15.	Photovoltaic Street Lights	Nos.	28,887
16.	Wind Pumps	Nos.	2,922
17.	Wind Farms	MW.	42.97
18.	Mini-Micro Hydro	MW.	86.44
19.	Urjagram Energy Surveys	Nos.	1,622
20.	Urjagram Projects	Nos.	168

Sl. No.	Programme	Units	Cumulative Achievement Upto 31.8.92
1	2	3	4
21.	Biomass Energy Plantations	Hectares	17,110
22.	Biomass Gasifiers/Stirling Engines	Nos.	1,040

STATEMENT-III

Status of Systems & Device Installed in the states of Bihar for Meeting/Supplementing Rural Energy needs.

Sl. No.	Programme	Units	Cumulative Achievement Upto 31.8.92
1	2	3	4
1.	Family size biogas plants	Nos. in lakh	0.68
2.	Community/Institutional Biogas Plants	Nos.	16.
3.	Improved Chulhas	Nos. in lakh	6.73
4.	Industrial Solar Water Heating Systems	Nos.	512
5.	Photovoltaic Water Pumps	Nos.	28
6.	Photovoltaic Community lights/TV and community facilities	Nos.	3
7.	Photovoltaic Domestic lighting units	Nos.	148
8.	Photovoltaic Street Lights	Nos.	351
9.	Wind Pumps	Nos.	252
10.	Urjagram Projects	Nos.	8

Sl. No.	Programme	Units	Cumulative Achievement Upto 31.8.92
1	2	3	4
11.	Biomass Energy Plantations	Hectares	150.00
12.	Biomass Gasifiers/Stirling Engines	Nos.	1

Science and Technology Projects in Bihar

*231. SHRI SHIBU SOREN: Will the PRIME MINISTER be pleased to state:

(a) whether infrastructure facilities for launching various programmes being run by the Science and Technology Ministry are available at various places in Bihar;

(b) if so, the steps taken to exploit the resources therein;

(c) the time by which the Government propose to take initiative in this regard; and

(d) the details of the projects proposed to be launched in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENTS OF ELECTRONICS AND OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (d). Department of Science and Technology (DST) has a specific scheme to provide support to the technical secretariats of the State Councils on Science and Technology which are to play a promotional role and act as a focal point in the States for planning, guiding, evaluating, monitoring, encouraging, coordinating, and in general spreading Science and Technology activities at the State level.

Support to the technical secretariat for Bihar Council on Science and Technology (BCST) has been given by Department of Science and Technology since 1984. Bihar Council has established: Remote Sensing Centre in Cooperation with Department of Space; and Electronic Research and Development Centre at Musaffarpur Institute of technology in cooperation with Department of Electronic; and a Science and Technology

Entrepreneurs Park at Bihar Institute of Technology and another in Bhagalpur District, Along with an Entrepreneurship Development Cell at Regional Institute of Technology, all of which have been in corporation with the Department of Science and Technology. The Bihar Council has under its State Plan set up Instrumentation and Repair Cells at the Bihar Institute of Technology and the Regional Institute of Technology. The Bihar State Council has also established; 2 centres for Appropriate Technology at Gulmia and Hazari-bagh; 5 District Science Centres at Daltanganj, Ranchi, Gumla, Lohardagga and Bhagalpur, for popularization of Science; Indira Gandhi Science and Planetarium Complex at Patna; as well as Shri Krishna Science Centre at Patna.

Department of Science and Technology (SOI) through its various schemes promoters and supports programmes and projects received from investigators in Science and Technology institutions, and Science and Technology voluntary agencies.

[English]

Bio-Gas Plants

*232. DR. R. MALLU:
SHRI GAYA PRASAD KORI:

Will the PRIME MINISTER be pleased to state:

(a) whether the State of Gujarat tops in use of bio-gas;

(b) the number of bio-gas plants set up in the country and the number out of these in working condition, State-wise;

(c) the estimated installed and actual capacity of these plants;

(d) whether the Government made any

analysis of cost benefit ratio; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) Yes, Sir. The State of Gujarat topped in setting up the highest number of family type biogas plants during 1991-92 under the National Project for Biogas development.

(b) Information on the number of family type biogas plants set up in different States and Union Territories during the period 1981-82 to 1991-92 under the National Project for Biogas Development is given the Statement attached. An evaluation survey study of biogas plants set up during the Seventh Five-Year Plan period has been conducted

recently by the National Council of Applied Economic Research, New Delhi, and its report indicated that on an all-India basis about 75.4 percent of the commissioned plants were found working satisfactorily as State-wise details given in the Statement -II attached.

(c) The estimated installed capacity of over 15.75 lakh family type biogas plants set up so far is about 63 lakh cubic metres biogas production per day. However, the actual production of biogas from these plants would depend upon number of factors, such as availability of cattle dung and water, climate operation of biogas plants by individual owners, etc.

(d) and (e). According to a study conducted by the Indian Institute of Management, Ahmedabad, in 1984, the benefit-cost ratio of a two cubic metres capacity family type biogas plant was estimated to be 1.60.

STATEMENT-I

State-wise total number of Biogas Plants set-up during the period 1981-82 to 1991-92 under the National Project on Biogas Development

<i>S.No.</i>	<i>State/Union Territory</i>	<i>Total number of family type plants set up</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Andhra Pradesh	1,11,682
2.	Arunachal Pradesh	89
3.	Assam	10,734
4.	Bihar	68,263
5.	Goa and Daman and Diu	1,867
6.	Gujarat	1,52,531
7.	Haryana	22,074

<i>S.No.</i>	<i>State/Union Territory</i>	<i>Total number of family type plants set up</i>
<i>1</i>	<i>2</i>	<i>3</i>
8.	Himachal Pradesh	28,074
9.	Jammu & Kashmir	955
10.	Karnataka	81,154
11.	Kerala	31,607
12.	Madhya Pradesh	45,104
13.	Maharashtra	4,72,131
14.	Manipur	532
15.	Meghalaya	269
16.	Mizoram	789
17.	Nagaland	124
18.	Orissa	69,815
19.	Punjab	19,392
20.	Rajasthan	42,551
21.	Sikkim	814
22.	Tamil Nadu	1,46,263
23.	Tripura	274
24.	Uttar Pradesh	2,10,283
25.	West Bengal	56,297
26.	Andaman and Nicobar	98
27.	Chandigarh	82
28.	Dadra & Nagar Haveli	149

<i>S.No.</i>	<i>State/Union Territory</i>	<i>Total number of family type plants set up</i>
1	2	3
29.	Delhi	617
30.	Pondicherry	490
Grand Total		15,75,030

STATEMENT-II

Devaluation Survey of Household Biogas Plants set-up during Seventh Five Year Plan by National Council of Applied Economic Research, New Delhi-Status of Working Biogas Plants

<i>S.No.</i>	<i>State/Union Territory</i>	<i>Plants found working satisfactorily (%)</i>
1	2	3
1.	Andhra Pradesh	73.9
2.	Assam	90.3
3.	Bihar	55.6
4.	Gujarat	85.4
5.	Haryana	82.0
6.	Himachal Pradesh	79.2
7.	Karnataka	94.8
8.	Kerala	85.1
9.	Madhya Pradesh	79.0
10.	Maharashtra	78.6
11.	Mizoram	46.8
12.	Orissa	76.6

<i>S.No.</i>	<i>State/Union Territory</i>	<i>Plants found working satisfactorily (%)</i>
1	2	3
13.	Punjab	99.7
14.	Rajasthan	44.4
15.	Tamil Nadu	78.8
16.	Uttar Pradesh	45.1
17.	West Bengal	90.6
All-India Average		75.4

[*Translation*]

Sub-Standard essential commodities through F.P.S

*233. SHRI HARI KEWAL PRASAD:
SHRI VILASRAO NAG-
NATHRAO GUNDE-
WAR:

Will the PRIME MINISTER be pleased to state:

(a) whether sub-standard rice, sugar, wheat and flour have been distributed to the consumers in Delhi through the Fair Price Shops during the last six months;

(b) if so, the number of complaints received and cases detected;

(c) the action taken by the Government in this regard so far; and

(d) the steps being taken to check such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (d). Delhi Administration has reported that 20 complaints have been received from consumers regarding quality of food articles distributed by Fair Price Shops (FPSs) in the last six months. All such complaints are enquired into and action is taken against the FPS operators indulging in unfair trade practices. Efforts are made to ensure that only quality food articles are issued to the FPSs. Food Corporation of India issues only specified Quality of foodgrains to Delhi State Civil Supplies Corporation (DSCSC). DSCSC is allowed to inspect the stocks before accepting the same. DSCSC makes arrangements to transport and deliver the PDS commodities at the doorsteps of Fair Price Shops. The FPS operators can refuse to accept poor quality stocks and file a complaint regarding the quality of articles issued to them within 72 hours of delivery. Commodities of poor quality are replaced in all cases of valid complaints.

[English]

Import of Carbaryl

*234. SHRI SIVAJI PATNAIK:
SHRI HANNAN MOLLAH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to import carbaryl;

(b) if so, the details thereof;

(c) whether some cheaper and safer substitutes of carbaryl are available in the market; and

(d) if so, whether the Government propose to switch over to those substitutes and review the decision to import carbaryl?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (d). Government does not import Carbaryl. Carbaryl is a registered and safe pesticide and its import is governed by the current Import and Export Policy. Pesticides that are substitute for Carbaryl are Endosulfan, Monocrotophos, Phosphamidon, Phosalone, Fenvalerate, Quinalphos, etc. These are also widely use.

[Translation]

Contract of BHEL Iran

*235. SHRI DHARAMPAL SINGH MALIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Bharat Heavy Electricals Limited has bagged any contract for setting up a thermal power station in Iran; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) No, Sir.

(b) Does not arise.

[English]

Licences to Industries

*236. SHRI K.P. SINGH DEO: Will the PRIME MINISTER be pleased to state:

(a) whether the industrial licences are still given for some Industries;

(b) if so, the list of such industries;

(c) whether the Government have a proposal to further liberalise the industrial licensing policy; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAH): (a) and (b). Industrial Licences are being given for 18 industries covered under compulsory licensing and the industries proposed to be located within the restricted location. List of industries covered under compulsory licensing is placed in the statement attached.

(c) and (d). Liberalisation of the Industrial Policy is a continuing process.

STATEMENT

List of Industries under Compulsory Licensing

1. Coal and Lignite.

2. Petroleum (other than crude) and its distillation products.
3. Distillation and brewing of alcoholic drinks.
4. Sugar.
5. Animal fats and oils.
6. Cigars and cigarettes of tobacco and manufactured tobacco substitutes.
7. Asbestos and asbestos-based products.
8. Plywood, decorative veneers, and other wood based products such as particle board, medium density fibre board, block board.
9. Raw hides and skins, leather, cham-ois leather and patent leather.
10. Tanned or dressed furskins.
11. Motor cars.
12. Paper and Newsprint except bagasse-based units.
13. electronic aerospace and defence equipment; All types.
14. Industrial explosives, including detonating fuse, safety fuse, gun powder, nitrocellulose and matches.
15. Hazardous chemicals.
16. Drugs and Pharmaceuticals (ac-cording to Drug Policy).
17. Entertainment Electronics (VCRs, Colour TVs, C.D. players, Tape Recorders).

18. White Goods (~~Domestic Refrigerators, Domestic Dishwashing machines, Programmable Domestic Washing Machines, Microwave ovens, Airconditioners~~).

Note: The compulsory licensing provisions would not apply in respect of the small-scale units taking up the manufacture of any of the above items reserved for exclusive manufacture in small-scale sector.

Public Sector Undertakings

*237. SHRI MOHAN RAWALE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated a policy paper/mechanism for viable and borderline public sector undertakings to offer their equity to workers in offload-ing shares of these undertakings, and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P. K. THUNGON): (a) and (b). The Govern-ment have decided, in principle, to offer the equity of some selected public sector under-takings to their workers not exceeding 5% of the paid-up capital.

H.M.T.

*238. KUMARI PUSHPA DEVI SINGH: Will the PRIME MINISTER be pleased to state:

(a) the total profit earned by the Hindus-tan Machine Tools Ltd. during the last three years;

(b) whether more branches of H.M.T.

are proposed to be opened in some States during the Eighth Plan;

(c) if so, the details thereof;

(d) whether H.M.T. also proposes to modernise and expand its existing units during the Eighth Plan; and

(e) if so, the amount earmarked for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF MINISTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) The profit earned by HMT during the last three years are as follows:-

<i>(Rs. in lakhs)</i>	
<i>Year</i>	<i>Net profit</i>
1991-92	2608
1990-91	1414
1989-90	481

(b) No, Sir.

(c) does not arise.

(d) and (e). HMT proposes to modernise and expand its existing units in the 8th plan with a total allocation of Rs. 650 crores.

Foreign Proposals by FIPB

*239. SHRI SRIBALLAV PANIGRAHI: Will the PRIME MINISTER be pleased to state:

(a) the details of foreign investment proposals recommended by the Foreign Investment Promotion Board and approved by the Government so far; and

(b) the sectors in which foreign investment has been approved?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI-MATI KRISHNA SAHI): (a) 100 proposals recommended by the Foreign Investment Promotion Board have been approved till 31st October, 1992. These proposals envisage foreign direct investment of Rs. 2370.79 crores. The details of these proposals have been laid on the table of the House on 2nd December, 1992 in reply to Unstarred Question No. 1392.

(b) The main sectors in which these foreign investment proposals have been approved are electronics, and electric goods, computer software, automobiles, machinery and equipments, telecommunications, food processing industries, textiles, drugs, glass, granites, leather goods, oil refinery, power, petroleum products etc.

Regarding Production of Polyester

*240. SHRI SARAT CHANDRA PATANAYAK: Will the PRIME MINISTER be pleased to state:

(a) the name of companies granted licence for production of polyester staple fibres (PSF) and polyester filament yarns (PFY) in the country;

(b) the total quantity of production and demands of PSF and PFY during 1991-92;

(c) whether the Government propose to import PSF to meet the domestic needs; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): (a) According to the industrial policy announced by the

Government in July, 1991, the production of Polyester Staple Fibre (PSF) and Polyester Filament Yarn (PFY) has been delicensed. The names of the companies who have been granted licence for production of PSF and

PFY earlier are given in the statement attached.

(b) The estimated total production and demand of PSF and PFY during 1991-92 are given below:-

	<i>Production</i>	<i>Demand</i>
PSF	136136	126000
PFY	205109	208000

(c) No. Sir.

2. Century Enka Ltd.

(d) Does not arise.

3. Baroda Rayan

STATEMENT

Polyster Staple Fibre

Name of the company

1. Reliance Industries Ltd.

6. Modipon

2. J.K. Synthetics

7. Shree Synthetics

3. JOT Fibre Ltd.

8. JCT Ltd.

4. Indian Organic

9. LML Fibres

5. BRPL

10. Sterling Steels

6. Calico Ltd.

11. Nirlon

7. ICI (I) Ltd.

12. Petrofils Cooperative Ltd.

8. Swadeshi Polytex Ltd.

13. orkay Silks

9. India Polyfibres Ltd.

14. Haryana Petrocheicals

10. Orissa Synthetics

15. Parasrampurua Synthetics

Polyester Filament Yarn

1. Reliance Industries Ltd.

16. Indian Organic

17. Ester (I) Ltd.

18. DCL Ployester

19. Hindustan Pipe Udyog
20. Sangi Polysters
21. Raymond Synthetics
22. Orissa Synthetics
23. Prag Bosimi Synthetics
24. Ashish Polyfibres
25. LK Polyfibres
26. Futuron Polyfibres
27. Rajshree Polyfil

Assistance for Developmental Activities

2552. SHRI HARISH NARAYAN

PRABHU ZANTYE: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the Centrally sponsored schemes being implemented in Goa; and

(b) the amount provided to State for the purpose during 1991-92 and 1992-93 scheme-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRISUKHRAM): (a) and (b). A statement is attached.

STATEMENT

Centrally Sponsored Schemes of Goa State.

(Rs. in lakhs)

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
AGRICULTURE			
Scheme retained as CSS			
1.	Integrated Programme for rice development	40.46	10.00
2.	Eradication of Pest and Diseases	-	-
3.	Coconut development scheme for providing irrigation facilities	1.50	1.00
4.	Intensive Pulse Development Programme	1.00 0.20	0.25 0.20
5.	Cashew Integrated Programme for Development of cashew	14.28	29.79
6.	Spices package Programme	1.93	1.82
7.	Soil Survey Organisation	4.00	3.00

(Rs. in lakhs)

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
8.	National watershed Development Programme for Rainfed area (NWDPPRA)	5.50	5.50
9.	Bio-Gas	-	9.00
10.	Western Ghats Development Programme	32.00	26.45
11.	Assistance to Small & Marginal Farmers	-	discontinued
12.	Integrated Development of tropical & Arid Zone Rjuvoneiton of mango	2.19	10.35
13.	Oil Palm	-	16.00
14.	National Garden	2.75	8.50
15.	I.P.M.	-	0.15
2403-ANIMAL HUSBANDRY			
1.	Rinderpest Eradication	2.00	5.50

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93	₹Rs. in lakhs)
1	2	3	4	
2.	Strengthening of Animal Husbandry Statistics	1.25	4.00	
3.	Animal Disease Surveillance Scheme	-	1.00	
4.	Foot and Mouth Disease control of epizootics	-	1.00	
5.	Systematic control of Livestock Disease of National Importance	-	0.60	
6.	Special Livestock Breeding Programme	-	-	
7.	State Veterinary Council	-	0.30	
8.	Conservation of Indigenous breed	-	5.00	
9.	Special Component Plan	0.68 (Special Central assistance)	3.20	
FISHERIES				
1.	Land & Berthing	-	-	

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93	(Rs. in lakhs)
1	2	3	4	
2.	Integrated brackish water fish farm development & fallow land for fish culture (utilisation of marshy & fallow land for fish culture)	14.50	36.88	
	A. Development of brackish water	-	-	
	B. Strengthening of technical wing area	-	-	
	C. Brackish water fish farm development agency	-	-	
	D. Pilot prawan hatchery at Benaullim	-	-	
	E. Pilot farm at Ckorao, Durga and Chinchinim	-	-	
	F. Development of infrastructure facilities for brackish water fish culture	-	-	
	G. Setting up prawan seed hatchery in private public sector	-	-	
	H. Establishment of prawan feed mill	-	-	

(Rs. in lakhs)

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
3.	Enforcement and protection of reserved fishing areas along Goa coast		10.20
4.	Mechanisation fishing crafts/motorisation of traditional crafts (Motorisation)	0.85	10.00
5.	Fisheries Development Corporation	-	-
6.	Assistance to fishermen for fishing requisites	-	-
7.	Group Accident Insurance Scheme	0.16	0.32
8.	Reimbursement Excise duty on Diesel	1.08	2.60
	FOREST		
	Schemes retained as CSS		
1.	Social forestry (under RIA i.e. NREP, FLEOP, JRY)	-	-

Sl. No.	Name of the Scheme	(Rs. in lakhs)			
		Annual Plan 1991-92 Total Central assistance released	Annual Plan 1992-93	Provision in the Annual Plan 1992-93	
1	2	3	4		
2.	Social Forestry (incl. fuelwood plantations (Centrally Sponsored Schemes)	3.15	10.00		
3.	Action Plan for conservaton* of mangrove ecosystem i) Plantation & maintenance of earlier plantation	1.91	-		
4.	Assistance for the development of National parks and sanctuaries (modified to assistance for development of sanctuaries) at Cotigao, Bondia, Bhawan, mahavir.	2.00	-		
5.	Integrated wasteland Development scheme on Inhabitation	6.70	-		
6.	Minor Forest Produce including medical plants Dev. scheme	-	-		
7.	Acquisition of land	-	-		
8.	Seed Development Programme	-	-		
	FORESTS				
1.	Scheme to be transferred to the State				

Sl. No.	Name of the Scheme	(Rs. in lakhs)		
		Annual Plan 1991-92 Total Central assistance released	Annual Plan 1992-93	Provision in the Annual Plan 1992-93
1	2	3	4	4
	a) Already transferred	-	-	3.90
	l) Development of infrastructure for protection of Biotic interference	-	-	-
	ll) People's Nurseries	-	-	5.00
	Total			
	R.D.A.			
1.	National Programme of Improved smokeless Chullahs	12.79		6.73
	IRRIGATION			
	Schemes retained as CSS Command Area Development			
1.	Const. of water courses of field channels			
	(i) SIP			
	(ii) AIP			

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93	(Rs. in lakhs)
1	2	3	4	4
2.	(iii) TIP Land shaping and levelling (i) SIP (ii) AIP (iii) TIP	33.50	92.00	
3.	Other Expenditure (i) SIP (ii) AIP (iii) TIP	2.71	28.00	
	Total	6.32	30.00	
3.	Other Expenditure			

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93	(Rs. in lakhs)
1	2	3	4	
	(i) SIP	6.32	30.00	
	(ii) AIP			
	(iii) TIP			
	Total			
	Director & Admn.			
	(i) SIP	7.77	44.00	
	(ii) AIP			
	(iii) TIP			
	Total			
	Total (1 to 4)			
	(i) SIP			

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
(ii) AIP	└──┘	50.30	194.00
(iii) TIP			
ELECTRICITY			
<i>Scheme retained as CSS</i>			
1.	220 KV D/C Noghari Ponda line on towers (Goa portion)		4.50
2.	Stringing of 220 KV Kolhapur Ponda 2nd circuit (Goa portion) on existing double circuit towers		5.07
Total			
INDUSTRIES AND MINES			
<i>(a) Already transferred</i>			
1.	Payment of 10%, 15%, 25% outright grant subsidy to industrial units set up in selected backward areas		.

Sl. No.	Name of the Scheme	(Rs. in lakhs)	
		Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
b)	Yet to be transferred		
2.	District Industries Centre	4.00	14.00
c)	Scheme retained as CSS		
3.	Collection of statistics of Small Scale Industries (Nucleus Cell)	1.07	1.25
4.	Mulberry silk pilot extension scheme	-	0.15
5.	Development of sericulture	-	1.00
	Total		
	CAPTAIN OF PORTS		
VII	TRANSPORT		
	Scheme retained as CSS		

(Rs. in lakhs)

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
1.	Capital dredging of rivers	-	26.00
2.	Inter Modular Transport Plan of Goa	-	-
3.	Const. of passenger cum-cargo terminals	-	-
	Total		
	TOURISM		
	Schemes retained as CSS		
1.	Yarl Niwas at Miramar	-	-
2.	Construction of a restuarant at Panaji	-	-
3.	Open air restuarant at Miramar & Panaji	4.50	-
4.	International seafood festival	7.29	-
5.	Goa Carnival	7.00	-

(Rs. in lakhs)

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
6.	Purchase of 2 A.C. Coaches	10.80	-
7.	Upgradation of Tourist Hostels/Cottages	4.00	-
	Total		
	D.P.S.E		
1.	District Plan Machinery	-	0.05
2.	Strengthening of Civil registration and vital statistics	-	0.25
3.	Agriculture Censers	2.05	0.10
4.	Census of Minor Irrigation	-	-
5.	R. of Minor Irrigation	-	0.10
6.	Economic Census	1.28	0.20

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
EDUCATION			
1.	Sanskrit Education	0.09	0.19
2.	Reimbursement of tuition fees from girls studying in Class XI-XII	-	20.00
3.	Vocationalisation education at 2+stage	56.00	5.00
4.	Development of Science Education	-	5.00
5.	Educational Technology	30.00	30.00
6.	Operation Black Board	-	0.20
7.	Assistance for physically handicapped students	-	-
8.	D.I.E.T.	-	28.00

(Rs. in lakhs)

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
ADULT EDUCATION			
Scheme retained as CSS			
1.	Rural Functional Literacy	-	-
2.	Establishment of Jana Shikshan Nilayams	0.16	-
3.	Strengthening of Admn. Structure	-	-
4.	Incentive grants for Adult Female Literacy	-	-
5.	Environmental Education in schools	-	1.00
ENGINEERING COLLEGE			
1.	Modernisation of a laboratory and workshop	83.50	42.05
Total			

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
	POLYTECHNIC		
1.	2203 - Technical Education 105 - Polytechnics Scheme retained as CSS		
2.	10 - Moderation of Laboratories and workshop 20 - Quality Improvement Programme	20.98	
	Total		
	ARCHIVES		
1.	Scheme implemented by N.I.O. Govt. of India for survey of Private Records		
2.	Scheme implemented by N.I.O. Govt. of India microfilming of land Registration Records		

(Rs. in lakhs)

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
3.	Scheme Implemented by Archaeological Survey of India, Govt. of India for Implementation of Anti-Qualities & Art Treasures Act	-	-
4.	Scheme Implemented by National Archives of India, Govt. of India for financial Assistance to the Archival Repositories of State Govt./U.T. to promote Archival Activities, Maint. & Scientific preservation of public records	2.00	-
	Total		
	SPORTS & YOUTH AFFAIRS		
1.	Sports & Youth Services Scheme retained as CSS	-	6.05
1.	National Service Scheme	-	-
2.	Est. of N.S.S Cell	-	-
3.	Est. of Sports Complexes etc. in Goal/Grants for Dev. of sports Complex	38.86	-

Sl. No.	Name of the Scheme	(Rs. in lakhs)			
		Annual Plan 1991-92 Total Central assistance released	Annual Plan 1992-93	Provision in the Annual Plan 1992-93	
1	2	3	4	4	
4.	Youth Hostel	-	-	-	
5.	Yatching Centre	-	-	-	
6.	Const. of playgrounds, Sports complexes, Office Building, campsites, swimming pool, etc.	30.57	-	-	
	Total				
	GOA MEDICAL COLLEGE				
1.	Establishment of early cancer Detection Centre at Goa Medical College	-	-	-	
2.	National Programme of Prevention & Control of Blindness	-	-	-	
3.	Reorientation of Medical Education	-	-	0.01	
4.	National Cancer Control Programme	-	-	0.01	
5.	Eye Bank	-	-	-	

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
	PHARMACY COLLEGE		
	Schemes retained as CSS		
1.	Master of Pharmacy Course	5.00	6.00
	Post Graduate course in Pharmacy		
	Total		
	HEALTH SERVICES		
1.	National School Health Programme		
2.	Training and Employment of Multipurpose workers		
3.	National Filariasis Programme		
4.	National T. B. Control Prog.		
5.	National Trachoma & Blindness Programme		

Sl. No.	Name of the Scheme	(Rs. in lakhs)	
		Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
6.	National Leprosy Programme	-	-
7.	National Malaria Eradication Programme	-	-
	Total		
	WATER SUPPLY & SANITATION		
	Accelerated Rural Water Supply Scheme	79.48	55.00
	Total		
	TOWN & COUNTRY PLANNING DEPARTMENT		
1.	Integrated Development of Small and Middle Town	30.00	5.00
	i) S.L.U.B.		
	ii) E.I.S.		
2.	Town Planning Board/Land use Board	2.00	1.00
	Total		

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
	MUNICIPAL ADMINISTRATION		
	Schemes retained as CSS		
1.	Nehru Rojgar Yojana	21.74	12.73
	U.B.S.P	12.50	
	Total		
	CRAFTSMEN TRAINING CENTRE		
	Schemes retained as CSS		
1.	Skill Development Project of World Bank		
	A. Modernisation of Equipment in ITI's	12.20	0.75
	B. Equipment modernisation system (setting up of Maintenance Workshop)	12.52	2.90

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
	C. Equipment modernisation system (Setting up of Equipment Maintenance Cell).	1.22	0.06
	D. Provision of Audio-Fisual Aids to I.T.'s	0.30	0.04
	E. Expansion of existing IIT by introducing new trades	6.95	2.65
	F. Introduction of courses for self employment	0.63	0.30
	Total		
	SOCIAL WELFARE		
	Scheme retained as CSS		
	WELFARE OF SC/ST/OBC		
1.	Post Matric Scholarship to SC/ST student	0.05	0.05
2.	Book Bank Scheme for SC/ST students in Medical and Engineering Colleges	-	0.05

(Rs. in lakhs)

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
3.	Coaching & Akliled Scheme for SC students	-	-
4.	Special Central Assistanmce for SCS for SC component Plan	2.61	0.01*
5.	Preparation for SCs for clericalcade in various Bank	-	0.40
II	SOCIAL WELFARE		
	Scheme already transferred to the State		
1.	Welfare of Handicapped (Scholarships & stipends)	0.60	0.50
2.	Welfare of poor & dest. children	5.44	6.31
	Social Security & Welfare		
1.	Integrated child dev. Scheme (including health cover) ICDS	103.32	110.00
2.	Anganwadi workers trg. programme	-	2.00

Sl. No.	Name of the Scheme	Annual Plan 1991-92 Total Central assistance released	Provision in the Annual Plan 1992-93
1	2	3	4
3.	Wheat based supp. nutrition prog.	-	-
4.	Prevention and control of juvenile social maladjustment	2.18	-
5.	Grant in aid for construction an institution under juvenile justice act, 1986	-	-
GRAND TOTAL		907.92	1094.23

Allegation Against Management of IDPL

2553. SHRI BASUDEB ACHARIA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received allegations against the management of IDPL;

(b) if so, the details thereof;

(c) whether an enquiry has been ordered in this regard; and

(d) if so, the main areas to be enquired into?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): (a) to (d). Some complaints have been received over the years alleging malpractices at the management levels of Indian Drugs & Pharmaceuticals Limited. The allegations are mainly about the functioning of the Undertaking including appointments of Institutional agents, diversion of funds (Plan), excessive inventory, import of medicines, irregularity in appointments and promotions, purchase and procurement of sub-standard of raw materials, excessive office expenditure, arbitrary termination of services of employees, etc. These complaints/allegations have been looked into by the Department. There is no specific evidence so far to implicate any officer in the management with any malafide motive.

Release of Dangerous Radioactive Isotope

2554. SHRI RAM NAIK: Will the PRIME MINISTER be pleased state:

(a) whether due to uncontrolled release of dangerous radioactive isotope-cesium 137 in the soil and ground water has contaminated vast area of the Circus and Dhruva

reactor complex at Trombay, Maharashtra;

(b) if so, the reasons thereof;

(c) the steps taken/proposed to be taken to avoid such incident in structure; and

(d) the steps taken to reduce the panic spread among the residents of Chembur-Trombay area in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) No, Sir.

(b) Does not arise.

(c) A minor leakage which occurred in the underground pipe line carrying low level radioactive waste was promptly detected, totally isolated and arrested.

(d) A press conference was organised and addressed by Director, Bhabha Atomic Research Centre. The nature of leakage that took place, the prompt remedial actions taken and the fact that this leakage had no impact either on the workers in BARC or on public domain public health and safety was explained. Subsequently, a press release was issued detailing the above facts which was also published by many leading national and regional news papers.

[Translation]

Expansion of KRIBHCO

2555. SHRI N.J. RATHVA: Will the PRIME MINISTER be pleased to state:

(a) whether KRIBHCO (Krishak Bharati

Cooperative Limited) has prepared any scheme for its expansion;

(b) if so, the details thereof;

(c) the estimated cost of its expansion;

(d) the likely my percentage increase in the production of Urea after its expansion; and

(e) the time by which this scheme is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): (a) to (e). There is no proposal to expand the existing urea production capacity of KRIBHCO's Hazira plant. However, KRIBHCO have proposed to debottleneck the Hazira ammonia plant and set up a Nitrophosphate plant at the same location. This requires additional gas allocation which has not been made.

[English]

Poultry Products

2556. DR. KRUPASINDHUBHOI: Will the PRIME MINISTER be pleased to state:

(a) whether the Indian poultry products have great demand in China;

(b) if so, the steps taken to increase the export of these items to that country;

(c) the present export of poultry meat to that country;

(d) whether the Government have any plan to increase the export of poultry products to that country during the Eighth Five

Year Plan Period; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b) China is a leading producer and exporter of poultry products. As such there is no demand for Indian poultry products in China.

(c) There has been no export of poultry products from India to China in the recent years.

(d) and (e). China being leading producer of poultry products, prospects of export of Indian poultry products to are negligible.

Top ten Asian Countries

2557. SHRI RUPCHAND MURMU: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the top ten Asian countries in terms of the Gross Domestic Product in US dollars; and

(b) the position of India in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKHRAM): (a) According to the World Development Report 1992 published by the World Bank, the top ten Asian Countries in terms of the Gross Domestic Product in 1990 with their Gross Domestic Product in Billion US dollars in Attractants are:-

(1)	Japan	(2943)
(2)	China	(365)
(3)	India	(255)
(4)	Republic of Korea	(236)
(5)	Iran	(116)
(6)	Indonesia	(107)
(7)	Saudi Arabia	(81)
(8)	Thailand	(80)
(9)	Hongkong	(60)
(10)	Philippines	(44)

(b) India stands third among Asian countries in terms of Gross Domestic Product in US dollars.

Financial Assistance for Increasing Godown Facilities

2558. **SHRIDHARMABHIKSHAM:**
SHRIMATI BHAVNA
CHIKHMALIA:
SHRI RATILAL VARMA:
DR. RAMES CHAND TOMAR:
SHRI DEVI BUX SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government is providing financial assistance by way of subsidies for increasing godown facilities under Public Distribution System;

(b) if so, the details thereof; and

(c) the time by which the said subsidy is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c). The Central Government operates a scheme of providing financial assistance to States/UTs for construction of godowns. The scheme was initially limited to States in the North-eastern region, Sikkim, Himachal Pradesh, Jammu & Kashmir and UT of Andaman & Nicobar Islands. It has now been extended to cover all the areas identified under the Revamped Public Distribution System (RPDS) in the country.

This Scheme has been liberalised from the year 1992-93 and it provides for 50% grant and 50% loan as against 25% grant and 75% loan prevailing till 1991-92. The State Governments/UT Administrations have set a target of about four lakh tonnes of storage capacity to be created and hired against which 1.44 lakh tonnes capacity is reported to have been hired or created by the State Governments till 30.11.92.

Funds are released to the State Governments/UT Administrations after proposals received from them are scrutinised and sanctioned by the Government of India.

[Translation]

Misutilisation of Funds by Institutions funded by CAPART

2559. SHRI LAL BABU RAI: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that the institutions funded by the Council for Advancement of People's Action and Rural Technology misutilised their funds;

(b) if so, the names of the institutions which have misutilised the funds during the last two years; and

<i>Year</i>	<i>Voluntary Organisation</i>
1990-91	5
1991-92	13

[English]

Representatives In J.C.M.

2560. SHRI S.N. VEKARIA: Will the PRIME MINISTER be pleased to state:

(a) the names of the representatives from Staff side in the National Council of J.C.M;

(b) the period since when they are representing the staff;

(c) the date when the last election was held and the procedure of their election;

(d) the issues raised by these members

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT)(SHRI UTTAMBHAI H. PATEL): (a) to (c). By and large, the voluntary organisations are implementing the programmes satisfactorily. However, in some cases, some mis-utilisation of funds has come to the notice of CAPART. Further assistance in such cases has been stopped. CAPART has also blacklisted such voluntary organisations where misutilisation of funds is noticed and in some cases court cases have even been resorted to for recovery of funds. The details of the institutions which have misutilised the funds during the last two years are given below:

in the recent meeting of the J.C.M. ; and

(e) the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). A list of Staff Side representatives of the National Council (JCM) indicating the present term of their membership is given in the Statement I. The nomination of the Staff Side representatives is for a term of three years. However, there is no bar on their renomination.

(c) As per the JCM scheme, nominations to Joint Councils on Behalf of the Staff

Sides are proposed by the concerned Federations/Association/Unions. There is no provision for direct elections to the Joint Councils.

(d) and (e). A list of items proposed by

the Staff given in the Side for the National Council Meeting on 7.11.92 is given in the Statement II. Since these were not discussed in the National Council Meeting, no decisions could be taken.

STATEMENT - I

List of Staff Representatives in the National Council (TOM)

Sl. No.	Name	Current period of nomination
1.	2.	3.
1.	Shri Seshbhushan Rao	2.12.91 to 1.12.94
2.	Shri J.N. Chaki	2.12.91 to 1.12.94
3.	Shri P.N. Sharma	2.12.91 to 1.12.94
4.	Shri D.U. Trivedi	2.12.91 to 1.12.94
5.	Shri M. Raghviah	2.12.91 to 1.12.94
6.	Shri K. Subramani	8.10.92 to 1.12.94
7.	Shri M. Pratap	2.12.91 to 1.12.94
8.	Shri R.S. Avasthy	2.12.91 to 1.12.94
9.	Shri Guman Singh	2.12.91 to 1.12.94
10.	Shri R.P. Bhatnagar	2.12.91 to 1.12.94
11.	Shri N.H. Khan	2.12.91 to 1.12.94

Sl. No.	Name	Current period of nomination
1	2	3
12.	Shri R.K. Sinha	2.12.91 to 1.12.94
13.	Shri A. G. Dhonsaale	2.12.91 to 1.12.94
14.	Shri U.M. Purohit	2.12.91 to 1.12.94
15.	Shri J.P. Chaubey	2.12.91 to 1.12.94
16.	Shri T.N. Bajpal	2.12.91 to 1.12.94
17.	Shri J.M. Biswas	2.12.91 to 1.12.94
18.	Shri Namasivaya	2.12.91 to 1.12.94
19.	Shri K.S.N. Murthy	2.12.91 to 1.12.94
20.	Shri P.R. Menon	2.12.91 to 1.12.94
21.	Shri Rakhal Das Gupta	2.12.91 to 1.12.94
22.	Shri Sujit Roy	2.12.91 to 1.12.94
23.	Shri R.K. Karup	2.12.91 to 1.12.94

Sl. No.	Name	Current period of nomination
1	2	3
24.	Shri C.S. Menon	2.12.91 to 1.12.94
25.	Shri K.L. Gupta	2.12.91 to 1.12.94
26.	Shri V.P. Singh	2.12.91 to 1.12.94
27.	Shri O.P. Gupta	5.04.90 to 4.04.93
28.	Shri R.K. Kohli	11.10.91 to 4.04.93
29.	Shri K.L. Moza	9.04.90 to 8.04.93
30.	Shri K. Ramamurthi	21.07.92 to 20.7.95
31.	Shri K. Adinarayan	9.4.90 to 8.4.93
32.	Ch. Flaghubir Singh	23.7.92 to 22.7.95
33.	Shri Madan Sen Gupta	4.9.92 to 3.9.95
34.	Shri B.R. Das	28.4.90 to 27.4.93
35.	Shri G.L. Dhar	8.9.91 to 17.9.94

Sl. No.	Name	Current period of nomination
1	2	3
36.	Shri N.K. Pandey	18.9.91 to 17.9.94
37.	Shri S.R. Shukla	27.2.92 to 26.3.93
38.	Shri D. Lobo	24.9.91 to 23.9.94
39.	Shri K.K.N. Kuty	29.7.92 to 28.7.95
40.	Shri Madhusudan	29.7.92 to 28.7.95
41.	Shri R.P. Bhattacharya	10.10.90 to 9.10.93
42.	Shri Samuel Augustine	24.9.91 to 23.9.94
43.	Shri R.R. Pandey	17.10.90 to 16.10.93
44.	Shri S.K. Vyas	21.7.92 to 20.7.95
45.	Shri E.S. Chandran	13.9.91 to 12.9.94
46.	Shri Nilal Ghosh	14.5.90 to 13.5.93

Sl. No.	Name	Current period of nomination
1	2	3
47.	Shri G.S. Bhawal	1.1.91 to 31.12.93
48.	Shri N. Thankappan	29.1.91 to 28.1.94
49.	Shri Bhawani Pada Bhattacharjee	3.9.91 to 2.9.94

STATEMENT-II

List of Items for Consideration in the National Council Meeting on 7th November, 1992

*Item No.
Subject*

- | | |
|--|--|
| <p>1. Extension of Medical Attendance Facilities to retired Central Government Employees.</p> <p>2. Revision in the definition of dependent parents for the purpose of medical facilities etc.</p> <p>3. C.G.H.S. facilities.</p> <p>4. Extension of jurisdiction of Delhi Bench of Central Administrative Tribunal covering National Capital Region.</p> <p>5. Non-arbitrable items.</p> <p>6. Poor quality of the uniforms supplied to the CGEs.</p> <p>7. Housing facilities for Central Government employees.</p> <p>8. Arbitrary reduction in the quantum of Training Allowance to the faculty members of various Training Institutions etc.</p> <p>9. Revision in Rate of Interest on Compensation under the Workmen Compensation Act, 1923.</p> <p>10. Increase in the casual leave in respect of women employees in Central Service.</p> <p>11. Change of designation of "Peon" in Central Government offices as "Office Assistant".</p> | <p>12. Continuation of payment of special pay/allowance when an unskilled industrial/technical staff is promoted to semi-skilled grade or to higher scale.</p> <p>13. Career advancement of Group 'C' & 'D' employees.</p> <p>14. Grant of leave without pay and allowance to take up employment abroad.</p> <p>15. Grant of additional pay for holding Computers/PCs.</p> <p>16. Vigilance Clearance.</p> <p>17. Age of superannuation in the posts carrying scale of pay of Rs. 825-1200 to be 60 years.</p> <p>18. Implementation of pay structure of Jr. Engineers in CPWD to all Jr. Engineers employes on similar conditions in other Departments.</p> <p>19. Anomalies in pay scales allotted to Sr. Subordinates on their promotion from Group 'C' to Group 'B'.</p> <p>20. declaration of Octacamand and Kodai Kanal as specially expensive localities for purpose of Travelling Allowance Rule§.</p> <p>21. House Rent Allowance (HRA).</p> <p>22. Compensatory (City) Allowance.</p> <p>23. Economy in expenditure on Overtime Allowance.</p> <p>24. rationalisation of family pension scheme.</p> <p>25. Final withdrawal from GPF after 15 years service.</p> |
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26. Revision in rates of pension and death-cum-retirement gratuity.
27. Amendment to the General Provident Fund Rules.
28. Restoration of commuted value of pension.

Investigations by MRTC

2561. SHRI RAMACHANDRA VEERAPPA: Will the PRIME MINISTER be pleased to state:

(a) whether the MRTPC conduct investigations against these limited companies who raise the amount of their equity shares;

(b) if so, the number of companies under investigation in this connection at present; and

(c) the action taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):

(a) and (b). The MRTPC Commission does not cause investigations against the limited companies who raise the amount of their equity shares. However, in case while raising the amount of equity shares or otherwise, if the company resorts to any monopolistic/restrictive unfair trade practice necessary action in terms of the provisions of MRTPC Act, 1969 is initiated.

(c) The MRTPC Commission, being a Quasi Judicial Body, is empowered to take necessary action in the matter under the provisions of the MRTPC ACT. THE RTP Act

has been amended with effect from 27.9.91 and the relevance provisions have been strengthened further empowering the Commission to effectively deal with monopolistic, restrictive and unfair trade practices. The Commission has been given powers to punish for contempt of its orders. The Government also extended the provisions of the MRTPC Act to the Public Sector Undertakings.

[Translations]

Approval of Foreign Capital Investment Proposals

2562. SHRI TEJSINGH RAO BHONSLE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have accorded approval to the thirty four proposals of foreign capital investment worth Rs. 100 crores; and

(b) if so, the details of each such proposal and the investment made in each such case?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI MATI KRISHNA SAHI): (a) and (b). In the 15 months of the post policy period from August 1991 to end of October 1992, approvals have been accorded to 740 proposal envisaging direct foreign investment to the tune of Rs. 3679.63 crores. these include 34 proposals envisaging direct foreign investment of approximately Rs. 100 crores approved in the first meeting of the Empowered Committee, constituted for clearance of foreign investment proposals held on 19.10.1992. The details of these 34 proposals are attached in the statement.

STATEMENT

Sl. No.	Foreign Collaborator	Country	Indian Company	Item of manufacture	Foreign Equity	Percentage
1	2	3	4	5	6	7
1.	Jaques Van Eyck John Van Eyck NV	Belgium	Bholanath Carpets Ltd., Varanasi	Handtufted Carpets	3.00	5.00
2.	Perfetti SPA, Milano	Italy	Perfetti SPA, Milano, Italy	Chewing gum & Toffees	96.90	51.00
3.	Sociedade De Pesca Miredourse LDA	Portugal	Shri Dilip Thomas, Madras	Frozen Fish	12.00	50.00
4.	Panmenac Kerwee, Cologne	Germany	UNI Granites Ltd., Calcutta	Polished Granite Slabs	15.00	13.00
5.	Buhler Ltd., Uzwil	Switzerland	Sunjal International Ltd., Bangalore	Erection & Commissioning of Specialise equipments etc.	0.40	40.00
6.	Samaha Trading (UK) Ltd., London	UK	A. Shafeeq Ahmed, Madras	Leather Shoe uppers etc.	9.80	49.00
7.	CMB Engg. Group Pic., England	UK	Asian Can Ltd., New Delhi.	Aluminium cans & containers	58.8 TM	17.00

Sl. No.	Foreign Collaborator	Country	Indian Company	Item of manufacture	Foreign Equity	Percentage
1	2	3	4	5	6	7
8.	Dr. Rajiv Gupta (NRI), UK	UK	Dr. Rajiv Gupta, New Delhi	Tech. Consultancy services in material handling etc.	0.60	40.00
9.	Korea Advanced Lighting Co. Ltd.	Korea	Advanced Lighting India Ltd., Bombay	Halogen lamps	18.72	26.00
10.	NRI	-	East West Incorporated,	Zip fasteners	0.90	50.00
11.	J.B.A. Inc. (NRI), USA	-	Jainson Die Casting Ltd., Ghaziabad, U.P.	Automobile parts/house hold applicances	1.56	72.73
12.	NRI	-	Maris Apparels Ltd., Madras	Wearling Apparels	0.00	0.00
13.	NRI	-	Valmiki Polyproducts Ltd., Surat, Gujarat	Classic Benim Fabric	65.00	12.00
14.	H. Consultant	Germany	Jagna Chemicals Ltd., Ranigunji, S4ecunderabad	Beer	69.50	49.00
15.	Harlon Fine Foods	Singapore	Indian Beverages Ltd., Bombay	Coconut Water Etc.	9.50	10.00

Sl. No.	Foreign Collaborator	Country	Indian Company	Item of manufacture	Foreign Equity	Percentage
1	2	3	4	5	6	7
16.	NRI	.	Precious Products India Pvt. Ltd., Bombay	Moulds for plastics intection etc.	15.00	19.00
17.	Sam Young Kwan Co. Ltd.	South Korea	Mardia Extrusions Ltd., Bombay	Brass tubes, stainless steel tubes	20.00	25.00
18.	Mr. Ashraf M. Dahod, USA(NRI) Mrs. Shamim A. Dahod, USA(NRI)	USA	NU-link (India) Pvt. Ltd., Bombay	Computer Software	6.00	100.00
19.	SL Tech Group	USA	Micro Disk (I) Ltd., Bangalore	Floppy diskettes	36.50	42.00
20.	Transtech Inc.	USA	Transtech Informatic Systems Pvt. Ltd., New Delhi.	Exports of software & Projects	0.99	99.80
21.	AVL List GmbH	Austria	AVL India Software Pvt. Ltd., New Delhi	Systems Software	2.40	60.00
22.	NRI		Usha marconi Micro-	packaging of	54.00	60.00

Sl. No.	Foreign Collaborator	Country	Indian Company	Item of manufacture	Foreign Equity	Percentage
1	2	3	4	5	6	7
23.	3L Tech Group	USA	electronic (P) Ltd., New Delhi	discrete semi-conductor devices	180.50	38.00
			Auro 3L Tech. Ltd. New Delhi	Hard Disk drives & Hard disks		
24.	NRI	-	SCI Systems Pvt. Ltd., New Delhi	Computer Software	1.55	100.00
25.	Data Circuit	USA	Pentatour Products Ltd., Madras	Copper Clad Laminates	70.00	35.00
26.	NRI	-	Spiritech, Indore	Software computer	0.26	4.00
27.	J.S. Chappolus	France	Mughal Art Palace (P) Ltd., Rajasthan	Handicraft made of wood, ron, glass, leather, bone clay etc.	0.50	25.00
28.	Coaterna GmbH	Germany	Atash Inds. India Ltd., Bombay	PVC/PU Coated synthetic cloth	40.00	8.00

Sl. No.	Foreign Collaborator	Country	Indian Company	Item of	Foreign	Percentage
1	2	3	4	5	6	7
29.	NRI	.	Suvin Coextrusions Ltd., Bombay	Packing of goods	13.00	22.00
30.	Dai-ka (Japan) Ltd.,	Japan	Dalkatill Chemicals India Pvt. Ltd., Bombay	Dinitrostibene & Disulphonic	2.45	49.00
31.	NRI	.	Maha Chemicals Ltd., Ahmedabad	Zinc Oxide	5.00	15.00
32.	Shinsung Tongsang Co. Boshin Textile Co.	South Korea	AEC (India) Ltd., New Delhi	Cotton Socks	11.40	7.89
33.	NRI	.	Yenepoya Minerals & Grant Pvt. Ltd., Karnataka	Polished Granite Tiles	20.00	25.00
34.	Drossbach BmbH & Co.	Germany	India Drossbach Ltd., Bombay	Drip Irrigation Pipes	2.87	25.00

*[English]***Rural Sanitation**

2563. SHRI SHANKERSINH
VAGHELA:
DR. A. K. PATEL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to involve industrial house, voluntary organisations and international bodies in promoting rural sanitation;

(b) if so, the details thereof; and

(c) the response from the industrial houses and other bodies in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) Voluntary organisations are already being involved in promoting rural sanitation through CAPART. International bodies are also involved in bilateral/multilateral assisted Projects. At present there is no proposal under consideration to involve industrial houses.

(b) A sum of Rs. 5.00 crores out of the approved provision of Rs. 20.00 crores for 1992-93 has been provided for implementation of rural sanitation schemes through voluntary organisations. UNICEF is giving assistance to a number of States for provision of rural sanitation. Integrated water supply and sanitation Project are being implemented in Andhra Pradesh, Kerala, Karnataka, Gujarat, Uttar Pradesh, Maharashtra, etc. Implementation with assistance from the Governments of Netherlands, Denmark, Britain and World Bank.

(c) There is encouraging response from voluntary organisations and international; bilateral bodies.

*[Translation]***Illegal use of I.S.I. Mark**

2564. SHRI GOVINDRAO NIKAM: Will the PRIME MINISTER be pleased to state:

(a) whether some Companies are using illegal I.S.I. mark;

(b) if so, the number of such cases that came into the notice of the Government;

(c) the action taken against such companies; and

(d) the steps proposed to be taken by the Government to check this practice?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI MATI KRISHNA SAH): (a) to (d). According to the Bureau of Indian Standards, 12 cases in 1991-92 and 6 cases in 1992-93 (1st April to 30th November 1992) of illegal use of ISI Mark had been brought to their notice. Legal proceeding have been initiated in 10 cases and in respect of other cases, investigations are in progress. For items under compulsory ISI Marking the State Govt./Union Territories who enforce the various quality control orders have been asked to exercise increased vigilance through their enforcement machinery.

[English]

Study conducted by Centre for Monitoring Indian Economy

2565. SHRI SANAT KUMAR MANDAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government has examined the study report of the Centre for Monitoring Indian Economy according to which the private corporate sector is finding the main business activity less profitable and has come to rely ore on other income and fiscal benefits for profits;

(b) if so, the reaction of the Union Government thereto; and

(c) the steps proposed to tame the private sector?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) The Government has examined the study report of the Centre for Monitoring Indian Economy dated October, 1992.

An analysis of the audited annual accounts of 636 private sector companies for the year 1991-92, as given in the Report, indicates that out of a total income of Rs. 93155 crores, sales revenue contributed Rs. 89947 crores which amounts to 96.6%. Fiscal benefits and other income contributed merely 1.5% and 1.9% respectively.

The Report shows that fiscal benefits as a source of income increased by 25.3% from Rs. 1127 crores in 1990-91 to Rs. 1413 crores in 1991-92. Similarly, "other income" increased by 31.6% from Rs. 1364 crores in 1990-91 to Rs. 1795 crores in 1991-92. These findings do not alter the overall composition of "total income" which is still heavily dependent on sales revenue for generating profits, and not on other income and fiscal benefits. In 1990-91, sales revenue accounted for 96.8% of total income while fiscal benefits and other income contributed

1.5% and 1.8% respectively. So the decline in the contribution of sales revenue has been very marginal.

(b) and (c). Do not arise.

Quota of Essential Commodities to States

2566. SHRI AJAY MUKHOPADHYAY: Will the PRIME MINISTER be pleased to state:

(a) the break-up of the quota of rice, wheat, sugar and other essential commodities fixed under the Public Distribution System with the break-up of population covered under the same, State-wise;

(b) the per capita allocation of food items as per the above quota; and

(c) the actual requirement thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c). A statement showing the allocation of rice, wheat sugar, imported edible oils and kerosene made to the States/UT Administrations in 1992 is attached. Residents or any State/UT are entitled to get a ration card from the respective State Governments. Allocation of PDS items to States/UTs are made on a monthly basis taking into account factors like demands made by the States/UTs, stocks in Central Pool, inter-se requirements and seasonal factors. However, PDS allocations after supplemental in nature and are not intended to meet the total requirement of any State/UT. The scales at which PDS commodities are allocated to individuals/families are decided by the State Governments.

STATEMENT

Allocation of Rice, Wheat, Levy Sugar, Imported Edible Oils and Kerosene made to States/U.Ts. in 1992 (January-December, 1992)

Sl.No.	States/UTs	Figures in Thousands Tonnes				
		Wheat	Rice	Levy Sugar	Imported Ed. Oil	Kerosene
1	2	3	4	5	6	7
1.	Andhra Pradesh	167.1	1704.3	326.2	7.1	585.5
2.	Arunachal Pradesh	8.4	104.0	4.1	0.3	9.3
3.	Assam	275.0	466.2	124.1	0.7	246.7
4.	Bihar	597.4	247.1	431.7	4.5	469.3
5.	Goa	38.9	55.4	6.5	1.5	27.6
6.	Gujarat	780.3	330.4	208.9	7.2	777.8
7.	Haryana	198.8	35.4	82.4	1.8	151.0
8.	Himachal Pradesh	120.0	76.7	26.0	2.0	37.6
9.	Jammu & Kashmir	238.0	428.2	37.3	2.1	64.1
10.	Karnataka	326.0	754.5	229.2	8.4	456.7

Figures in Thousands Tonnes

Sl.No.	States/UTs	Wheat	Rice	Levy Sugar	Imported Ed. Oil	Kerosene
1	2	3	4	5	6	7
11.	Kerala	312.0	1780.0	154.2	5.0	265.0
12.	Madhya Pradesh	501.0	423.4	322.9	4.6	381.5
13.	Maharashtra	1215.0	780.0	386.2	10.0	1482.4
14.	Manipur	33.7	88.7	9.0	1.1	20.7
15.	Meghalaya	24.3	118.0	8.4	0.9	15.2
16.	Mizoram	13.3	100.5	3.4	0.9	6.6
17.	Nagaland	25.8	90.3	5.5	1.2	10.0
18.	Orissa	257.5	391.3	159.9	4.5	158.5
19.	Punjab	132.5	17.7	102.5	2.1	319.3
20.	Rajasthan	1083.0	46.2	218.2	2.6	265.1
21.	Sikkim	7.1	54.0	2.1	0.5	7.4
22.	Tamil Nadu	287.0	828.8	290.9	1.5	656.3

Figures in Thousands Tonnes

Sl.No.	States/UTs	Wheat	Rice	Levy Sugar	Imported Ed. Oil	Kerosene
1	2	3	4	5	6	7
23.	Tripura	24.3	222.9	12.9	0.7	20.8
24.	Uttar Pradesh	713.8	414.8	682.8	4.5	909.2
25.	West Bengal	1001.0	899.1	334.0	3.0	733.8
26.	Andman & Nikobar	8.4	20.5	3.2	0.5	4.1
27.	Chandigarh	21.4	3.7	4.8	0.3	20.9
28.	Dadra & Nagar H.	2.4	5.9	0.7	0.2	3.1
29.	Daman & Diu	1.7	5.9	0.5	0.4	2.9
30.	Delhi	856.8	236.0	112.2	5.1	298.5
31.	Lakshadweep	0.2	6.3	0.9	0.3	0.9
32.	Pondicherry	9.0	23.6	5.1	1.0	14.8

Supply of Computers by Kendriya Bhandar

2567. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether Kendriya Bhandar has supplied H.C.L. and P.C.L. computers and Net work/Modi electronic typewriters to the Government Departments during 1991 and 1992;

(b) if so, the details thereof;

(c) whether there was any discrepancy in the number of orders booked and the supplies made; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) The details for the period from 1.1.91 to 31.12.92 are as follows:

(Rs. in Lakhs)

<i>Item</i>	<i>Value of Orders supplied</i>
HCL computers	275.10
PCL Computers	72.00
Modi Electronic Typewriters	24.36
Network Electronic Typewriters	103.67

(c) and (d). No, Sir. Only in the case of Electronic Typewriters due to some production problems at their end orders for Rs.16.5 Lakhs were cancelled. Fishes orders were placed on the other supplier wherever so desired by the customers.

[Translation]

Identification of backward Areas

2568. SHRI ZAINAL ABEDIN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Planning Commission

has identified the economically, educationally and industrially backward areas in the country;

(b) if so, the details thereof, State-wise;

(c) whether the Planning Commission has prepared any action plan for the proper development of such areas; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF

NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) to (d). Planning and development of an area and allocation for the purpose is primarily the responsibility of the State governments concerned. They have identified backward areas based on various criteria including economic, educational and industrial backward areas. Although the responsibility for the development of a particular area is primarily that of the State Govt., the Central Government assists States through the mechanism of transfer of resources under modified formal, Special Area Programmes and devotion of non-Plan resources by the Finance Commission.

Digging of wells in Orissa

2569. SHRI SRIKANT JENA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that 20 per cent amount of Jawahar Rozgar Yojana in Orissa will be spent on digging of wells;

(b) if so, the details thereof;

(c) whether it is also a fact that no record is maintained for the works executed under this scheme;

(d) if so, the reasons therefor; and

(e) the number of wells dug in Orissa during last two years, district-wise and the percentage of amount earmarked for Jawahar Rozgar Yojna spent on it?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) and (b). 20 per cent of the funds under Jawahar Rozgar Yojana (JRY) have been earmarked for Million Wells Scheme (MWS) under which open irrigation wells, minor irrigation schemes like irrigation tanks, water harvesting structure etc. and also development of lands belonging to SCs/STs and free bonded labourers are taken up.

(c) No, Sir.

(d) Does not arise.

(e) Number of dug wells constructed, districtwise, under MWS which is a sub-scheme of JRY, is not monitored at the Central level. However, the number of wells dug under MWS in Orissa and the amount spent thereon during the last 2 years is as under:

Year	No. of well dug	Funds allocated/ released (Rs. in lakhs)	Expenditure incurred	% of Expenditure
1990-91	6183	2618.99	1127.92	43.07
1991-92	21394	2618.99	2621.64	100.10

[English]

Sanitation Facility

2570. SHRI MANONRANJAN BHAKTA:
SHRI SHRAVAN KUMAR PATEL:

Will the PRIME MINISTER be pleased to state:

(a) whether any survey/assessment has been made with regard to sanitation facility for rural population;

(b) if so, the details thereof, State-wise

and Union Territory-wise;

(c) whether any programme for bringing sanitation facilities within the reach of the entire rural population has been worked out for implementation during the Eighth Five Year Plan; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF RURAL DEVELOPMENT
(DEPARTMENT OF RURAL DEVELOP-
MENT) (SHRI UTTAMBHAI H. PATEL): (a)
Yes, Sir.

(b) National Sample survey Organisa-
tion in the 44th Round (July 1988-June
1989) had made an assessment of the availa-
bility of sanitation facility for rural population.

The State-wise and Union Territory-wise
details of sanitation facilities in the rural
areas are given in the Statement attached.

(c) and (d). Schemes will be imple-
mented to provide sanitation facilities in rural
areas during the Eighth Five Year Plan under
the State sector Minimum Needs Programme
with an estimated outlay of Rs. 294.23 crores;
Central Rural Sanitation Programme with an
outlay of Rs. 380.00 crores; as an integral
part of Indira Awas Yojana; as part of inte-
grated rural water supply and sanitation
projects funded with bilateral and multilat-
eral assistance etc. According to the Eighth
Five Year Plan at the end of the Plan period,
5% of rural population (cumulative) is ex-
pected to be benefitted with sanitation facili-
ties with Government programmes.

STATEMENT

<i>Sl. No.</i>	<i>Name of State/Union Territory</i>	<i>Percentage of Households having sanitation facilities</i>
1.	Andhra Pradesh	9.46
2.	Arunachal Pradesh	75.15
3.	Assam	56.02
4.	Bihar	5.85
5.	Goa	33.80
6.	Gujarat	16.59
7.	Haryana	3.89
8.	Himachal Pradesh	5.43
9.	Jammu and Kashmir	16.62
10.	Karnataka	6.51
11.	Kerala	48.46

<i>Sl. No.</i>	<i>Name of State/Union Territory</i>	<i>Percentage of Households having sanitation facilities</i>
12.	Madhya Pradesh	13.20
13.	Maharashtra	6.87
14.	Manipur	91.28
15.	Meghalaya	20.63
16.	Mizoram	88.46
17.	Crissa	4.34
18.	Punjab	99.21
19.	Rajasthan	9.69
20.	Sikkim	47.49
21.	Tamil Nadu	6.13
22.	Tripura	80.07
23.	Uttar Pradesh	7.34
24.	West Bengal	10.87
25.	Aandaman & Nicobar Islands	23.33
26.	Chandigarh	7.44
27.	Dadra & Nagar Haveli	17.10
28.	Daman & Diu	11.64
29.	Delhi	4.86
30.	Lashadweep	73.02
31.	Pondicherry	7.34
Total		10.967

(All India-excluding Nagaland for which no information is available in the NSS 44th round)

[*Translation*]**Scheme to Boost Exports In Uttar Pradesh**

2571. SHRI BHAGWAN SHANKAR RAWAT: Will the PRIME MINISTER be pleased to state:

(a) whether any scheme is under consideration of the Government to boost export from Uttar Pradesh particularly from districts of Agra Division;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) to c). Central Government has not drawn-up any area specific scheme to boost exports from Agra Division. However, India Trade Promotion Organisation (ITPO) in Association with the Deptt. of Industries, Govt. of Uttar Pradesh, are organising export awareness workshop in prominent cities of Uttar Pradesh including Agra during January-March, 1993. ITPO has also opened regional office in Kanpur to assist Trade and Industry in U.P. in export promotion. Other export promotion measures contemplated by ITPO in Uttar Pradesh include possibility of setting-up a small trade fair complex at Agra.

[*English*]**Escalation of Energy and Railway Projects**

2572. DR. D. VENKATESWARA RAO: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the project cost overruns pertaining the Department of Energy and Railway as

worked out in November 30, 1992;

(b) the reasons for such a heavy overruns;

(c) whether any directives to minimise the cost overruns have been issued; and

(d) if so, the details thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) The Department of Programme Implementation monitors all projects costing Rs. 20 crores and above on quarterly basis. The data in respect of all the project are available upto 1st October '92. Based on the data upto 1st October '92 there are 123 projects in energy and railway sectors which have cost overruns of 69.9% with respect to their latest approved cost.

(b) In general the reasons for heavy overrun include inadequacies in project preparation, lack of funds at the initial stages, power project management, delay in supplies, land acquisition problems, exchange rate variations and change in scope.

(c) and (d). To minimise cost and time overrun in projects, the whole system of project implementation is under constant review to identify bottlenecks and remove constraints. As a result of the recent review, the administrative Ministries/Departments and public sector enterprises have been asked to set up Management Boards/Empowered Committees for expeditious finalisation of contracts and release of funds matching with physical progress.

Export of Detergent Materials

2573. DR. RAJAGOPALAN SRIDHARAN: Will the PRIME MINISTER be pleased to state:

(a) whether India is exporting detergent materials to various countries; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAAN KURSHEED): (a) Yes, Sir.

(b) Detergents are being exported to various countries like Russia, UAE, Austria, Djibouti, Nepal, Bhutan, Australia and Bangladesh, etc.

As reported by the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, (CHEMEXCIL), Bombay, the export performance of these products for the last three years has been as under:-

<i>Year</i>	<i>Export (in Crores)</i>
1989-90	Rs. 94.66
1990-91	Rs. 92.54
1991-92	Rs. 107.35

Welfare Schemes or Tea Companies

2574. SHRI HARARDHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) the total amount of money earned in terms of rupees by the Tea Companies in different States during the last three years, State-wise and year-wise;

(b) whether these Tea Companies have spent any amount on Welfare Scheme for the States; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Estimated turnover from of Tea Companies in major tea producing States in India during the Calendar years 1989 to 1991 is given below:

(Rs. in crores)

<i>States</i>	<i>1989</i>	<i>1990</i>	<i>1991</i>
Assam	1420	1750	1700
West Bengal	555	675	700
Tripura	16	20	14
Tamil Nadu	335	430	380
Kerala	180	240	225
Karnataka	15	16	16

(b) and (c). Welfare measures for tea plantation workers are undertaken by the Tea Companies as per provisions of the Plantation Labour Act and the Rules framed

thereunder. Implementation and monitoring for compliance of the statutory provisions under the aforesaid Act the responsibility of the respective State Governments.

Semi-Conductors Complex

2575. SRI PAVAN KUMAR BANSAL: Will the PRIME MINISTER be pleased to state:

(a) whether the work to restore the fire-damaged complex of Semiconductors Ltd. Mohali has begun;

(b) if so, the present position thereof and the time likely to be taken for it to become operational again; and

(c) the total expenditure likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). Yes, Sir. The facilities for assembly, testing and quality control have been set up and made operational at Semiconductor Complex Ltd. (SCL), S.A.S. Nagar, Mohali. Work on housing of the Large Scale Integrated/Very large Scale Integrated (LSI/VLSI) circuits fabrication facility and also related facilities is progressing.

The revised cost estimate for rebuilding the facilities at SCL is Rs. 315.13 crores. The facility would become operational fifteen months after the requisite funds are available for the project.

Demand for Tractors

2576. SHRI KALKA DAS: Will the PRIME MINISTER be pleased to state:

(a) whether the demand for tractors in the country has slackened;

(b) if so, the details thereof; and

(c) the remedial steps proposed in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAHI): (a) No, Sir. The sales of tractors have gone up from 1,39,831 in the year 1990-91 to 1,50,582 in the year 1991-92 and same trend is continuing during the current year.

(b) and (c). Do not arise.

[Translation]

Indo-Guyana Relations

2577. SHRI VISHWANATHI SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to cooperate in various fields to strengthen bilateral relations with Guyana;

(b) if so, the details thereof and the fields identified in this regard;

(c) whether Guyana has approached for certain bilateral assistance from India; and

(d) if so, the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) Broad areas identified for technical and economic cooperation are infrastructure development, agriculture, agro-industry and man-power development. - Bilateral

relations will also be expanded and intensified through increased trade and economic exchanged & through political-level visits.

(c) and (d). India already has programme of technical and economic cooperation with Guyana. The Govt. of Guyana has sought an expansion of the programme and we expect that specific proposals will be received shortly.

[English]

Praga Tools Limited

2578. SHRIDATTATRAYABANDARU: Will the PRIME MINISTER be pleased to state:

(a) whether some officials of Praga Tools Limited, Secunderabad in Andhra Pradesh were arrested on charges of alleged smuggling of synthetic fabrics;

(b) if so, the details thereof; and

(c) the action taken by the Government against the officials found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P. K. THUNGON): (a) No, Sir.

(b) and (c). Do not arise.

Technical cooperation in the Field of Space Research

2579. MAJ.GEN. (RETD.) BHUWAN CHANDA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) the names of the countries with whom the Government have opted for technical cooperation in the field of space research during the last six months after the

U.S. ban on Indian space research Organisation; and

(b) if so, the achievements made by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) The government have not entered into any new agreement for cooperation in space research with any country subsequent of the imposition of ban by the US on the Indian Space Research Organisation.

(b) Des not arise.

Production and Distribution of Drugs

2580. SHRI SYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have decided to de-control the production and distribution of drugs and pharmaceuticals;

(b) whether the Government propose to de-licence the import of bulk drugs and life-saving medicines;

(c) total estimated investment in the drug and pharmaceutical industry; and

(d) the level of foreign participation in equity investment?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) A background note on the changes proposed in the existing Drug Policy has been placed for consideration of the Hon'ble Members of

both the Houses of Parliament on 12.8.1992. Distribution of drugs by each company is based on its corporate and marketing strategies.

(b) Under the EXIM Policy 1992-97 all bulk drugs, except 10 drugs listed in the Negative list of imports, and all formulations can be freely imported.

(c) While there has been no recent study on this subject, the investments in the pharmaceutical sector are estimated to be over Rs. 100 crores.

(d) There is no restraint on the level of foreign equity participation in the pharmaceutical sector. However, activities of companies with over 40% foreign equity are limited to 66 bulk drugs and their related formulations listed in Appendix-I of the Drug Policy, 1986.

Investment in Heavy Industries

2581. SHRI VILAS MUTTEMWAR: Will the PRIME MINISTER be pleased to state the investment proposed for heavy industries in the public sector undertakings during the Eighth Plan period, Industry-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. TUNGON): The information is being collected and would be laid on the Table of the House.

Supply Orders by Tannery and Footwear Corporation of India Limited

2582. SHRI V. SREENIVASAPRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that the Tannery and Footwear Corporation

of India Limited is not being given supply orders by various Government Departments including Defence Forces;

(b) if so, the reasons therefor; and

(c) the efforts being made to secure supply orders to TAFCO by various Government departments?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) TAFCO has not been getting adequate orders from Defence and other Government Departments on a regular basis.

(b) The user Departments are now not giving purchase preference to TAFCO.

(c) Defence Ministry has been requested to consider utilising TAFCO's production capacity in meeting their requirements of footwear. TAFCO is also interacting with other Government Departments from time to time for orders.

Interviews for Chief Executives of N.M.D.C Ltd.

2583. SHRI M.V. CHANDRASEKHARA MURTHY: Will the PRIME MINISTER be pleased to state:

(a) whether the Public Entrepreneurs Selection Board has recently concluded interviews for selection of Chief Executive of National Mineral Development Corporation Limited without making any advertisement for the post;

(b) if so, the details thereof and the reasons therefor;

(c) whether the internal candidates of the company have not been given due and

proper weightage for the purpose of selection; and

(d) If so, the facts thereof and action contemplated to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHIMATI MAGARET ALVA): (a) and (b). Interview for the post of Chairman-cum-Managing Director, National Mineral Development Corporation was held on 28.10.92 after due circulation of the post. The post was circulated to the Ministry concerned, different Central public enterprises, the Department of Personnel and the Ministry of Defence for obtaining names of suitable persons for the post in question.

(c) and (d). As per the policy of the Government, internal candidates are given preference. However, if a clearly better candidate is available from outside the enterprise, such a candidate can also be selected. The basic objective of the Government is to appoint in fair and objective manner outstanding professional managers to the post of Chief Executives of Public Sector Undertakings. For the post of Chairman-cum-Managing director, National Mineral Development Corporation, PESB has recommended a candidate who is not an internal candidate.

[*Translation*]

Closure of Small Scale Industrial Units in Delhi

2584. SHRI RATILAL VARMA: Will the PRIME MINISTER be pleased to state:

(a) whether thousands of small scale industrial units in Delhi have been closed down/ likely to be closed down due to the new industrial policy;

(b) if so, the number of industries likely to be closed down;

(c) whether the Government have issued orders to some of the industries to shift from Delhi; and

(d) if so, the details thereof and the steps taken by the Government to save the affected workers from unemployment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES) (PROF. P.J. KURIEN): (a) No, Sir.

(b) Does not arise.

(c) According to the Industries Department of Delhi Administration, they have not issued and such orders.

(d) Does not arise.

[*English*]

Aid to Tea Growers

2585. SHRI P.C. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) whether the farmers are being provided aid for tea plantation/replantation;

(b) if so, whether the small farmers are also getting this aid;

(c) if so, whether the farmers of Wyanad and Idukki districts of Kerala are also getting this aid; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) and (b). Yes, Sir.

(c) and (d). Small growers in Idukki and Wayanad districts of Kerala have availed of Rejuvenation and Consolidation Subsidy Scheme of the Tea Board under which subsidy assistance of around Rs. 1 crore has been given. Tea Board also provided subsidy of 9.64 lakhs for setting up of tea nursery/demonstration plots through UPASI, benefit of which has been availed of by growers in Idukki district. Subsidy for an amount of Rs. 4.50 lakhs was also provided by the Board for setting up of tea nursery in S Wyanad district by Mananoddynt Tribal Plantation Cooperative Ltd. Tea Board has declared Idukki Dist. and Manatodody taluk of Wyanad district s Non-traditional area and under New Tea Unit Financing Scheme a tea project at Manatoddy has setup in Priyadarshini Tea Estate under cooperative Sector for which Tea Board has disbursed Rs. 38 lakhs as loan and Rs. 17.50 lakhs as subsidy for undertaking tea plantation in aforesaid tea estate.

Export from Rural Areas

2586. SHRI SUBASH CHANDRA NAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have any plan to promote export from rural areas during the Eighth Five Year Plan; and

(b) if so, the details thereof and the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT)(SHRI UTTAMBHAI H. PATEL): (a) and (b). The Government has no separate plan for promotion of exports from rural areas. However, export of primary products such as agriculture, plantation, mining and quarrying, including part of handicrafts and aquaculture are primarily rural based. Government is encouraging export of these

commodities on a continuing basis.

Industries by NRIs in Rajasthan

2587. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to state:

(a) whether some industries have been set up in Rajasthan by Non-Resident Indians;

(b) if so, the places where those industries have been set up;

(c) wether the Government have proposal to allow NRIs to set up more industries in Rajasthan; and

(d) if so, the details of the proposals submitted by NRIs to set up industries in that State during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI MATIKRISHNASAHU): (a) to (d). According to the new Industrial Policy, entrepreneurs are not required to obtain an Industrial Licence, except for a sort-list of 18 Industries, for setting up of Industries. However, Government of India, in the Ministry of Finance, have decided to permit Non-Resident Indians and Overseas Corporate Bodies predominantly held by them to invest upto 100% of the equity in high priority industries and other industries, subject to the conditions laid down vide Press Notes dated 28.10.91 and 10.9.92.

As regards Rajasthan, after the announcement of the New Industrial Policy in July, 1991 till date, two proposals have been cleared involving NRI investment of Rs. 253 lakhs for being set up in Aalwar District out of the total project cost of Rs. 815.00 lakhs. The areas covered are Beer and Women Garment Labels.

Jurisdiction on Service Record of an Employee

2588. SHRI JEEWAN SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the supreme Court in the case of Madhya Pradesh Government Vs. Srikant Chafekar has held that the Administrative Tribunal has no jurisdiction to evaluate the service record of an employee;

(b) if so, the details thereof; and

(c) the measures taken to ensure that the Central Administrative Tribunal etc. do not jump over their jurisdiction and to review all such cases of recent past?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GIEVANCES AND PENSIONS (SHRIMATI MARGRET ALVA): (a) and (b). Yes, Sir. The Supreme Court in the case of State of Madhya Pradesh Vs. Srikant Chafekar in Civil Appeal No. 3507 of 1992 has laid down that it was not proper for the Tribunal to substitute itself for the Departmental Promotion Committee.

(c) The judgements of the Supreme Court and other Courts are brought to the notice of the Tribunals in the course of pleadings.

Import of Fertilizers

2589. SHRIMATI DIL KUMARI BHANDARI: Will the PRIME MINISTER be pleased to state:

(a) whether some varieties of fertilizers are being imported;

(b) if so, names of these varieties with quantum of import of each during the last three financial years with foreign exchanges spent separately during each year;

(c) whether the Government propose to develop some indigenous sources for these varieties of fertilizers;

(d) if so, the details thereof, and if not, the reasons thereof;

(e) whether the Government also propose to seek foreign assistance to develop indigenous sources of these varieties of fertilizer; and

(f) if so, the details thereof, and if not the reasons therefor?

THE MINISTER OF STATE IN THE MNISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) Yes, Sir.

(b) The quantity and value of various types of fertilizers imported during the last three financial years are given below:-

*Qunty. in Lakh Tonnes
C&F Value in Rs. Crores*

1	1989-90			1990-91			1991-92									
	2	C&F Value	Qunty.	3	C&F Value	Qunty.	4	C&F Value	Qunty.	5	C&F Value	Qunty.	6	C&F Value	Qunty.	7
Urea	-	-	-	-	-	-	-	-	3.91	-	-	3.91	-	-	3.91	180.55
MOP	20.82	459.68	21.20	459.68	487.48	20.40	21.20	487.48	20.40	487.48	20.40	20.40	487.48	20.40	20.40	661.27
SOP	0.25	9.19	0.59	9.19	22.03	-	0.59	22.03	-	22.03	-	-	22.03	-	-	-
DAP	28.15	1039.45	21.55	1039.45	765.02	20.77	21.55	765.02	20.77	765.02	20.77	20.77	765.02	20.77	20.77	1050.48
NPK	1.09	30.45	1.56	30.45	61.29	0.73	1.56	61.29	0.73	61.29	0.73	0.73	61.29	0.73	0.73	41.89
Total	50.31	1538.77	44.90	1538.77	1335.82	45.81	44.90	1335.82	45.81	1335.82	45.81	45.81	1335.82	45.81	45.81	1934.19

(c) to (f). Of the three main fertiliser nutrients required for crops viz. nitrogen phosphate and potash, indigenous raw materials are mainly available in the case of nitrogen. In the case of Phosphate, the country has very little known deposits and, therefore, major requirement of phosphates, either in finished form or as raw materials/intermediates, are imported. Government is also making efforts in prospecting for fresh deposits. Technology is already available for production of phosphatic fertilizers. In respect of potash the country has no known exploitable reserves and, therefore, the entire requirement is currently being met through imports. The Geological Survey of India has been carrying out exploration for potash in some parts of Rajasthan. An appraisal of the exploration status of potash deposits has been carried on with French collaboration, for identifying the precise area for further exploration of potash.

Pending cases in Punjab and Haryana High Courts

2590. SHRI GURCHARAN SINGH DADAHOOR: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government are aware of the huge backlog of cases in Punjab and Haryana High courts; and

(b) whether there are any proposals to expand the judicial system to clear this backlog?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b). As on 30.6.92, 105419 cases were pending in the Punjab and Haryana High Court. The various recommendations made by the Arrears Committee, which examined the problem of arrears in the Courts, covering various aspects like jurisdictional and procedural modifications/im-

provements in the Judiciary, improvements in infrastructural facilities including modernisation of office equipments in Courts and in day to day working of Courts, setting up of specialised tribunals, etc., have been commended to all State Governments/High Courts including the Punjab and Haryana High Court, for necessary follow-up action. The Family Court Act has also been extended to the State of Haryana so as to enable them to set-up Family Courts in their State.

Rehabilitation of IDPL

2591. SHRI SRIBALLAV PANIGRAHI: Will the PRIME MINISTER be pleased to state:

(a) whether Indian Drugs and Pharmaceuticals Limited has been declared a sick venture;

(b) if so, the reasons thereof;

(c) the steps taken for its survival;

(d) the number of employees effected; and

(e) the steps taken to rehabilitate the employees?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). Indian Drugs and Pharmaceuticals Limited (IDPL) has been, over the years, incurring cash as well as net losses. In compliance with the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985, the company had made a reference under Section 15 to the Board for Industrial and Financial Reconstruction (BIFR). Upon considering the reference, the BIFR has, on 12th August, 1992, declared IDPL as a Sick Industrial Company in terms of Section 3 (1) (i) of the said Act.

(c) A proposal for revival of IDPL has been prepared. The proposal also envisages restructuring of the capital, expansion of capacities of Penicillin G, Vitamins, setting up of captive power facilities and substations at Rishikesh and Hyderabad plants, besides funding of renewals/replacements, working capital requirements, repayment of loans, dis-continuation of non-remunerative activities. The proposal also involves write-off of Government loans and interest. The proposal has been under consideration of the Government and its viability is still to be established.

(d) No unit of Indian Drugs and Pharmaceuticals Ltd. has yet been closed. There has been no retrenchment in any of the units of the company.

(e) Does not arise at this stage.

Consumer Cooperatives in Maharashtra

2592. SHR ANNA JOSHI: Will the PRIME MINISTER be pleased to state:

(a) the number of consumer cooperatives established in the urban areas of Maharashtra during the year 1991-92;

(b) the target fixed for 1992-93;

(c) whether any financial assistance is being received from outside for the functioning of these cooperatives; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) 33 (Thirty Three only).

(b) No targets have been fixed.

(c) and (d). Under the Centrally Sponsored Scheme for development of Urban Consumer Co-operatives financial assistance was being extended from the inception of the Scheme. Till the financial year 1991-92 a sum of Rs. 781.30 lakhs has been provided under the Scheme towards subsidy, margin money and loan, for setting up of 74 small sized retail outlets, 52 large sized retail outlets and 68 Department Stores in the State.

[Translation]

Projects from Madhya Pradesh

2593. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether a number of projects from Madhya Pradesh pending with the Planning Commission for clearance;

(b) if so, details thereof; and

(c) the time by which these projects are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) and (b). There is no Project of the Government of Madhya Pradesh pending in the Planning Commission for investment clearance.

(c) Does not arise.

[English]

National Council for Cement and Building Material

2594. PROF. K. VENKATAGIRI GOWDA: Will the PRIME MINISTER be pleased to state:

(a) whether the National Council for Cement and Building Materials is facing crisis for the last three years;

(b) if so, the reasons therefor;

(c) whether the Government propose to provide financial support to the National Council for Cement and Building Materials; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI-MATI KRISHNA SAHI): (a) to (d). Subsequent to the de-control of cement in March, 1989, a majority of cement manufacturers have stopped payment of their R&D contribution to NCB. In view of this, NCB is facing some financial problems. Government is aware of this and is endeavouring to resolve the same, presently, by way of increasing its internal generation and giving some scheme oriented plan support.

Assistance to Cooperative Societies In Orissa

2595. SHRI SARAT CHANDRA PATANAYAK: Will the PRIME MINISTER be pleased to state:

(a) the total amount of assistance provided by the National Cooperative Development Corporation (NCDC) to Cooperative Societies in Orissa for development of consumer business in the rural areas;

(b) whether any review of performances of the co-operative societies has been made by NCDC;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) As on 31.3.1992, a total amount of Rs. 4.34 crores has been provided.

(b) and (c). Yes, Sir. A study on Rural Consumer Scheme was conducted on sample basis for NCDC. The Eastern Regional Conference held on 4.9.1986, among other States, also reviewed the rural consumer schemes in Orissa. It was suggested that cooperatives in Rural Areas may handle more and more non PDS items to counter the effect of low turnover and high overheads and thereby improve the economic viability.

(d) Does not arise.

[Translation]

Priority to Core Sector

2596. DR. LAXMINARAYAN PANDEY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to give priority to the "Core Sector" after the announcement of the new economic/Industries policy; and

(b) if so, the schemes proposed and concessions likely to be given by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAHI): (a) and (b). According to the Eighth Five Year Plan Document, in order to create an appropriate environment for rapid industrial and economic growth, a major focus will be placed on the strengthening of the physical infrastructure.

particularly in the areas of energy, transport, communication and irrigation. For core sectors like power, transport and communication which should have got higher outlays in line with the priorities accorded to them, the resource gap is sought to be filled by private sector investment in these areas. These initiatives supplement those announced in the new Industrial Policy in July, 1991. Pursuant to this intention the Government is actively inviting private sector investment in these areas and other core sectors from both domestic and foreign sources.

In view of the ensuring Budget for 1993-94, it may not be proper to state the Government's position at this stage regarding the schemes proposed and the concessions likely to be given by the Union Government.

[English]

Closure of Sick Public Sector Units

2597. SHRI SHRAVANKUMAR PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to close down some public sector undertakings, including those which have been taken over as sick units from private sector, in case where restructuring has not been or is not likely to be done;

(b) if so, the details thereof; including the number of workers, likely to render out of employment; and

(c) the steps taken or proposed to be taken by the Government to help these workers by the National Renewal Fund?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI

P.K. THUNGON): (a) There is no proposal at present to close down any public sector undertakings.

(b) and (c). Do not arise.

Rubber Plantation

2598. SHRIMATIBIBHUKUMARIDEVI: Will the PRIME MINISTER be pleased to state:

(a) whether there is any rubber plantation development scheme for Tripura and other North Eastern States; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). There is a Rubber Plantation Development Scheme applicable for all Traditional as well as Non-Traditional Areas including Tripura and other North Eastern States. Details of the Scheme are as under:-

- (i) The Scheme provides for a planting a grant of Rs. 5000/- per ha. payable in 7 annual instalments.
- (ii) Polybag on a remittance of Rs. 1/50 per bag to general category and ps. 0.75 to SC/ST growers for raising high yield planting materials for field planting.
- (iii) Supply of plants free of cost and maintenance charge of Rs. 2/- and Rs. 4/- to general category and SC/ST growers respectively in two equal instalments.
- (iv) Providing assistance for fencing to growers owning upto 5 ha at the rates of :-

Area	SC/ST	General
upto 1 ha.	4,000	1,500
1 ha to 2 ha	3,000	1,200
2 ha to 5 ha	2,200	1,000

Financial assistance to growers to purchase of rubber rollers @ Rs. 1,000/- per set and Rs. 3,000/- for construction of smoke houses.

- (iv) Assistance for setting up irrigation facilities @ Rs. 2,500/- per ha. subject to a maximum of Rs. 50,000/- to all categories.
- (vii) A block rubber plantation programme has been implemented in Tripura in collaboration with the State Govt. to plant 1,500 ha in a phased manner extending over a period of 5 years for settlement of 1500 tribal families.
- (viii) During the 8th Five Year Plan an area of 5,000 ha is proposed to be brought under rubber cultivation.

Corruption in STC/MMTC

2599. SHRI MANJAY LAL: Will the PRIME MINISTER be pleased to state:

(a) whether some Directors and Managers in STC and MMTC are involved in corruption cases, if so, the details thereof;

(b) whether some Managers in STC/MMTC are being allowed to work in the same post/Division for more than 5 years; and

(c) if so, the cooperative measures taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SAL-

MAN KHURSHED): (a) to (c). A statement is attached.

STATEMENT

(a) No Director or Manager in MNTC is involved in a corruption case. In the case of STC, nine complaints were received against Directors in STC. These were examined in consultation with CVC/STC wherever felt necessary. The position is as under:-

- In three cases, it was found that the charges were not substantiated.
- One complaint involved the charge of dowry demand. This issue was settled amicably between the concerned parties.
- One complaint was considered but not found worth pursuing.
- In one case before conclusion of the proceedings, the Officer had tendered his resignation which was accepted with the approval of Commerce Minister taking into account the facts and the case was closed.
- One complaint was forwarded to STC to enquire into the charges and take action as deemed fit.
- One complaint has been received from CBI proposing prosecution of a Director after his retirement. This case is under examination in consultation with CVC.

In one case CBI has filed an FIR against a Director who has since retired. A final report is yet to be received. The case is at investigation stage.

CBI has also been prosecuting five managers of STC. In addition, CBI has also recommended prosecution of six managers of STC in the case of Past Performance Quota. This matter, however, is under correspondence with CBI. Further, in STC, itself enquiries are continuing against six managers.

(b) and (c). Normally rotational transfer are effected in Marketing Divisions within a period of 5 years in both the Corporations, save in exceptional cases, where the need for expertise dictates otherwise.

Hollywood Films

2600. PROF. MALINI BHAT-TACHARYA: Will the PRIME MINISTER be pleased to state:

(a) whether there are any differences between the Government and exporting agency in USA on the import of Hollywood films and the repatriation of earnings; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) and (b). A statement is laid on the table of the House.

STATEMENT

Under the current import policy effective from 1 April 1992 cinematograph and video films may be imported by Doordarshan, All India Radio, National Film Archives of India, Film and Television Institute of India, Children's Film Society of India and NFDC. Others may also import such films subject to the conditions specified in Public Notice No. 38/

(PN)/92-97 dated 12th August 1992. It stipulates that all importers of films will have to comply with the provision of all applicable Indian laws governing the distribution and exhibition of films, including the requirement of a public certificate of public exhibition prescribed under the Cinematograph Act 1952. Additionally films imported by persons other than Doordarshan, All India Radio, National Film Archives of India, Film and Television Institute of India, Children's Film Society of India and NFDC require a certificate from the Administrative Officer, Central Board of Film Certification to the effect that the film to be imported has either won an award in any of the international film festivals notified by the Ministry of Information and Broadcasting or participation in any of the Official sections of the notified International Film Festivals or received good reviews in prestigious film journals notified by the Ministry of Information and Broadcasting.

Government have also decided to permit foreign motion picture producers or their associations, to maintain their existing offices or to open new ones. However, there is a global limit of six million dollars on the repatriations that may be made from India from the earnings of such offices.

The Motion Picture Export Association of America is dissatisfied with the policy and procedures of our import regime.

Production of Tobacco

2601. DR. SUDHIR RAY: Will the PRIME MINISTER be pleased to state:

(a) the estimated production of Virginia Tobacco Crop during the present season;

(b) whether there is a proposal to increase tobacco production in view of enhanced export possibilities;

(c) if so, the details in this regard; and

(d) If not, the reasons therefor?

(b) Yes, Sir.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) Virginia tobacco crop is produced in Andhra Pradesh, Maharashtra and Karnataka. The production in Karnataka during the present season is estimated as around 29 M.Kgs. In A.P. and Maharashtra planting is taking place now and it is too early to forecast the production. However, production target for Andhra Pradesh and Maharashtra has been fixed at 103 M.Kgs.

(b) to (d). The production target is fixed after considering estimated demand (including export demand). The total domestic demand from the Karnataka crop currently under marketing and the A.P. and Maharashtra crop of 1992-93 to be marketed in 1993 is estimated at 70 M.Kg. Similarly the total export demand from these crops is estimated as 68 M.Kgs. The crop size of 103 M. Kgs. for the current season for A.P./ Maharashtra was fixed in July, 1992 as the total carry over stock was assessed as 14 M.Kgs. Therefore, there is no scope for further increase in FCV tobacco production at present.

Granite Export and Reduction of Duty

2602. SHRIB. RAJARAVI VARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government had reduced the duty on granite exports to seven per cent from ten per cent; and

(b) if so, whether Capexil requested total abolition of the duty in order to encourage exports?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) Yes, Sir.

Tax exemption for Vanaspati Industry

2603. SHRI NAWAL KISHORE RAI: Will the PRIME MINISTER be pleased to state:

(a) whether the Vanaspati industry has requested the Government for tax exemption;

(b) if so, the details thereof; and

(c) the action proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b). Yes, Sir. Vanaspati manufacturers association have asked for abolition of central excise duty and vanaspati be included in the category of "Declared Goods".

(c) Vanaspati manufacturers associations have been advised to take up the matter with Finance Ministry.

[Translation]

Declaration of Drought Prone Area

2604. SHRIMATI SHEELA GAUTAM:
SHRIMATI BHAVNA CHIKHALIA:
SHRI RAJESH KUMAR:

Will the PRIME MINISTER be pleased to state:

(a) the criteria adopted to declare any area as "Drought Prone" area;

(b) whether any change in the criteria has been made recently;

(c) if so, when and the reasons therefor;

(d) whether any review/study has been made so far by the Government or by some outside agencies with regard to Drought Prone Areas Programme and Desert Development Programme;

(e) if so, the outcome thereof; and

(f) whether private organisations and Panchayat Raj institutions have been in-

cluded in any way in drought management and desert development activities/programmes being run in the country at present?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) The criteria adopted to declare any area as 'Drought Prone' area are as follows:

S. No.	Particulars	Annual Rainfall	% Irrigated area to net sown area
1.	For exclusion of blocks	i) Below 750 mm	Above 40%
		ii) Above 750 mm	Above 30%
2.	For inclusion of new blocks	i) Below 750 mm	Below 20% *
		ii) 750-1125 mm	Below 15%
		iii) Above 1125 mm but below 1650 mm	Below 10%

Administrative Factor: The number of Blocks covered in a district should be more than 20% of the total Blocks in the district.

(b) These criteria are based on the recommendations of the Task Force (Swaminathan Committee, 1982) as modified by the Inter Departmental Group (1984). No change has been made in these criteria recently.

(c) Question does not arise.

(d) and (e). A Task Force constituted by Planning Commission (Minhas Committee) reviewed the rural development programmes including DPAP in 1973. The Task Force recommended that DPAP should aim at integrated development of agriculture with focus on restoration of ecological balance. Apart from irrigation, forestry, soil and moisture conservation, it recommended changes in

agronomic practices and restructuring of cropping pattern, livestock development, rural communication and drinking water supply as important elements of the strategy of Integrated Rural Development in drought prone areas.

The Drought Prone Areas Programme and the Desert Development Programme were again reviewed by the Task Force (Swaminathan Committee) in 1982. The Task Force endorsed the on-going approach and strategy but redefined the scope and objectives of the Programmes. Emphasis was laid on more productive agriculture, dryland as well as irrigated and vegetative cover. Some activities like drinking water supply, rural communication, assistance to small and marginal farmers and agricultural labourers which are taken care of under other schemes were excluded from the purview of the programmes. The Task Force also evolved the

criteria for identification of drought prone and desert areas on the basis of rainfall and irrigation factors.

The Programme Evaluation Organisation (PEO), Planning Commission is presently engaged in an All India evaluation of Drought Prone Areas Programme and Desert Development Programme and receipt of its report is awaited.

(f) For preparation of integrated watershed plans on scientific lines, reputed research organisations are being involved by the State Governments. Further, in order that watershed development projects give the desired results, involvement of Panchayat Raj institutions like Zila Parishads and Block and Village Panchayats, local voluntary organisations, and people living in the project areas is being encouraged in both planning and implementation of drought management and desert development activities/programmes.

[English]

Reconciliation of Land Records

2605. DR. VASANT PAWAR: Will the PRIME MINISTER be pleased to state:

(a) whether the areas of the States and the Union Territories as calculated by the Surveyor General of India and that by the concerned officers of the State Governments such as the Director of Land Records do not tally with each other;

(b) if so, the reasons therefor; and

(c) the steps taken to reconcile these figures?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY

(DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) No such difference has been brought to the notice of the Government.

(b) and (c). Questions do not arise.

Licences to small scale units in Delhi

2606. SHRIMATI BHAVNA CHIKHLIA: Will the PRIME MINISTER be pleased to state:

(a) the policy of the Union Government for small scale candle units under small scale industries in Delhi;

(b) the number of licences issued to small scale industries in Delhi during 1991 and 1992-93;

(c) whether these people have been given refined paraffin wax at the higher rates;

(d) if so, the reasons therefor;

(e) whether the Government have any proposal to reduce the price of third grade paraffin wax being given to the small candle units; and

(f) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES) (PROF. P.J. KURIEN): (a) The policy of the Union Government for overall development of small scale industrial units has been announced in the Parliament on 6th August, 1991. At present there is no restriction in setting up small scale unit for manufacture of any item (including candles) anywhere in the country except for the items which require licence.

(b) The small scale units are not required to take licences. They need only registration with State authorities. Number of units who have been issued permits for

paraffin wax produced by local refineries and Indian Oil Corporation for making candles during 1991 and 1992 are as under:

	1991	1992
1. Local Refineries	407	402
2. Indian Oil Corporation	261	261

(c) Yes, Sir.

(d) The cost of production of paraffin wax being produced by local refineries is more than the cost of paraffin wax supplied by Indian Oil Corporation.

(e) and (f). The matter is under consideration of Office of the Commissioner of Industries, Delhi Administration.

[*Translation*]

CAZRI, Jodhpur

2607. SHRI GIRDHARI LAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether Central Arid Zone Research Institute (CAZRI) Jodhpur has identified an area of four thousand square kms. in other border areas which is almost dry including Udaipur, Ajmer and Sirohi districts;

(b) whether the Government of Rajasthan has sent any memoranda in regard to the Desert Development Programme and Drought Prone Area Programme for these areas to check the expansion of the Arid Zone; and

(c) if so, the action taken thereon?

THE MINISTER OF STATE IN THE

MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRIG. VENKAT SWAMY): (a) On the request of the State Government of Rajasthan, the Central Arid Zone Research Institute (CAZRI), Jodhpur had identified an area of 3955 sq. kms. as dry area in the border areas of Udaipur, Ajmer and Sirohi districts of Rajasthan.

(b) The Government of Rajasthan had submitted a memorandum to the National Committee on Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) for inclusion of these areas under DDP.

(c) The National Committee in its report submitted to Government of India in August, 1990, recommended transfer of DDP to the States for implementation and identification of new areas, if any, for future coverage. Since, DDP at present is to continue as a Central Sector Scheme, the aspect of inclusion and exclusion of areas for coverage under the programme will be examined by a separate Committee.

[*English*]

Assistance to Kerala for helping Commercial Crop Farmers

2608. PROF. K.V. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Kerala has sought assistance from the Union Government for commercial crops due to price hike in fertilizers; and

(b) if so, the remedial steps taken by the Government in this context?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The Government of Kerala had recently submitted to the Ministry of Agriculture a scheme for market intervention for pepper, with regard to general assistance provided to all State Governments as a result of the fertilizer price hike, Kerala has been given a sum of Rs. 9.84 crores for provision of concession of Rs. 1,000/- per tonne for decontrolled fertilizer, and Rs. 21.68 crores as special assistance to small/marginal farmers. A total of RS. 31.52 crores has, therefore, been allocated to the Government of Kerala on various measures following the rise in price of fertilizers.

[Translation]

Rural drinking water/sanitation programme in Uttar Pradesh

2609. SHRI RAMPAL SINGH: Will the PRIME MINISTER be pleased to state:

(a) the schemes received by the Union Government from the Government of Uttar Pradesh under the Rural Drinking Water and Sanitation Programme for clearance;

(b) the schemes out of the said scheme cleared;

(c) the time by which the remaining schemes are likely to be cleared; and

(d) the details of amount released so far by the Union Government for these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) 94 schemes for 93 villages/184 hamlets at an estimated cost of Rs. 1124.69 lacs have been received from the Government of Uttar Pradesh during 1992-93 for technical approval.

(b) and (c). 30 schemes for 14 villages/ 69 hamlets at an approved cost of RS. 376.57 lacs have been cleared. For the remaining 64 schemes certain clarifications have been called for from the State Government.

(d) Under the Centrally sponsored Accelerated Rural Water Supply Programme (ARWSP) funds are not released project/scheme-wise. The cost of the approved scheme is met out of annual allocation under ARWSP, or funds released under Mini Mission/Sub-Mission Projects. Out of RS. 47.24 crores allocated for 1992-93 under ARWSP, a sum of Rs. 35.43 crores has been released so far.

[English]

Export of Seeds

2610. SHRI ANIL BASU: SHRIMATI SUMITRA MAHAJAN:

Will the PRIME MINISTER be pleased to state:

(a) the quantity of various seeds exported during the last two years; and

(b) the foreign exchange earned by each of the Companies exporting seeds during the said period?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SAL-

MAN KHURSHED): (a) and (b). The information is being collected and will be laid on the table of the House.

Wind Electric Generator for Lakshadweep

2611. **SHR ANANTRAO DESHMUKH**: Will the PRIME MINISTER be pleased to state:

(a) whether the experiment of installing a 20 MW wind electric generator by the Government at Kavaratti has proved fruitful;

(b) if so, whether such projects are likely to be undertaken in the island during the Eighth Plan period; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (**SHRI SUKH RAM**): (a) to (c). The experimental 20 KW wind electric generator installed at Kavaratti by the Lakshadweep Administration has not worked satisfactorily due to malfunctioning of control panel and local grid conditions.

The Ministry of Non-Conventional Energy Sources has taken up a wind survey project at 5 locations on the Lakshadweep Islands. Wind energy projects for the islands during the Eighth Plan will depend on the results of wind survey and techno-economic feasibility.

Export of Sandal Wood

2612. **SHRI GURUDAS KAMAT**: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to export Sandal Wood; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (**SHRI SALMAN KHURSHED**): (a) No Sir, there is no such proposal.

(b) In fact, export of sandalwood in the form of logs, billets, timber, chips, flakes, dust, powder, barks, roots, stumps, pulp and char-coal is banned from 01.04.92 as per the new Export Import Policy for 1992-97. However, value-added products, namely, handicrafts and machine finished products are allowed for export subject to certain conditions.

[*Translation*]

Import of Black Pepper

2613. **SHRI GAYA PRASAD KORI**: Will the PRIME MINISTER be pleased to state:

(a) the names of the countries importing black pepper from India;

(b) the total production of black pepper in our country;

(c) the foreign exchange earned from the export of black pepper; and

(d) the steps taken by the Government to increase its production in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (**SHRI SALMAN KHURSHED**): (a) U.S.A., Italy, Canada, Germany, Commonwealth of Independent States (The erstwhile USSR), Czechoslovakia, Poland, Rumania, Japan, Belgium, Saudi Arabia, U.K., Yugoslavia, U.A.E., Netherlands, Bulgaria and Kuwait are some of the important countries importing black pepper from India.

(b) The total production of black pepper

in the country during 1990-91 was estimated to be 48,980 tonnes.

(c) During 1991-92, Rs. 70.81 crores has been earned in foreign exchange from the export of black pepper (whole).

(d) A Central Sector Scheme on integrated programme for development of spices including pepper is implemented by Ministry of Agriculture. These programmes include;

- (i) Production and distribution of rooted pepper cuttings
- (ii) Establishment and maintenance of pepper demonstration plots,
- (iii) Rehabilitation of old pepper gardens,
- (iv) Distribution of input kits of pepper and
- (v) Distribution of plant protection sprayers to pepper growers. For the development of pepper an amount of Rs. 580.00 lakh has been sanctioned for 1992-93.

Devanagri as the Language for U.P.S.C. Examination

2614. SHRI RAM PUJAN PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether the candidates are allowed to take their examination conducted by the Union Public Service Commission in Devnagri script in accordance with the provisions of the Constitution; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). Union Public Service Commission is already permitting

use of Hindi (Devnagri script) in some of their examinations, as indicated below:-

- (i) Civil Services (Main) examination.
- (ii) Section officers'/Stenographers' (Grade 'B'/ Grade-I limited departmental competitive examination.
- (iii) Grade-I (Under Secretary) limited departmental competitive examination for Scheduled Castes/Scheduled Tribes.
- (iv) Assistant Engineer (C.P.W.D.) limited departmental competitive examination.

[English]

Share of Public Sector Undertakings through Brokers

2615. SHRI DEVENDRA PRASAD YADAV:
SHRIMATI DIPIKA H. TOPIWALA:

Will the PRIME MINISTER be pleased to state:

(a) the names of the public sector undertakings whose shares were sold in 1991-92, the number of share sold and the total yield from the disinvestment of the shares of each such public sector undertaking;

(b) whether shares of the public sector undertakings were sold through the brokers at less price;

(c) if so, the reasons for selling the shares through brokers and not through see bid; and

(d) the manner in which the Government propose to further disinvest the Public Sector Undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) The names of PSUs whose shares were sold in 1991-92 along with the number of shares sold are given in the Statement attached. The Government had realised Rs. 3038 crores through sale of PSU shares in 1991-92. Since the shares of PSL sold in bundles undertaking-

wise realisation is not available.

(b) No, Sir.

(c) Does not arise.

(d) The first tranche of disinvestment during 1992-93 (October, 1992) has been done through open tender system. Similar method is being followed for the second tranche in December, 1992).

STATEMENT

Sl. No.	Name of the PSE (in lakhs)	Actual No. of shares sold (in lakhs)
1.	2	3
1.	Hindustan Petroleum Corporation Ltd.	127.68
2.	Indian Railway Constrn. Co. Ltd.	0.13
3.	Minerals & Metals Trading Corpn.	3.34
4.	Bharat Petroleum Corpn. Ltd.	100.00
5.	Bharat Earthmovers Ltd.	60.00
6.	Videsh Sanchar Nigam Ltd.	120.00
7.	State Trading Corpn.	23.93
8.	Bharat Heavy Electricals Ltd.	489.52
9.	Shipping Corpn. of India	522.46
10.	Indian Petrochemicals Corpn Ltd.	372.00
11.	HMT Ltd.	42.68

Sl. No.	Name of the PSE (in lakhs)	Actual No. of shares sold (in lakhs)
1.	2	3
12.	Dredging Corpn. of India	4.02
13.	Bharat Electronics Ltd.	160.00
14.	Conchin Refined Ltd.	42.19
15.	Indian Telephone Industries	175.38
16.	Andrew Yule & Co. Ltd.	10.15
17.	Hindustan Organic Chemicals Ltd.	98.70
18.	Hindustan Cables Ltd.	16.69
19.	Madras Refined Ltd.	193.16
20.	Mahanager Telephone Nigam Ltd.	1200.00
21.	Rashtriya Chemicals & Fertilizers	311.36
22.	Steel Authority of India Ltd.	1990.75
23.	Neyvell Lignite Corpn. Ltd.	717.91

Sl. No.	Name of the PSE (in lakhs)	Actual No. of shares sold (in lakhs)
1.	2	3
24.	National Aluminium Co. Ltd/	351.00
25.	Hindustan Zinc Ltd.	807.46
26.	Bongaon Refineries & Petrochemicals Ltd.	399.61
27.	National Fertilizers Ltd.	111.63
28.	Fertilizers & Chemicals (Travancore) Ltd.	52.32
29.	Hindustan Photoflms Mfg. Co. Ltd.	191.90
30.	CMC Ltd.	25.28
Total		8721.25

Expert Panels set up by NDC

2616. SHRIMATI PRATIBHA DEVI SINGH PATIL: Will the Minister of PLANNING AND PROGRAMME be pleased to state:

(a) whether the National Development Council had set up three expert panels on austerity, employment and production;

(b) whether these three expert panels have submitted their reports;

(c) if so, the details thereof; and

(d) the reaction of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRISUKHRAM): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). Details will be made available after decisions are taken at the appropriate forum.

Value of Disinvestment of Shares

2617. PROF. RITA VERMA:
PROF. PREM DHUMAL:

Will the PRIME MINISTER be pleased to state:

(a) whether the total disinvestment of shares of 31 public sector undertakings in 1991-92 fetched only Rs. 3038 crores, while their actual worth was not less than Rs. 20,000 crores;

(b) if so, whether any enquiry has been made in this regard; and

(c) if so, the details of the enquiry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) Government realised Rs. 3038 crores through disinvestment of shares of 30 PSUs. The average realisations from the sale of shares were quite higher than the reference price fixed within the parameters of guidelines issued by the then Controller of Capital Issues/Industrial Credit and Investment Corporation of India recommendations.

(b) and (c). Do not arise in view of the reply at (a) above.

Japanese Investment

2618. SHRI HARI KISHORE SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether Japanese investors are hesitant in investing in India and are waiting for 'right atmosphere' and 'right partners' for joint ventures;

(b) if so, the reaction of the Government in this regard; and

(c) the steps proposed to be taken to motivate the prospective Japanese investors?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHI): (a) to (c). Various policy initiatives detailed in the Statement on Industrial Policy tabled in both Houses of Parliament on 24th July, 1991 are aimed at generally attracting foreign investment. Foreign investors from several countries including those from Japan have shown considerable interest for investment in India. The

interest generated is manifested by the increased total direct foreign investment in India proposed by Japanese Companies in the foreign collaboration approvals issued after the announcement of the New Industrial Policy which totals Rs. 468.44 crores in 1992 (upto October) as against Rs. 52.71 crores in 1991 and Rs. 5 crores in 1990. This shows continued increased interest of Japanese investors for investing in India.

[Translation]

Linking of Villages with Roads

2619. SHRI NITISH KUMAR:
DR. MAHADEEPAK SINGH
SHAKYA:

Will the PRIME MINISTER be pleased to state:

(a) whether a large number of villages in the country which are not yet linked with roads;

(b) if so, the total number of villages for which target has been fixed in the Seventh Five Year Plan Period and the number of villages actually linked;

(c) whether the Government have also fixed a target in the Eighth Five Year Plan in regard to linking the villages with roads; and

(d) if so, the details thereof and the funds allocated for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) A number of villages have not yet been linked with all weather roads.

(b) The target and the achievement about linking of villages with all weather roads under Minimum Needs Programme in

the population group of 1000 and above during Seventh Five Year Plan Period is as under:-

Target	Achievement
16280	17315

(c) and (d). The Eighth Five Year Plan envisages linking of all villages with a population of 1000 and above on the basis of 1981 census figures and also aims at special efforts to accelerate village connectivity in respect of backward regions and tribal areas. In the State Sector, an outlay of Rs. 10610 crore is provided for roads and bridges which includes Rs. 3066.10 crores for rural roads under Minimum Needs Programme.

[English]

Leave Encashment

2620. SHRIG. MADEGOWDA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to introduce leave encashment benefit to the Central Government employees;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c). The Board of Arbitration set up under the scheme of Joint Consultative Machinery and Compulsory Arbitration for Central Government Employees (JCM Scheme) has given two Awards (i) Encashment of Half Pay Leave on superannuation and (ii) Encashment of Earned Leave while in service to the Central Government Employees from 14.7.1982 and 1.4.1989 respectively. The Awards are being processed in accordance with the prescribed

procedure under the JCM.

[*Translation*]

Production of Electrical Appliances

2621. SHRI MOHAMMAD ALI SHRAF FATMI: Will the PRIME MINISTER be pleased to state:

(a) whether several electrical appliances are being manufactured without obtaining the I.S.I. Mark; and

(b) if so, the steps taken by the Government to check such production?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI KRISHNA SAHI): (a) and (b). Government of India have issued the Household Electrical Appliances (Quality Control) Order 1981 under which 40 electrical appliances have to conform to the relevant Indian Standards. Government have also issued Electrical Appliances (Quality Control) Order 1988 under which it is mandatory for the manufacturers of certain electrical appliances to obtain certification from BIS. Under the said Quality Control Orders, powers have been delegated to various State Governments (including union Territories) for taking appropriate action to check production/sale of electrical appliances not carrying BIS Certification mark.

Tree Plantation Programme alongwith I.G. Canal

2622. SHRI MANPHOOL SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether intensive tree plantation programme is in progress on the banks of the Indira Gandhi Canal under the World Fertilizer Programme;

(b) if so, the details of progress made in this regards;

(c) whether the Government propose to introduce a new scheme to boost the tree plantation programme at Indira Gandhi Canal area; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) to (d). Information is being collected and will be laid on the Table of the House.

Grant-in-aid to Voluntary Organisations for Wasteland Development

2623. SHRI RAMDEV RAM: Will the PRIME MINISTER be pleased to state:

(a) the State-wise particulars of the voluntary organisations to whom grant-in-aid given by the National Wasteland Board during each of the last three years for afforestation and wastland development alongwith the aids given to each organisation; and

(b) the steps taken to ensure utilisation of allocated funds?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTEMTN OF WASTELANDS DEVELOPMENT) (COL. RAM SINGH): (a) The voluntary organisations which were given financial assistance under Grants-in-aid scheme of the National Wastelands Development Board for afforestation and wastelands development during last three years (1989-90 to 1991-92) are listed statewide in the Statement and the grants sanctioned to them are shown against each agency.

(b) The utilisation of Central grant is monitored through half yearly progress reports and Funds Utilisation Certificates, prescribed for the purpose. Subsequent re-

lease of fund is made after receipt of evaluation reports from identified agencies. Besides a post implementation evaluation is also carried out.

STATEMENT*

State-wise list of Projects sanctioned to Voluntary Agencies

(Rs. in Lakhs)

Sl. No.	Name of State	1989-90	1990-91	1991-92	Total Amount Released during last three years
1	2	3	4	5	6
	ANDHRA PRADESH				
1.	P.R.O.G.R.E.S.S. Hyderabad	1.33			1.33
2.	Rural Development Society, Kurnool	2.00			2.00
3.	Assist (India), Guntur	0.15			0.15
4.	Yatra, Nalgonda	0.40			0.40
5.	Help Needy Association, Duddapah				0.00
6.	Youth for Action, Hyderabad		2.50	1.00	3.50
7.	JAGRITI, Nellore	0.60	1.80		2.40
8.	Sarada Valley Development Samiti, Vishakapatnam	0.83			0.83
9.	Rayalseema Sewa Samiti, Tirupati			3.63	3.63
10.	Rural Organisation for Awareness & Devt., Medak	0.17			0.17

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6	6	
11.	Rural Education Society, Chittoor		14.53	14.53			
12.	Society for Devt. of Drought Prone Area, Anantapur		2.20		2.20		
13.	Comprehensive Social Service Society, Srikakulam			3.69	3.69		
14.	Social Action for Social Development, Mehboobnagar			1.00	1.00		
15.	Anantapur Dist. Farmers Forum, Anantapur			4.94	4.94		
16.	Indira Gandhi energy Plantation, Tirupati			5.35	5.35		
17.	Rishi Valley School, Hyderabad			3.96	3.96		
18.	The Social Welfare Society for weaker Community, Cuddapah			1.24	1.24		
19.	Society for Social Service & Rural Devt. Cuddapah		6.00	3.35	9.35		
20.	NESCO, Anantapur		0.80	0.64	1.44		
21.	Sri Satvanaravan Swami Education Society, Cuddappah		2.72	2.72			

Sl. No.	Name of State	1989-90	1990-91	1991-92	Total Amount Released during last three years
1	2	3	4	5	6
22.	Institute of Resource Development & Soc. Management, Anantpur		2.54		2.54
	Total	5.46	30.37	31.52	67.37
	ASSAM				
23.	Universal Brotherhood, Nagaon		0.66		0.66
24.	Prakrit Chikitsa Kendra, Lakhimour		0.79	0.45	1.24
	Total	0.00	1.45	0.45	1.90
	BIHAR				
25.	Purnea Zilla Samagra Vikas Parishad, Purnea	0.56	0.56	3.76	4.90
26.	Ghoghardiha Prabhand Swarajya Sangh, Madhubani			0.60	0.60
27.	Ranchi Consortium for comm. Forest, Ranchi		2.02		2.02
28.	Paroo Prabhand Samagra Vikas Paly, Muzaffarpur		1.03		1.03

Sl. No.	Name of State	(Rs. in lakhs)					
		1988-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6	6	
29.	Gramin Vikas Parishad, Deoghar		7.04	0.32	7.36		
30.	Society of Hill Resource Management, Daltonganj	22.85	8.85	21.94	53.64		
31.	Jan Vikas Kendra, Ranchi	0.11		0.30	0.41		
32.	Swami Vikas Kendra, Singhbhum	0.26			0.26		
33.	Gram Vikas Kendra, Slingbhum		4.84	0.50	5.34		
34.	Mahila Samiti of Shramjivi Unnayann, Singhbhum	0.78		0.37	1.15		
35.	Jan Jagran Kendra, Haziribagh		1.03		1.03		
36.	Adithi, Patna	0.90			0.90		
37.	VANSHREE, Patna	0.22	4.85	0.66	5.73		
38.	Gram Bharat, Munger				0.00		
39.	Gram Nirman Mandal, Nawada	1.86		1.96	3.84		
40.	Vikas Bharti, Gumla	4.17	14.40	18.56	37.13		

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
41.	Santhal Pargana Gramodyog Samiti, Baldyanath	2.85	16.53	5.00	24.38		
42.	SEVA Amlegora Foundation, Bhagalpur			0.80	0.80		
43.	SANCAR			1.05	1.05		
44.	Singhbhum Gramin Unnam kendra, East Singhbhum			1.04	1.04		
45.	Agrivan Assistance Association, Dumka		1.50	4.17	5.67		
46.	Development Researcy Consultants, Patna			2.57	2.57		
47.	Sarvoda Seva Sangh, Bhagalpur			3.00	3.00		
	Total	34.58	62.65	66.62	163.85		
	GUJARAT						
48.	Amar Bharti, Ahmedabad	2.00	0.50		2.50		
49.	Self Employed Women Association, Ahmedabad			1.03	1.03		
50.	Inst. for Studies & Transformatiion, Ahmedabad	4.11			4.11		

Sl. No.	Name of State	(Rs. in lakhs)					Total Amount Released during last three years
		1989-90	1990-91	1991-92	1991-92	1991-92	
1	2	3	4	5	5	6	
51.	Halpati Seva Sangh, Bardoli	26.50				26.50	
52.	Rural Labour Association, Bardoli	11.44	7.28			18.72	
53.	Sarhi, Panchmahals			3.57		3.57	
54.	Payal Yogi Uttajak Mandal, Mehsana	1.72				1.72	
55.	Sarvodaya Pashu Vikas Sahkari Mandal, Ahmedabad	6.14	7.81			13.94	
56.	Agha Khan Rural Support Programme, Ahmedabad	5.44	13.34			18.78	
57.	Gram Sewa Mandal, Bhavnagar	1.32				1.32	
58.	Padhar Mahila Khet-Van-Udyog Sahkari Mandal, Ahmedabad	3.83				3.83	
59.	Vanvasi Mahila Grih Udyog Utpadak Seva Mandal, Bharuch		4.79	5.94		10.73	

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6	6	
60.	I.N.R.E.C.A. Bharuch		1.77			1.77	
	Total	62.50	35.49	10.54		108.53	
	HARYANA						
61.	Kohri Centre, Mohindergarh	8.22	4.52	5.48		18.22	
62.	Dahat Vikas Kendra, Mohindergarh	2.30				2.30	
63.	Samaj Vikas Parytan Kendra, Bhiwani		4.19			4.19	
64.	Rural Initiative & Training Institute, Gurgaon		5.31			5.31	
65.	Khurana Greening & welfare Society, panpat		13.96			13.96	
66.	Nissing Greening & Welfare Society, Karnal		4.62	5.08		9.70	
67.	Karan Greening & Welfare Society, Karnal		4.82	4.48		9.30	
68.	Haryana Social Work & Rs. Centre, Kohri		0.58			0.58	
69.	Masumour Hill Resource Management Society, Ambala		0.21	0.11		0.32	

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6	6	
70.	Gobindpur Mandna Hill Resource Manad, Society, Ambala		0.17			0.17	
71.	Raine Hill Resources Management Society, Ambala		0.25			0.25	
72.	Kahiwal Hill Resource Management Society, Ambala		0.40			0.40	
73.	Samaikha Green & Welfare Society, Samaikha			1.50		1.50	
74.	Haryal Promotion & Welfare Society, Samaikha			2.50		2.50	
75.	Nirmal Greening & Welfare Society, Karnal			2.83		2.83	
76.	Sanjay Greening & Welfare Society, Panipat			3.59		3.59	
77.	Haryana Rural Devt. Farmers Association, Rohtak			2.00		2.00	
78.	Nava Yuvak Kala Sangam, Rohtak			2.00		2.00]	
79.	Choubisi Vikas Sangh, Rohtak			1.63		1.63	
80.	Haryana Nav Yuvak Kala Sangam, Rohtak			2.00		2.00	

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6	6	
81.	National Greening & Welfare Society, Panipat			2.27	2.27	2.27	
82.	Ankur Greening Welfare Society, Panipat		1.49	1.49	1.49	2.96	
83.	Mewat Development Society, Gurgaon		1.33	1.33	1.33	2.66	
84.	Bharat Yatra Kendra, Gurgaon			6.74	6.74	6.74	
	Total	10.52	41.85	45.03	45.03	97.40	
	KARNATAKA						
85.	Harekala Landless Poor & Marginal Farmers, Mangalore		0.50	0.17	0.17	0.67	
86.	Farmers Development Agency, Chikballapur		1.03	0.08	0.08	1.11	
87.	Gandhi Samaj Shikshan Kendra, Tumkur	0.67		0.59	0.59	1.26	
88.	Tarabalu Rural Dev. Foundation, Chitradurga	1.24	5.00	1.53	1.53	7.77	
89.	Cauvery Rural SC/ST Development Society, Yerranpalle			0.45	0.45	0.45	

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
90.	Shri Sivanandha Swamy Sangha, Chitradurga		0.39			0.39	
91.	BIRDS, Bangalore		0.12			0.12	
	Total	1.91	7.04	2.82	11.77		
	KERALA						
92.	Bapuji Sevak Samaj, Idukki			2.00		2.00	
93.	Anakkara Vikasana Sangam, Iddukki		0.16			0.16	
94.	Social Work & Research Centre, Vayanad			1.75		1.75	
	Total	0.00	2.16	1.75	3.91		
	MADHYAPRADESH						
95.	Development Alternatives, Datia			3.53		3.53	
96.	NCHSE, Bhopal		5.19	3.33		8.52	
97.	Prayog Samaj Sevi Sanstha, Rajpur			0.83		0.83	

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
98.	Madhya Pradesh Gramin Vikas Mandal, Balaghat		2.00	1.45	3.45		
	Total	3.53	7.19	5.61	18.33		
	MAHARASHTRA						
99.	Prerna Prathisthan, Satara			1.67	1.67		
100.	Arogyo Dakshata Mandal, Pune	1.05			1.05		
101.	N.I.R.I.D. Bombay	3.49	12.75	18.05	34.29		
102.	Pragati prathisthan, Thane	9.49	16.21	13.47	39.17		
103.	Jeevan Sanstha, Pune	1.15	2.97	5.00	9.12		
104.	B.A.I.F. Pune		7.90	3.04	10.94		
105.	Nirmitee, Bombay	0.34		1.00	1.34		
106.	Krishak Seva Sangh, Ahmednagar	1.16			1.16		
107.	Sandhi Neketan Shikshan Sanshtia, Nanded		1.20	1.00	2.20		

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
108.	Shree Bhuleshwar Shikshan Parsarak Mandal, Pune	0.28	0.95			1.23	
109.	Jay Mailhar Agricultural Development Trust, Pune	4.57				4.57	
110.	Shirur Shikshan Prasarak Mandal, Pune	1.58				1.58	
111.	Jotirling Shikshan Mandal, Satara		0.90			0.90	
112.	Arvind Samrithi, Pune		0.35			0.35	
113.	Navjeevan Society, Amravati		0.32			0.32	
	Total	23.11	43.52	43.23		109.57	
	MANIPUR						
114.	Manipur Adult Education Centre, Eronal	0.87	1.41			2.28	
115.	Rural Agricultural & Development Centre, Imphal	0.33				0.33	
116.	Citizen Volunteers Training Centre, Imphal	2.38				2.38	
117.	STCCD, Ukhrul			1.47		1.47	

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6	6	
118.	M/s Youth volunteer's Imphal	1.13			1.13		
119.	Ideal Mothers Association, Kha-Imphal	0.88	2.36	1.00	4.24		
120.	Rural Service Agency, Imphal	0.27	0.77	0.76	1.80		
121.	Village Development Association Kangpokoi		1.19		1.19		
122.	Manipur Wastelands Development Society, Imphal		3.68	2.13	5.81		
123.	Manipur Eastern Hills People Devt. Society, Imphal	0.50	2.50	3.27	6.27		
124.	Wangjing Tenthra Farmers Devt. Association, Thoubal		0.92	0.43	1.35		
125.	South Eastern Rural Devt. Organisation Wangjing			1.60	1.60		
126.	Patzang Khadi & Village Industry, Sadan Hill			3.89	3.89		
127.	United Tribal Devt. Project Chandel			2.97	2.97		
128.	Zellangrong Baptist Churchshes Council, Tamenglong			1.00	1.00		
129.	Women Association for Rural Development, Ukhrul			1.70	1.70		

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
130.	Rural Reconstruction Organisation, Imphal			1.51	1.51		
131.	Cherapur Mamang Khadi & Village Assoc. Thoubal		2.04	2.65	4.69		
132.	Village Development Organisation, Imphal		2.05		2.05		
133.	Lvangel Khoron Lekai, Imphal		1.88		1.88		
134.	Voluntary for Scientific Action, Chandel		2.50		2.50		
135.	Adventure programme Centre, Churhandapur		1.75		1.75		
136.	Rural Development Society, Thoubal		1.37		1.37		
	Total		24.42	6.36	24.38	53.79	
	NAGALAND						
137.	Ao Trading Co-operative society, Mokokuchung			2.65	2.65		
138.	Lungwiram Christian Academy, Dimapur				3.74	3.74	
	Total		0.00	2.65	3.74	6.39	

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
	ORISSA						
139.	Gram Seva Mandal, Dhenkanal		0.45		0.45		
140.	Gram Vikas, Ganjam	7.26	6.00		13.28		
141.	Palli Vikas, Dhenkanal	7.26	6.00		13.26		
142.	V.I.K.A.S.H., Bhubaneshwar		0.40	0.40	0.80		
143.	Dharma Dhenkanal	0.07			0.07		
144.	Cuttack Zilla Harijan Adivasi Seva Sanskar, Cuttack		1.33	5.89	7.22		
145.	Janamangal Mahila Samiti, Puri		0.88	0.69	1.57		
146.	Kasturibai Mahila Samiti, Dhenkanal			2.77	2.77		
147.	Manav Seva Sadan, Dhenkanal			0.75	0.75		
148.	Gopinath Juba Sangh, Puri			1.00	1.00		
149.	Tribal Rural Dev. Social Service Organisatio, Keonhar			0.50	0.50		

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6	6	
150.	Vikas Parishad, Koraput			1.00		1.00	
151.	Sahid Arakhita Club, Puri			0.23		0.23	
152.	Nat. Inst. of Social Research for uikal Tribal, Dhenkanal			1.53		1.53	
153.	Nilachal Seva Pralishthan Davavihar, Puri			2.50		2.50	
154.	India Devt. Project, Keonjhar			0.73		0.73	
155.	Moon Light Club, Dhenkanal			1.50		1.50	
156.	Adarsh Seva Sangthan, Dhenkanal			3.90		3.90	
157.	Palli Sanskritu Kals parishad, Puri		0.77			0.77	
158.	Bidyut Club, Puri		2.76			2.76	
159.	All India Harijan Society, Tiliagarh		9.14			9.14	
160.	Nvava Sahayak Samiti, Koraput		1.70			1.70	
161.	Arun Institute of Rural & Affairs, Dhenkanal		1.79			1.79	

Sl. No.	Name of State	(Rs. in lakhs)				
		1989-90	1990-91	1991-92	Total Amount Released during last three years	
1	2	3	4	5	6	
162.	Govt. College, Angul		0.26			
	Total	7.33	26.14	30.64		62.06
	RAJASTHAN					
163.	Ubeshwar Vikas Mandai, Udaipur	6.45				6.45
164.	Vidya Bhavan Society, Udaipur	2.69				2.69
165.	Centre for Commerce Economics & Development Jaipur	4.83	1.50			6.33
166.	Bans Udyog Sahakari Samiti, Alwar	0.20	0.32			0.52
167.	Ashapur Van Shramik Sahkari Samiti, Udaipur	2.46				2.46
168.	Jethaliva Van Sharmik Sahkati Samiti, Banswara	0.40	0.20			0.60
169.	Malmatha Van Shramik Sahkari Samiti, Dungarour	1.15	0.57			1.72
170.	Adarsh Mena Van Shramk Sahkari Samiti, Udaipur	0.57	0.29			0.86

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6	6	
171.	Alsqarn Van Shramik Sahakari, Udaipur	0.46	0.23		0.69		
172.	Sarovan Shramik Sahkari Samiti, Udaipur	1.15		0.57	1.72		
173.	Van Shramik Sahkari Samiti, Udaipur	1.61			1.61		
174.	Patla Van Shramik Sakari Samit, Udaipur	1.18	0.59		1.77		
175.	Rajasthan Van Shramik Sakari Sangh, Jaipur			3.00	3.00		
176.	Jan Sniksha Vikas Samathan, Dungarpur		15.73	6.41	22.14		
177.	Sajeev Seva Samiti, Udaipur	2.02			2.02		
178.	Aravali Kalvan parishad, Dungarpur		0.09	0.32	0.41		
179.	Rajasthan Seva Sangha, Dungarpur		3.43	3.15	6.58		
180.	Sarva Seva Farms, New Delhi	1.79			1.79		
181.	Rotary Club of Mount Abu, Mount Abu	0.09			0.09		
182.	SAHYOG, Udaipur	4.96		0.71	5.67		

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
183.	Sevanilal society, Banswara	0.57			0.57		
184.	Sharmik Mahila Van Vikas Evam Anusandhan Samiti, Udaipur	1.74			1.74		
185.	VANNAD, Udaipur		1.59		1.59		
186.	Magra Mewar Sanstha, Ajmer		2.50	5.72	8.22		
187.	Gram Bharti Samiti, Jaipur			1.12	1.12		
188.	Vikas Sansha, Udaipur			1.98	1.98		
189.	Shri Nathdwara Temple Board, Udaipur			3.07	3.07		
190.	Van Suraksha Samiti, Pratapgarrh			2.26	2.26		
191.	Nav Yuvak Mandal, Bas Bharind			2.44	2.44		
192.	Jan Jati Vikas, Udaipur		1.40		1.40		
193.	Ambavi Dava Activasi mazdoor Sahsang, Udaipur		2.76		2.76		

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
194.	Vidya Bhawan Society, Udaipur		2.77				
	Total	34.32	33.97	30.75	93.51		
	TAMIL NADU						
194A.	Kudamban, Thanjavur	4.51			4.51		
194B.	Auroville Palani Hills Consery, Anna	4.49	8.26		12.75		
195.	Murrugappa Cheillar Res. Centre, Madras	7.42	3.70		11.12		
196.	S.E.W.A.I. Trichy			1.55	1.55		
197.	Gansoville, P.M.	1.32			1.32		
198.	S.C.O.P.E. Trichy			0.81	0.81		
199.	Indian Culturel Development Centre, Madras	0.19	0.37		0.19		
200.	M/s Community Action for Rural Development, Puliavalam		0.08	1.39	1.47		

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
201.	Rural Welfare Development Society, Salem	0.33	0.36	0.24	0.93		
202.	S.P.A.D.E. Trichy	0.53			0.53		
203.	The Good Samaritan India, Erode	0.40	0.26		0.66		
204.	Tamil Nadu Sarvodaya Mandal, Madurai	0.52			0.52		
205.	Activists for Social Alternatives, Trichy	1.37			1.37		
206.	International Agricultural Dev, Foundation, Madras	0.13			0.13		
207.	Ramakrishna Mission Students Home, Madras	1.21			1.21		
208.	Gramdan Gram Agr. Development Trust, Trichy	0.43			0.43		
209.	Auromitra, South Arcot		6.88	12.00	18.88		
210.	Gramalayam Trichy		1.10		1.10		
211.	Rural & Env. Reconstruction Foundation, Tiruchirapall	1.90			1.90		

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
212.	Association of Bhoodan & Community Devt. Tiruchirapalli	0.83		2.15	2.98		
213.	Lamo Trust, Puddukkottai	0.29	1.75		2.04		
214.	Social Welfare Trust, Trichy	0.41		0.90	1.31		
215.	Action Trust, Madurai			1.00	1.00		
216.	Rural Integrated Development Organisation, Dharmour		0.90		0.90		
217.	Association of Rural Community Development, Dharmapuri		0.86		0.86		
218.	Centre for Community Development & Training, Madras	1.67	0.34		2.01		
219.	Laague for Education & Development, Tirchiranaill	2.10			2.10		
220.	League for Eucadation & Development, Tiruchirapalli	1.06			1.06		
221.	Centre for Social Service & Research, Anna	2.07		1.00	3.07		

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6	6	
222.	Community Action for food & Rural Devt. Tirunelveli		6.45		6.45		
223.	PREPARE, Madras			2.00	2.00		
224.	Land Network Devt, Association, Madurai			0.75	0.75		
225.	Welfare Association for Rural Advist Soc, Tiruvur			0.15	0.15		
226.	St. Joseph Educational Trust, Madras			3.00	3.00		
227.	Gandhi Gram Rural Inst., Madras			3.78	3.78		
228.	Trg. Educational Devt. & Extension Trust, Chinglenet			0.65	0.65		
229.	Centre for Peace & Rural Devt. Avilipatyo			5.00	5.00		
230.	A.I.S.N. Mahalirnamam, PTT			1.00	1.00		
231.	Association for Rural Unlift. Trichy			2.00	2.00		
232.	Action Group for Rural Organisation, Madras			2.62	2.62		
233.	Rural Env and Agri, Development Society, Kothampatti		1.00		1.00		

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
234.	Sarva Sewa Farms, Madras		2.00		2.00		
235.	Environment Conservation Group, Trichy		0.55		0.55		
236.	Renaissance, Thanjavur		0.80				
	Total	33.18	35.66	41.99	110.03		
	UTTAR PRADESH						
237.	I.N.H.E.R.E. Almora	0.45			0.45		
238.	Uttarakhand Jan Jagriti Sanstha, Garwal			0.05	0.05		
239.	Centre for Improvement of Rural Env, New Delhi	0.49			0.49		
240.	Krishak Evam Samaj Sewi Sanstha, Moradabad		3.39		3.39		
241.	Central Himalayan Rural Action Group, Kurmaon	2.65	18.83	18.00	39.48		
242.	Sanskrit Shodh Sansthan, Raibarell	0.25	1.26		1.51		
243.	Kisan Vrikshraoan Samiti, Agra			7.00	7.00		

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6	6	
244.	Parvavaran Sudhar Samiti, Shivpuri			1.00	1.00	1.00	
245.	Baba Sfinath Sikaha Sanstha, Sultanpur			1.12	1.12	1.12	
246.	Society for Integrated Dev. of Himalayas, Mussoorie			2.00	2.00	2.00	
247.	Indira Vikas Nursery, Almora		1.80	5.80	7.60	7.60	
249.	Devi Gram Udyog Seva Sanstha, Nainital			6.00	6.00	6.00	
249.	Dayal Vriksharopan Samiti, Firozabad		2.28	2.00	4.28	4.28	
250.	Gram Udyog Seva Ashram, Shahiahanpur			1.00	1.00	1.00	
251.	Nehru Seva Ashram, Shahiahanpur		0.39	0.84	1.23	1.23	
252.	Jan Mahas Vikas Sanstha, Shahiahanpur			0.28	0.28	0.28	
253.	Gramin Vikas Vriksharopan Samiti, Agra			3.00	3.00	3.00	
254.	Kailika Dham Jan Seva Samiti, Sultanpur			2.00	2.00	2.00	
255.	Kurmanchal Seva Sansithen		0.68		0.68	0.68	

Sl. No.	Name of State	(Rs. in lakhs)					Total Amount Released during last three years
		1989-90	1990-91	1991-92	1991-92	1991-92	
1	2	3	4	5	6	6	
256.	Kisan Ashram, Kundool		1.41			1.41	
257.	Bhartiya Mahila Vikas Sanstha, Moradabad		2.59				
258.	Centre for Advancement of Rural Env. Deoria		0.60				
259.	District Plantation & Conservation, Farrukhabad		1.50				
	Total	3.84	34.73	50.09		83.97	
	WEST BENGAL						
260.	School of Fundamental Research, Purulia	2.62	8.34	4.53		15.49	
261.	Seva Bharti, Midnapore		1.36			1.36	
262.	Ramakrishan Mission, 24 parganas		8.41			8.41	
263.	Manasri Tarun Ban Mandir, Howrah	0.10	0.13			0.23	
264.	Shri Ramkrishna Seva kendra, Calcutta	0.98				0.98	
265.	Hensla Hara Parbati Club, Purulia		0.80	2.71		3.51	

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6	6	
266.	Sevabrata, Purulia		0.73	5.00	5.73		
267.	Dhoroni Roy Memorial Self Employment Training School		0.12	1.50	1.62		
268.	Centre for Women Development Studies Delhi	4.96			4.96		
269.	Balivara Gramin Shiipa Samraj Kendra, 24 Parganas	0.12			0.12		
270.	Village Welfare Society, Howrah	0.34	1.00	2.41	3.75		
271.	Gangadhar Chak Diwanchak vivekanand Club, Midnapore		0.51		0.51		
272.	Regional Research & Study Centre, Midnapore	1.33	0.57	8.18	10.08		
273.	Purulia Pali Seva Sangha, Purulia		1.00		1.00		
274.	Amar Seva Sangha, Midnapore		1.38		1.38		
275.	Jhargram mahakuma Janmshiksha Prasar Samity, Midnapore		0.46		0.46		

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
276.	Lok Seva Parishad, Midnapore			2.13		2.13	
277.	Dakshin Chanda Chak Samaj Kalyan Samiti, Howrah			0.17		0.17	
278.	Purulia Gokulpara Tapasila Tarun Sangha			0.70		0.70	
279.	Tarun Sangha			0.17		0.17	
280.	Vivekananda Adivasi Kalvan Samiti			0.70		0.70	
281.	Makapur Mahila Nayan Samitu, Bankura			0.83		0.83	
282.	Vivekananda Nidhi, Calcutta			0.36		0.36	
283.	P. T. Deshbandhu Sangha, 24 Parganas			0.50		0.50	
284.	Agargati, Howrah		1.46	1.81		3.27	
285.	DERA, Purulia			1.00		1.00	
286.	Mohashana Santhal Para Adivasi Mahila Kendra, Bankura			1.00		1.00	

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6	6	
287.	Purulia Shabul Sangha, Purulia			2.26	2.26	2.26	
288.	Vivekananda Lok Shiksha Niketan, Midnapur			0.40	0.40	0.40	
289.	Khayarboul Gm Unnayan Samiti, Bankura		1.00	1.58	1.58	2.58	
290.	Paschim Banga Kheria Sabar Kalyan Samiti, Purulia		1.50	1.37	1.37	2.87	
291.	Bhawanipur Multipurpose Rural Welfare Society, Howrah			0.18	0.18	0.18	
292.	The Vivekananda Rural Dev, org, Purulia			1.63	1.63	1.63	
293.	Marshal Dahar Gaunta Sujada, Purulia			1.00	1.00	1.00	
294.	Amlatora Paill Seva Sangha, Midnapore			0.55	0.55	0.55	
295.	Purba Gokulpore Tapasali New Tarun Sangha, Gokulpore		0.62	0.62	0.62	0.62	
296.	Ikshu Patrika Social Welfare Org. Midnapore			0.31	0.31	0.31	
297.	Dharoninagar Rural Dev. Society, Birbhum		0.36	0.80	0.80	1.16	

Sl. No.	Name of State	(Rs. in lakhs)					
		1969-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
298.	Chamtagore Adivasi Kalyan Samiti, Bankura			0.64	0.64		
299.	Balitkuri Bikas Bhan, Howrah			1.55	1.55		
300.	Amargora Juba Sangha, Howrah			1.27	1.27		
301.	Dakshin Kalamdan Noble Club, Midnapore		0.98		0.98		
302.	Comprehensive Area Development Service, Nadia		0.47				
	Total	10.45	30.58	47.86	88.42		
	DELHI						
303.	S.P. W.D. New Delhi	25.00		7.11	32.11		
304.	Bhartiya Adimiati Sevak Sangh, New Delhi	0.10			0.10		
305.	Centre for Science & Environment, New Delhi	0.15			0.15		
306.	Akhil Bhartiya Gramin Seva Sangh, Sultanpuri			1.32	1.32		

Sl. No.	Name of State	₹(s. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6	6	
307.	People Inst. for development and Training			0.79		0.79	
308.	PRADAN		2.67			2.67	
309.	IFFCO, Delhi		9.00	18.00		27.00	
310.	Bharat Yatra Kendra, Delhi		6.74				
311.	Development alternatives, Delhi		0.73				
	Total	25.25	19.14	27.2		64.14	
	JAMMU AND KASHMIR						
312.	Dharmarth Trust Council, Jammu			6.78		6.78	
313.	Siva Gramodyog Mandal, Jammu			2.80		2.80	
314.	Himayjan Tree Farming & Development Centre		4.43	2.80		7.23	
	Total	0.00	4.43	12.38		16.81	

Sl. No.	Name of State	(Rs. in lakhs)					
		1989-90	1990-91	1991-92	Total Amount Released during last three years		
1	2	3	4	5	6		
	ARUNACHAL PRADESH						
315.	Mompa Social Cultural & Literary Society, Tawang			4.00		4.00	
	Total	0.00	0.00	4.00		4.00	
	SIKKIM						
316.	Parvavaran Sanrakhsan Samiti Dalapchad, Busti			2.00		2.00	
	Total	0.00	0.00	2.00		2.00	

Note: Financial assistance under the Grants-In-Aid is provided to Non-Government organisations/Voluntary Agencies for undertaking tree planting and wastelands development activities including the raising of seedlings, soil and moisture conservation works, training, extension, etc.

[English]

Assistance for Eucalyptus Plantation in Kerala

2624. SHRI V.S. VJAYARAGHAVAN:
Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Kerala have sought assistance from the Union Government for development of Eucalyptus plantations in the States;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAM SINGH): (a) No, Sir.

(b) and (c). Does not arise.

[Translation]

Subsidy Under I.R.D.P.

2625. SHRI RAJESH KUMAR:

SHRIMATI SHEELA GRUTAM:
SHRIMATI BHAVNA CHIKHLIA:

Will the PRIME MINISTER be pleased to state the number of beneficiaries residing in tribal and drought prone areas of the country who have 50 percent subsidy under Integrated Rural Development Programme and the total subsidy provided to them during 1991-92 State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): Under integrated Rural Development Programme (IRDP) the assistance as Government subsidy is being provided to rural poor families including tribal families for self-employment activities. Ministry of Rural Development does not monitor information regarding number of beneficiaries residing in tribal and drought prone areas of the country. However, information on subsidy provided to tribal beneficiaries under Integrated Rural Development Programme (IRDP) during 1991-92 is given the Statement attached.

STATEMENT

Subsidy provided under Integrated Rural Development Programme (IRDP) to tribal beneficiaries under IRDP during 1991-92

Sl. No.	State/UT	No. of Tribal beneficiaries Assisted (Nos.)	Subsidy provided to tribal beneficiaries (Rs. in lakh)
1	2	3	4
1.	Andhra Pradesh	23360	725.28
2.	Arunachal Pradesh	10880	164.09
3.	Assam	12618	353.23
4.	Bihar	60148	1451.07
5.	Goa	-	-
6.	Gujarat	27764	880.69
7.	Haryana	-	-
8.	Himachal Pradesh	1176	28.38
9.	Jammu & Kashmir	634	14.58
10.	Karnataka	5012	118.72

Sl. No.	State/UT	No. of Tribal beneficiaries Assisted (Nos.)	Subsidy provided to tribal beneficiaries (Rs. in lakh)
1	2	3	4
11.	Kerala	2166	61.58
12.	Madhya Pradesh	101297	2924.29
13.	Maharashtra	37254	1040.56
14.	Manipur	2882	82.91
15.	Meghalaya	2857	124.74
16.	Mizoram	2811	134.22
17.	Nagaland	5442	241.15
18.	Orissa	34535	1063.73
19.	Punjab	-	-
20.	Rajasthan	25929	718.05
21.	Sikkim	530	10.24

Sl. No.	State/UT	No. of Tribal beneficiaries Assisted (Nos.)	Subsidy provided to tribal beneficiaries (Rs. in lakh)
1	2	3	4
22.	Tamil Nadu	3275	98.32
23.	Tripura	4953	127.64
24.	Uttar Pradesh	3111	138.82
25.	West Bengal	11592	407.35
26.	Andaman & Nicobar	305	9.66
27.	Chandigarh	-	-
28.	Dadra & Nagar Haveli	310	7.14
29.	Delhi	-	-
30.	Daman & Diu	77	1.72
31.	Lakshdweep	124	4.72
32.	Pondicherry	-	-
	Total	380958	10930.88

[English]

Research Centres

2626. SHRI ARVIND TULSHIRAM KAMBLE: Will the PRIME MINISTER be pleased to state:

(a) whether new research centres in Science, Technology, Food and Agriculture are proposed to be set up during the Eighth Five Year Plan; and

(b) if so, their particulars, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). Information is being collected and will be laid on the Table of the House.

Drug Manufacturing Units

2627. DR. ASIM BALA: Will the PRIME MINISTER be pleased to state:

(a) total number of registered drug manufacturing companies in the country; and

(b) the number out of them which are foreign companies or joint venture with Indian Companies operating in Indian market?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) The total number of licensed manufactures of allopathic medicines (under Drugs and Cosmetics Act) is 8320 as per the information received from 26 State Drug Control authorities for the year 1991-92. In addition there are 7766 loan licences also.

(b) There are about 40 companies with direct foreign equity operating in India.

Discontinuance of Reservations

2628. SHRIMATI GIRIJA DEVI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to discontinue the reservations in the small scale industries;

(b) if so, the details thereof; and

(c) the likely implications of such a decision on the economic viability of the small scale industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES) (PORF. P.J. KURIEN): (a) to (c). There is no proposal with the Government for discontinuance of the reservations for small scale industrial sector. In the Industrial Policy announced on 24th July, 1991 it has been stated that the reservation policy would continue.

[Translation]

Implementation of DW CRA

2629. SHRI KHELAN RAM JANGDE:
SHRI SRIKANTA JENA:

Will the PRIME MINISTER be pleased to state:

(a) the number of districts in Madhya Pradesh and Orissa where DW CRA schemes have been started;

(b) the work undertaken in these districts during last year; and

(c) the names of the districts in Madhya Pradesh and Orissa where Government Propose to start these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) DWCRA has been started in 27 districts in Madhya Pradesh and in 8 district in Orissa.

(b) 1167 groups have been formed in Madhya Pradesh for income generating activities on self sustaining basis during 1991-92. These growes have a memberships of 15507 women. Rs. 84.54 lakh were utilised during the year 1991-92 under DWCRA in Madhya Pradesh. 350 groups have been formed in Orissa for income generating activities on self sustaining basis during 1991-92. These groups have a memberships of 5460 women. Rs. 43.71 lakh were utilised during the year 1991-92 under DWCRA in Orissa.

(c) The Government of India has sanctioned schemes under DWCRA for Jabalpur, Mandla, Chatarpur and Balaghat districts in Madhya Pradesh and for Phulbani in Orissa during the year 1992-93.

[English]

Indian Employees in newly Independent States of former U.S.S.R

2630. SHIR R. DHANUSKODI

Embassy of India, Moscow	:	96
Embassy of India, Minsk	:	05
Embassy of India, Kiev	:	09
Embassy of India, Alma Ata	:	06
Embassy of India, Tashkent	:	12

ATHITHAN: Will the PRIME MINISTER be pleased to state:

(a) the number of employees who were working in Indian Embassies in the USSR before the disintegration of that country;

(b) the number of employees who are working in Indian Embassies in the newly independent States after th disintegration of the USSR;

(c) the number of employees belongs to Civil, Defence and Police Services, who are working in Indian Embassies in these States; and

(d) the places where the new Embassies are proposed to be located after the disintegration of the USSR?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) The total India-based staff strength of the Indian Embassy, including the Personnel of Public Sector Undertakings working as part of the Mission was 133 as on January 1, 1992.

(b) The India based staff strength of the Indian Embassies in the newly Independent States subsequently is as follows as on (December 1, 1992):-

(c) Personnel in the Embassies in the states of the former USSR are drawn from the Ministry of External Affairs and other Ministries/Departments according to functional needs.

(d) In addition to the Embassies already opened, it is proposed to open an Embassy in Dushanbe (Tadjikistan) shortly.

Growth Centres in Rajasthan

2631. SHRI BHERU LAL MEENA: Will the PRIME MINISTER be pleased to state:

(a) the details of the Growth Centres set up in Rajasthan so far;

(b) the allocation made for these growth centres; and

(c) the progress made so far in developing Industries in and around those growth centres?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAHI): (a) and (b). Under the Growth Centre Scheme, 1988, Rajasthan has been allotted five growth centres. Their names and the amount of Central assistance released are given below:-

<i>Sl. No.</i>	<i>Name of growth centre</i>	<i>Name of district</i>	<i>Amount of Central assistance released (Rupees in lakh)</i>
1.	Abu Road	Sirohi	200.00
2.	Bhilwara	Bhilwara	50.00
3.	Bikaner	Bikaner	200.00
4.	Jhalawar	Jhalawar	50.00
5.	Dholpur	Dholpur	nil

(c) The growth centres are proposed to be developed during the Eighth Five Year Plan period.

[Translation]

Decline in Foreign Capital Investment

2632. SHRI DEVI BUX SINGH:
DR. RAMESH CHAND
TOMAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the foreign capital investment in India has declined after securities scam during the last few months;

(b) if so, the details thereof and the steps taken to contain this fall; and

(c) if not, the total foreign capital investment in the country after security scam so far?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-

MATI KRISHNA SAHI): (a) No, Sir. Total foreign investment envisaged in foreign collaboration approvals accorded during the period from May, 1992 to October, 1992 totals Rs. 2262.44 crores as against Rs. 1417.19 crores during the period from August, 1991 to April, 1992.

(b) and (c). Do not arise.

[English]

Employees of Cultural Department of Russian Embassy

2633. SHRI VIJOY KUMAR YADAV:
SHRI VISHWANATH SHASTRI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any reply from the Embassy of the Russian Federation regarding grievances of the employees of the Cultural Department of the Embassy such as non-payment of dues to the retrenched employees and compensation, etc.; and

(b) if so, the details thereof and the steps taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Yes, Sir.

(b) The Russian Embassy has informed the Ministry that their Cultural Department settles all dues both of the retrenched Indian staff and those who quit their jobs without giving any reason for doing so. They have further stated that payments are made strictly on the basis of the Labour Contracts signed and fully agreed to between the Embassy and the employees.

In view of the Embassy's response, it is felt that this matter need not be pursued further.

Nuclear Programme and the Private Sector

2634. SHRI M.V. V.S. MURTHY:
SHRIMATI GIRJA DEVI:
SHRI HARI KISHORE SINGH:
SHRI TARA CHAND KHANDELWAL:
SHRI J. CHOKKA RAO:

Will the PRIME MINISTER be pleased to state:

(a) whether India's nuclear programmes and atomic projects have been slowed down for reasons of the funds crunch;

(b) if so, the details thereof;

(c) whether the Government have invited private sector in the nuclear and atomic field;

(d) if so, the response of the private parties in the matter; and

(e) if not, the action taken to overcome the situation be stated?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). On account of Budgetary Allocations and inadequate response from the market for borrowings, the implementation of Power Projects by the Nuclear Power Corporation has been adversely affected.

(c) No, Sir.

(d) Does not arise.

(e) For successful implementation of Atomic Power Projects additional resources have to be mobilised. One of the possibilities is implementation of new projects with participation of beneficiary State Governments and leading Public Sector Enterprises.

Use of Silver In Fabrication of Solar Cells

2635. SHRI RAM SINGH KASHWAN:
SHRI LAXMINARAYAN PANDEYA:

Will the PRIME MINISTER be pleased to state:

(a) whether any research has been conducted to reduce the use of silver in the fabrication of solar cells;

(b) if so, the results of the research; and

(c) the quantum of silver likely to be saved by using the new technology?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) to (c). Yes, Sir. Silver is used in the fabrication of solar cells in the form of pastes which are applied on the front and back surfaces of the cells. Research has been conducted at Central Electronics Ltd., National Physical Laboratory and Bharat Heavy Electricals Ltd., to reduce the consumption of silver pastes. The results so far indicate the possibility of a saving of 30 to 40 per cent in the

use of these pastes. This implies a potential saving of 250-325 kilograms of silver pastes, equivalent to about 175-225 kilograms of silver, in the production of one Megawatt of solar cells.

Grant of Extension of Retiring Officers

2636. SHRI CHIRANJI LAL SHARMA: Will the PRIME MINISTER be pleased to state:

(a) the authorities competent to give extension to a Secretary, joint Secretary or Deputy Secretary in any Ministry of the Government of India;

(b) the name of the Secretaries, Joint Secretaries and Deputy Secretaries in Delhi who have been given extension, and for how long, on their retirement after superannuation from January 1991 till date; and

(c) the criteria for giving extension to them and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) As per the existing instructions, extension in services of a Secretary, Joint Secretary or Deputy Secretary is subject to the approval of the ACC. However, formal orders in this regard are issued by the administrative Ministry/Department concerned.

(b) There is only one officer who has been given extension in service after superannuation during this period namely Shri S.K. Misra, IAS (Hy:56).

(c) Extension in service is normally not granted except in very rare and exceptional circumstances purely in public interest.

[*Translation*]

Amendment to Urban small Enterprises Scheme

2637. SHRI LAKSHMI NARAIN MANI TRIPATHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government propose to amend the Urban small Enterprises Scheme for its successful implementation;

(b) whether some proposals for amendment from the State Governments particularly from the Uttar Pradesh Government have been received;

(c) if so, the details thereof;

(d) whether the Government have taken any decision on these proposals and if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES) (PROF. P.J. KURIEN): (a) No special scheme for Urban Small Enterprises is being operated by Ministry of Industry.

(b) to (e). Does not arise.

[*English*]

Electronic Voting Machines

2638. SHRI ATAL BIHARI VAJPAYEE:
SHRI SHANKERSINH VAGHELA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to use electronic voting machines in the elections to some of the State Legislative Assemblies likely to be held later this year or early next year;

(b) if so, the States in which electronic voting machines are proposed to be used;

(c) if not, the reasons therefor; and

(d) when the Supreme Court stopped the use of such machines and when the Representation of People Act was amended for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c). The matter is under consideration of the Government.

(d) The Supreme Court on 5.3.1984 in the case of Shri A.C. Jose Vs. Sivan Pillai and Others held the use of Electronic Voting Machines in Parur Assembly Constituency in May, 1982 without jurisdiction. The Representation of the People Act, 1951 was amended w.e.f. 15.3.1989 to empower the Election Commission to use the Electronic Voting Machines in elections.

[*Translation*]

Multi-National Companies in India

2639. SHRI SURESHANAND SWAMI: Will the PRIME MINISTER be pleased to state the details of the multi-national companies functioning in India during the year 1991-92 and till date, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI-MATI KRISHNA SAH): There are no accepted definitions of multinational companies. However, as per information available

with the Reserve Bank of India, a list of companies having more than 40% non-resident interest (FERA companies) as on 30.6.1991 is enclosed.

STATEMENT

List of Companies with more than 40% non-resident interest as on 30th June, 1991

<i>Sl. No.</i>	<i>Name of the Indian Company</i>
1.	Angus Co. Ltd., Calcutta
2.	Apollo Chain Zips Pvt. Ltd.
3.	Ark Investment Ltd., Madras
4.	Assam Co. (India) Ltd., Calcutta.
5.	Assam Frontier Tea Co. Ltd., Calcutta.
6.	Atic Industries Ltd., Atul.
7.	Audco India Ltd., Bombay.
8.	BASF (India) Ltd., Bombay.
9.	Bayer India Ltd., Bombay.
10.	Bengal Linn (Industrial Furnace) Ltd., Calcutta.
11.	Brakes India Ltd., Madras.
12.	Euckau Wolf India Ltd., Pune.
13.	Chloride India Ltd., Calcutta.
14.	Cemendia Co. Ltd., Bombay.
15.	Coromandel Fertilizers Ltd., Secunderabad.

<i>Sl. No.</i>	<i>Name of the Indian Company</i>
16.	Craigmore Plantations India Ltd.
17.	Darjeeling Platations Inds. Ltd., Calcutta.
18.	Doom Dooma India Ltd., Calcutta.
19.	Drayton Greaves Ltd., Bombay.
20.	E. Hill & Co. Pvt. Ltd., Mirzapur.
21.	Empire Plantaiton (India) Ltd., Madras.
22.	English Electric Co. of India Ltd., Madras.
23.	Ennore Foundries Ltd., Madras.
24.	Eternit Everest Ltd., New Delhi.
25.	Cookson India Ltd., Calcutta.
26.	Flakt India Ltd., Calcutta.
27.	Flender Macneill Gers Ltd., Calcutta.
28.	Frick India Ltd., Faridabad.
29.	Gannon Northan Metla & Diamond Dies Ltd., Bombay.
30.	Jhalani Tools (India) Pvt. Ltd., New Delhi.
31.	Genral Electric Co. of india Ltd., Calcutta.
32.	George Williamson Assam Ltd., Calcutta.

<i>Sl. No.</i>	<i>Name of the Indian Company</i>	<i>Sl. No.</i>	<i>Name of the Indian Company</i>
33.	Goordricks Group Ltd., Calcutta.	51.	Mohindra Sintered Products Ltd., Pune.
34.	Good Year India Ltd., New Delhi.	52.	Malcha Proporation Ltd., Calcutta.
35.	Greaves Foseco Ltd., Bombay.	53.	Metalics India Ltd., Calcutta.
36.	Groz Beckert Deboo Ltd., Chandigarh.	54.	Moran Tea Co. (I) Ltd., Calcutta.
37.	Guest Keen Williams Ltd., Howrach.	55.	Motor Industries Co. Ltd., Bangalore.
38.	Hein Dehman (I) Ltd., Calcutta.	56.	NCEF-ASG Engineering Co. Ltd., Bangalore.
39.	Hindustan Dorr Oliver Ltd., Bombay.	57.	Norindia Ltd., Bombay.
40.	Hindustan Fcrrado Ltd., Bombay.	58.	Nowrosjee Wadia & Sons Pvt. Ltd., Bombay.
41.	Hindustan Gum & Chemicals Ltd., Bhiwani.	59.	O/E/N India Ltd., Cochin.
42.	Hindustan Lever Ltd., Bombay.	60.	Otis Elovator Co. (I) Ltd., Bombay.
43.	ICI India Ltd.	61.	Pashtaney Tejapaty Co. (I) Pvt. Ltd., Amrtisar.
44.	Ingersoll Rand (I) Ltd., Bombay.	62.	Plasser India Pvt. Ltd., New Delhi./
45.	Johnson & Johnson Ltd., Bombay.	63.	Porrits & Sponcer (Asia) Ltd., New Delhi.
46.	Jokai (India) Ltd., Calcutta.	64.	Roche Products Ltd., Bombay.
47.	Kirloskar Gummins Ltd., Pune.	65.	B.K. F. Bellbearings India Ltd.
48.	L.M. Van Moppes Diamond tools India Ltd., Coonoor.	66.	Sendoz (India) Ltd., Bombay.
49.	Lakshmanan Isola Ltd., Bangalore.	67.	Sandvik Asia Ltd., Pune.
50.	Ingas T.V.S. Ltd., Madras.		

<i>Sl. No.</i>	<i>Name of the Indian Company</i>
68.	Sansar machines Ltd., New Delhi.
69.	Saurashtra Cement & Chemicals Inds. Ltd., Ranavev.
70.	Schrador Scovills Duncan Ltd., Bombay.
71.	Siemens India Ltd., Bombay.
72.	Single (India) Tea Co. Ltd., Calcutta.
73.	Spiraz marshall Ltd., Pune.
74.	Stevart Holl (India) Ltd., Calcutta.
75.	Stono Ind'a Ltd., Calcutta.
76.	Tea Estates India Ltd., Coonoor.
77.	Toyo Engineering India Ltd., New Delhi.
78.	Tractor Engineers Ltd., Bombay.
79.	Tribeni Tissues Ltd., Calcutta.
80.	Udhe India Ltd., Bombay.
81.	Union Carbide India Ltd., Calcutta.
82.	Warren Tea Co. Ltd., Calcutta.
83.	Widia India Ltd., Bangalore.

Opening of FPS in States

2640. SHRI B.L. SHARMA PREM:

SHRI PANDURANG PUN-
DLIK FUNDKAR:
SHRI PHOOL CHAND
VERMA:
SHRI K.H. MUNIYAPPA:
SHRI A. VENKATESH NAIK:
KUMARI PUSHPA DEVI
SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether there have been demands to the Union Government from the various States for opening more Fair Price Shops and if so, the details thereof;

(b) whether the Union Government have issued any guideline to the States;

(c) if so, the number of additional Fair Price Shops to be opened in each State during the year 1992-93; and

(d) the number of people in each State to be benefited therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED) (a) to (d). State Governments/U.T. Administrations are responsible for operational aspects of the Public Distribution System (PDS) including the opening of Fair Price Shops (FPS). The Central Government has only advised the State Governments/UT Administrations to pay special attention to unserved and underserved areas in the matter of opening new FPSs. Under the Revamped PDS scheme, States/UTs had proposed targets for opening additional FPSs in the Blocks identified for implementing the RPDS. A statement showing the targets and achieve-

ments reported by various States until 30th November, 1992 is attached in the Statement. The Central Government has advised States/UTs that on an average each FPS

may cover a population of 2000. However, population covered by FPSs would vary from State to State and even within a State depending upon a number of localized factors.

STATEMENT

Targets and Achievements in Opening Additional Fair Price Shops in Revamped PDS areas as Reported by States/UTs upto 30th November, 1992

Sl. No.	State/UTs	Additional Proposed	FPS Opened
1	2	3	4
1.	Andhra Pradesh	316	362
2.	Arunachal Pradesh	155	133
3.	Assam	311	311
4.	Bihar	1090	1032
5.	Gujarat	97	274
6.	Haryana	387	432
7.	Himachal Pradesh	2	4
8.	Jammu & Kashmir	123	51
9.	Karnataka	403	520
10.	Kerala	Nil	3

Sl. No.	State/UTs	Additional Proposed	FPS Opened
1	2	3	4
11.	Madhya Pradesh	1274	1276
12.	Maharashtra	2588	2624
13.	Manipur	24	38
14.	Meghalaya	16	42
15.	Mizoram	23	45
16.	Nagaland	20	24
17.	Orissa	1156	593
18.	Rajasthan	718	893
19.	Sikkim	400	2
20.	Tamil Nadu	11	19
21.	Tripura	25	32
22.	Uttar Pradesh	1141	1118

<i>Sl. No.</i>	<i>State/UTs</i>	<i>Additional Proposed</i>	<i>FPS Opened</i>
1	2	3	4
23.	West Bengal	826	33
24.	A & N Islands	12	16
25.	D & N Havelli	2	3
26.	Daman & Diu	3	1
27.	Lakshadweep	5	Nil
	Total	11128	9881

[English]

Indian Community in South Africa

2641. SHRI C. SREENIVAASAN: Will the PRIME MINISTER be pleased to state:

(a) whether Indian Community in South Africa is gripped in the fear due to violence indulged in by the Zulu against them;

(b) if so, the details thereof; and

(c) the steps proposed to be taken by the Government to safeguard the Indian Community in South Africa?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) to (c). We have not received any specific reports relating to violence by the Zulus directed against the Indian community in South Africa. The problem of violence in South Africa is nationwide and is not confined to any specific community.

India has deplored continuing violence in South Africa and has supported international efforts towards restoring peace and normalcy. India shall continue to exert diplomatic pressures in various international fora in this direction.

Trade Relations with Iran

2642. SHRI K. PRADHANI:
SHRI SUBASH CHANDRA
NAYAK:

Will the PRIME MINISTER be pleased to state:

(a) whether there is a big scope for stopping up Indo-Iran trade;

(b) if so, the areas in which Indo-Iran trade had been established in the past;

(c) the areas in which Indo-Iran trade proposed to be established; and

(d) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SAL-MAN KHURSHEED): (a) Yes, Sir.

(b) The major items of export from India to Iran in the past have been tea, engineering goods, textiles/jute products, oil meals, basic/residual chemicals, etc. The major items of import from Iran have been crude oil, minerals and metals, fruits and nuts, inorganic chemicals, etc.

(c) and (d). During the 6th Session of the Joint Commission between India and Iran held in New Delhi during November 10-11, 1992 both sides identified specific areas for greater trade collaboration which include minerals and metals, engineering and light industrial products, agricultural commodities, projects and shipping. The two sides also agreed to exchange lists of exportable items.

Rural Development Projects in Gujarat

2643. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state:

(a) the details of Rural Development Projects being implemented in Gujarat;

(b) the allocation made for each of the project during each of the last three years and in the current year; and

(c) the steps taken/proposed to be taken for the completion of all these projects in time?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a)

The major rural development programmes/projects being implemented in Gujarat are (i) Integrated Rural Development Programme (IRDP), (ii) Jawahar Rozgar Yojana (JRY) and (iii) Accelerated Rural Water Supply

Programme (ARWSP).

(b) The allocation made for above rural development programmes/projects in Gujarat during the last three years and the current year are as under:-

Sl. No.	Programme/Project	Allocation (Rs. in lakhs)			
		1989-90	1990-91	1991-92	1992-93
1.	IRDP	2266.00	2288.00	2132.00	2010.00
2.	JRY	8753.00	7416.84	8188.77	7891.05
3.	ARWSP	1464.00	1464.00	1633.00	1633.00

(c) Both Central and State Governments make periodical review of the progress of implementation of various rural development programmes and corrective measures are taken for timely achievement of targets set.

Funds to Hill Districts

2644. SHRI MANABENDRA SHAH: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the amount allocated for the eight hill district of Uttar Pradesh in the Eighth Five Year Plan, District-wise; and

(b) the norms laid down for allocation of funds to these hill Districts?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKHRAM): (a) An allocation of Rs. 2,105 crores has been made for the eight hill districts of Uttar Pradesh in the Eighth Five Year Plan (1992-97). District-wise funds are allocated on year-to-year

basis by the State Government and not for Eighth Five Year Plan as a whole.

(b) Each hill district is allocated funds based on entitlement norms/indicators of development under which weightage is given to population, area, backwardness in electrification of villages, education, irrigation, roads, etc.

Voluntary Retirement in IDPL

2645. SHRI MOHAN SINGH (DEORIA):
SHRI SRIKANTA JENA:
DR. D. VENKATESWARA
RAO:

Will the PRIME MINISTER be pleased to state:

(a) whether a large number of IDPL employees have been relieved under voluntary retirement scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) A Volun

tary Retirement Scheme, based on the guidelines issued by the Department of Public Enterprises (BPE) in October, 1988, has been introduced in Indian Drugs & Pharmaceuticals Ltd. in 1991. The company has excess manpower and it is one of the causes of the sickness of the company.

(b) As on 30th November, 1992, 935 employees including officers, supervisors and workers have taken voluntary retirement in accordance with the said Scheme of IDPL.

Fact, Kerala

2646. SHRIMATISUSEELAGOPALAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Fertilizers and Chemicals, Travancore Limited, Kerala have shut down their ammonia plant, oil gasification plant and oxygen plants;

(b) if so, the reasons therefor;

(c) the impact of the same on employees; and

(d) the measures taken to remedy the maladies?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). Fertilizers & Chemicals Travancore Limited (FACT), Kerala have suspended production of ammonia from their Oil gasification Plant of 140 tonnes per day ammonia capacity, at Udyogamandal from 10.10.1992, which uses the route of partial oxidation of Naphtha involving a separate tonnage oxygen plant, as its operation has become uneconomic because of high energy cost and availability of imported ammonia at cheaper price.

(c) and (d). The employees of the closed

oil gasification unit are being re-deployed on other jobs in the Udyogamandal Division of FACT.

Inclusion of Area Under D.P.A.P.

2647. SHRI DIGVIJAYA SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to include few blocks of Rajgarh distt. of Madhya Pradesh under the Drought Prone Area Programme; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) and (b). The matter relating to inclusion and exclusion of areas under Drought Prone Areas Programme (DPAP) will be examined by a separate Committee.

[Translation]

Non-Conventional Energy Sources in Rajasthan

2648. PROF. RASA SINGH RAWAT: Will the PRIME MINISTER be pleased to state:

(a) the amount earmarked to harness non-conventional energy sources during the Eighth Five Year Plan and the target fixed for the generation of power therefrom;

(b) the amount earmarked for each non-conventional energy source available in Rajasthan during the last three years, year-wise;

(c) the actual amount spent in this State to harness non-conventional energy sources during the last three years, year-wise and item-wise; and

(d) the results achieved in that State, item-wise?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) During the 8th Five Year Plan Rs. 5168.40 lakh in the State Sector have been earmarked for the State of Rajasthan for development and popularisation of various types of non-conventional energy systems & devices. In addition, financial assistance from the Central Sector is being provided to the State of Rajasthan as per financial norms of various programmes of non-conventional energy sources on year to year basis. The State Government of Rajasthan (REDA) has proposed to take up installation of 500 KW of solar power packs, one no. of solar thermal power plant, 1100 KW of wind aero generator, 50 nos. of solar photovoltaic pumps, 25 Nos. of biomass gasifiers, 50 KW Micro Hydel plants etc. during the 8th Five Year Plan.

(b) The amount earmarked for non-

conventional energy sources by State Government during the last three years is given below:-

<i>Year</i>	<i>Amount</i>
1989-90	100.00 lakh
1990-91	160.00 lakh
1991-92	160.00 lakh

In addition, Ministry of Non-Conventional Energy Sources has released Rs. 183.64 lakh, Rs. 149.03 lakh, and Rs. 193.93 lakh for the year 1989-90, 1990-91 and 1991-92 respectively for popularisation of various types of non-conventional energy systems & devices in the State of Rajasthan.

(c) Details of amount spent by the State Government under State Plan, during the last three years on various programmes of non-conventional energy sources for the State of Rajasthan is given at Statement-I.

(d) Status of installation of non-conventional energy sources in the State of Rajasthan is given at Statement-II.

STATEMENT - I

Details of amount actually spent on NES during last three years

Sl. No.	Items	Expenditures		
		1989-90	1990-91	1991-92
1	2	3	4	5
1.	Subsidy on Solar Cookers	-	7.00	12.25
2.	SPV Street Lights	42.52	61.24	5.15
3.	Rangvation of SPV Lights	-	-	85.44
4.	SPV Power Packs	-	-	11.00
5.	Wind Energy	0.80	0	0.22
6.	SPV Pump	-	0.62	-
7.	Others	11.76	10.02	27.30

STATEMENT-II

Status of Achievements in the State of Rajasthan

Sl. No.	Programme	Unit	Cumulative Achievement upto 31.3.92
1	2	3	4
1.	National Project on Biogas Development (family size biogas plants)	Nos.	42,550
2.	Community/Institutional Biogas Plants	Nos.	35
3.	National Programme on Improved Chulhas	Nos. in Lakh	12.25
4.	Industrial Solar Water Heating Systems	Ltrs. per day in lakhs	1.08
5.	Solar Cookers	Nos.	25,389
6.	Villages provided with photovoltaic street lights	No.	707
7.	Photovoltaic water pumps	Nos.	86
8.	Photovoltaic Community Lights/TV and community facilities	Nos.	110
9.	Photovoltaic Power Pack	Nos.	1(10 kwp)

Sl. No.	Programme	Unit	Cumulative Achievement upto 31.3.92
1	2	3	4
10.	Wind Pumps	Nos.	112
11.	Deep Well Wind Pumps	Nos.	16
12.	Wind Battery Chargers	Nos.	9
13.	Mini-Micro Hydro	MW	0.97 (4.76)
14.	Urjagram Projects	Nos.	1 (25)
15.	Biomass Energy Plantations (Sanctioned)	Hectares	1.466
16.	Biomass Gasifiers/Stirling Engines	Nos.	10

() Projects under installation.

[English]

Selling of Union Carbide, Bhopal

2650. SHRI RABI RAY: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Carbide plan to sell of its Bhopal unit in Madhya Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). The Union Carbide Limited (UCIL) has informed that they have no plans at present to sell off its Bhopal Unit in Madhya Pradesh.

CBI Report on Leakage of Question Paper

2651. SHRI ANANDRATNA MAURYA: Will the PRIME MINISTER be pleased to state:

(a) whether the CBI has since submitted its report regarding the leakage of Civil Services Examination (Preliminary, 1992);

(b) if so, the details of the findings thereof; and

(c) the action taken or proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) As per the investigation carried out by the CBI, no incident of leakage of question papers of Civil Services (Preliminary) Examination held in June 1992 has come to notice. However, the CBI have found S/Shri K.M. Pandey, Controller of Examinations,

UP PSC and T.P. Bhatnagar Upper Division Asstt, UP PSC guilty of offences punishable under Section 5 (1) (c) and (d) r/w Section 9 of the Official Secrets Act, 1923 for photo copying question booklets after the commencement of the examination.

(c) The CBI's findings recommending prosecution of S/Shri K.M. Pandey and T.P. Bhatnagar under Official Secret Act 1923 has been forwarded to the Govt. Uttar Pradesh for taking necessary action.

[Translation]

Funds for Hand-Pumps in Bihar

2652. SHRI RAM TAHAL CH- OUDHARY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Bihar have requested to provide funds to install hand-pumps in rural and drought affected areas;

(b) if so, the details thereof; and

(c) the number of hand-pumps installed so far in the State?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) and (b). No, Sir. However, the Inter-Ministerial Group based on the report of the Central team which visited Bihar has recommended Rs. 10.50 crores to be allowed within ARWSP allocation for rejuvenation and rehabilitation of handpumps in the rural and drought affected areas.

(c) This information is not monitored at the Central Government level. However, as per the Memorandum submitted by the state Government, there were 6.06 lakh tube-wells/handpumps as on 1.4.1992.

**Industrial Development Centre in
Munghyr, Bihar**

2653. SHRI BRAHMANAND MANDAL:
Will the PRIME MINISTER be pleased to
state:

(a) whether the Bihar Government have
submitted any proposal for establishing an
Industrial Development Centre in Munghyr;
and

(b) if so, the time by which the said
proposal is likely to be cleared?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (DEPARTMENT
OF INDUSTRIAL DEVELOPMENT) (SHRI-
MATI KRISHNA SAHI): (a) Yes, Sir.

(b) The matter is under consideration
along with other proposals received from the
state government.

[English]

Export Processing Zone

2654. SHRI RAMAKRISHNA KON-
ATHALA: Will the PRIME MINISTER be
pleased to state:

(a) the steps taken by the Government
for speedy implementation/commissioning
of Export Processing Zone-Visakhapatnam;
and

(b) the position at present of the E.P.Z.
along with the amount sanctioned and spent?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI SAL-
MAN KHURSHEED): (a) Some of the steps
taken by the Government for commissioning
of the Visakhapatnam Export Processing
Zone include acquisition of 360.51 acres of
land, appointment of M/s Andhra Pradesh
Industrial Infrastructure Corporation (APIIC)

as the nodal agency for development of the
infrastructure inside the zone, setting up of
a policy making Authority and a Board of
Approvals for considering applications and
appointment of a Development Commis-
sioner for the Zone.

(b) Infrastructure development is in
progress of the 1st Phase of the Zone com-
prising an area of 163 acres. Construction of
boundary wall has been completed while
work on internal roads, drainage and street
lighting is at an advanced stage of comple-
tion. Work on internal Water and Power
distribution is also in progress an amount of
about Rs. 462 lakhs has been released and
spent towards the cost of land and its
development.

**Imposing of Limit to Armaments
Exports**

2655. SHRI SUDHIR GIRI: Will the
PRIME MINISTER be pleased to state:

(a) whether the Government have
approached/propose to approach the per-
manent members of the Security Council to
take lead in imposing limit to armaments
exports by them;

(b) if so, the response of these coun-
tries; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS (SHRI
EDUARDO FALEIRO): (a) to (c). No, Sir.

At its 47th Session, the United Nations
adopted a resolution calling for the setting up
of UN Register for Conventional Arms,
wherein member States are invited to pro-
vide annual information of their arms trans-
fers in certain categories on a voluntary
basis, beginning from calendar year 1992.

Use of Computers

2656. DR. VISWANATHAM KANITHI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the usage of computers in the departments of the Governments and Public Undertakings is increasing;

(b) whether there are any obstacles to popularies in the key sectors; and

(c) the extent to which the stored material is being used and re-used?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKHRAM): (a) Yes, Sir.

(b) No, Sir.

(c) The stored data on the computer are used and re-used by the respective user Departments of Government and Republic Sector Undertakings for various applications like Management Information Systems, Administrative data processing, Planning,

Project monitoring etc.

[*Translation*]

Creation of Employment In Gujarat

2657. SHRI KASHIRAM RANA: Will the PRIME MINISTER be pleased to state:

(a) the names of the schemes being implemented to create employment in Gujarat;

(b) the amount allotted to Gujarat for this purpose during the last three years; and

(c) the target fixed and achieved under these schemes during the past three years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) The major schemes being implemented in Gujarat to create employment are (i) Integrated Rural Development Programme (IRDP) and (ii) Jawahar Rozgar Yojana (JRY).

(b) and (c). The amount of allocation and physical performance in Gujarat for the above schemes during the last three years are as under:-

Year	IRD			JRY		
	Amount allocated (Rs. in lakhs)	Physical performance	Amount allocated (Rs. in lakhs)	Physical performance	Target fixed (Lakhs Mandays)	Achievement
		Target fixed ('000 beneficiaries)				
1	2	3	4	5	6	7
1989-90	2266.00	88.22	102.47	8753.00	198.87	202.93
1990-91	2266.00	72.03	72.43	7416.84	242.72	188.82
1991-92	2132.00	68.23	72.33	8188.77	244.25	254.13

Financial Assistance to Bihar

2658. SHRI RAM LAKHAN SINGH
YADAV:
MOHAMMAD ALI ASHRAF
FATMI:

Will the PRIME MINISTER be pleased to state:

(a) the amount of financial assistance provided to Bihar during 1991-92 by the Union Government to purchase mobile vans under Public Distribution System, for the benefit of remote areas;

(b) the number of vehicles purchased in Bihar with the Central assistance during 1991-92; and

(c) the amount sought by the Government of Bihar to purchase the vehicles during the year 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b). No financial assistance was provided to the Government of Bihar for purchase of mobile vans for the Public Distribution System (PDS) during the year 1991-92.

(c) No proposal has been received so far from the Government of Bihar for purchase of vehicles under this scheme during the year 1991-92.

[English]

Monitoring of Projects

2659. SHRI HARISINH CHAVDA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state the details of projects which have been monitored by the Union Government in Gujarat State?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): As on 1st July '92, there were 14 projects costing Rs. 20 crores and above which are monitored by the Department of Programme Implementation. In addition there are five projects in the nature of covering more than one State. These five projects include Gujarat as one of the beneficiary State. The details of all the 19 projects may be seen in the Statement attached.

STATEMENT

Projects in Gujarat and Projects passing through Gujarat

Sl.No.	Project (District) (State)	Capacity	Date of Govt.		Date of Commissioning		Anticipated		Time Over Run (Months)	
			Approval Orgnl (RVSD)	4	Orgnl (RVSD)	5	6	7	8	9
1		3								
SECTOR: Atomic Energy										
1.	Kakrapar Atomic Power Gujarat	MW 2x235	81/07 (90/11)		91/12 (92/08)	93/04	16 (12)	0	8 (6)	
SECTOR: Petrochemicals										
2.	Spandex Yarn Project Bharuach Gujarat	THMT 0.3	87/05		89/10	93/10	48 (165)	0	48 (165)	
3.	Plystr EXP Project	TMA 8000	89/08		92/08	93/01	5 (13)	0	5 (13)	

Sl.No.	Project (District) (State)	Capacity	Date of Govt. Approval Orgnl (RVSD)	Date of Commissioning Orgnl (RVSD)	Anticipated		Time Over Run (Months)	
					(% on ORGL)	Tot (% on RVSD)	add over last Otr. (% on RVSD)	Tot
1	2	3	4	5	6	7	8	9
	Bharauch Gujarat							
	SECTOR: Petroleum							
4.	Addiseç Process ING.FAC Baroda Gujarat	MMTPA 2.5	87/02	92/05	93/02	9 (14)	2	9 (14)
	SECTOR: Power							
5.	Kawas GPP Surat	MW 644	86/10	91/04	93/09	29 (53)	0	29 (53)
6.	Gandhar GPP ST-I Bharuch Gujarat	GPP	92/02	95/09	95/09	0 (0)	0 (0)	0 (0)
7.	Kakrapar TR Line Gujarat	CKM 768	91/01	91/12	92/12	12 (109)	0	12 (109)

Sl.No.	Project (District) (State)	Capacity	Date of Govt. Approval Orignl (RVSD)	Date of Commissioning Orignl (RVSD)	Anticipated		Time Over Run (Months)		
					(% on ORGL)		Tot addl over	7	8
1	2	3	4	5	6	7	8	9	
SECTOR: Railways									
8.	Nadiad-Modsa & Kapadvan] WR Gujarat	KM 60.50	78/10	00/00	94/12	N.A	0	N.A	
9.	Elect. LOCO Rehabil. FAC SECTOR: Surface Transport		90/03	96/03	96/03	(-)	0	0	0
10.	Kandla VII Berth Gen. CARG BTH Kandla Gujarat		88/06	91/01	92/12	(0)	23	0	23
						(74)	(74)	(74)	
11.	Ahmbd-Vadod. KMS EXp Way. GPWD Gujarat	92.85	86/01 (86/12)	91/12	94/12	36 (50)	0	36 (50)	
SECTOR: Telecommunications									
12.	Vasnaill	Lines	88/07	91/12	93/03	15	0	15	

Sl.No.	Project (District, (State)	Capacity	Date of Govt.		Date of Commissioning Orgnl (RVSD)	Anticipated		Time Over Run (Months)	
			Approval Orgnl (RVSD)	4		5	6	7	8
1	2	3	4	5	6	7	8	9	
	Exp. & 10B Ahmedabad Gujarat	10000				(36)		(30)	
13.	Inst. of 10K Ex. at Text. Surat Gujarat	10	89/11	91/12	92/06	(24)	0	(24)	6
14.	Inst. of 10K Ex. Mahidhar Pura Surat. Guj.	K 10	90/03	92/03	92/10	7	0	(29)	7
15.	Multistate Projects SECTOR: Petroleum Kandla-Bhat-MTY Inda, Pipe L Guj, Rij, Hry	MTY 1.5	90/08	93/05	94/03	10	0	(30)	10
16.	SECTOR: Power Gandhar TR. System ST-I GU/MA	CKM 715	92/02	95/09	95/09	0	0	(0)	0

Sl.No.	Project (District) (State)	Capacity	Date of Govt.		Date of Commissioning	Anticipated	Time Over Run (Months)		
			Approval Orgrl (RVSD)	4			5	6	7
							Total (% on ORGL)	add over last Otr. (% on RVSD)	Total
1	2	3	4	5	6	7	8	9	
SECTOR: Railways									
17.	Godhraindore Dewas-Maksi MP/GUJ	KMS 316	89/04	96/03	96/03	0 (0)	0	0	0 (0)
18.	Virangam Bhildi	KMS 157	90/04	95/06	96/06	12 (19)	0	0	12 (19)
19.	Bhild Samdri & Samdar-J PU RJ, GU	KMS 306	90/04	95/06	96/06	0 (0)	0	0	0 (0)

Sl.No.	Project	Cost		% Cost over run on ORGN (REVD)	Expenditure till 3/92	1992-93 B.E. (R.E.)	Annual Expenditure till QTR	Cumulative Expenditure
		Approved (ORGNL RVSD)	Anticipated					
1	2	10	11	12	13	14	15	16
	SECTOR: Atomic Energy							
1.	Kakrapar	382.52	1084.00	183	918.14	103.00	12.27	930.41
	Atomic Power	(745.00)		(45)				
	Surat							
	Gujarat							
	SECTOR: Petrochemicals							
2.	Spandex Yarn	34.85	75.00	115	60.00	0.00	0.00	60.00
	Project							
	Bharuach Gujarat							
3.	Plystr EXP	93.04	134.00	44	69.98	30.00	16.96	86.94
	Project							
	Bharauch Gujarat							

Sl.No.	Project	Approved (ORGNL RVSD)	Cost Anticipated	% Cost over run on ORGN (REVD)	Expenditure till 3/92	1992-93 B.E. (R.E.)	Annual Expenditure till QTR	Cumulative Expenditure
1	2.	10	11	12	13	14	15	16
SECTOR: Petroleum								
4.	Addisec Process Baroda Gujarat	635.00	757.24	19	574.26	120.00	17.62	591.88
5.	SECTOR: Power Kawas GPP Surat	373.98	1153.96	208	815.99	295.00	95.73	911.72
6.	Gujarat Ganchar GPP ST-1 Bharuch Gujarat	1656.30	1656.30	0	22.93	406.00	2.45	25.38
7.	Kakrapar TR. Line Gujarat	57.00	57.00	0	24.00	22.0	3.00	27.00
SECTOR: Railways								
8.	Nadiad-Modsa & Kapadvan]	9.02	34.66	284	12.50	5.01	0.25	12.75

Sl. No.	Project	Approved (ORGNL RVSD)	Cost Anticipated	% Cost over run on ORGN (REVVD)	Expenditure till 3/92	1992-93 B.E. (R.E.)	Annual Expenditure till QTR	Cumulative Expenditure
1	2.	10	11	12	13	14	15	16
	WR							
	Gujarat							
9.	Elect. Loco Rehabil. Fac. Dahod Gujarat	20.00	20.00	0	0.85	6.64	0.00	0.85
	SECTOR: Surface Transport							
10.	Kandla VII Berth Gen. Carg BTH Khandla Gujarat	29.80	32.43	8	25.08	5.85	0.43	25.51
	SECTOR: Surface Transport							
11.	Ahmbd.-Vadod. Exp Way, GPWD Gujarat	128.40	220.26	71 (60)	81.39	51.00	3.75	85.14
	SECTOR: Telecommunications							
12.	Vasnauli-Lines EXP, & BDG	20.01	20.01	0	4.59	5.80	3.15	7.74

Sl.No.	Project	Cost		% Cost over run on ORGN (REVVD)	Expenditure till 3/92	1992-93 B.E. (R.E.)	Annual Expenditure till QTR	Cumulative Expenditure
		Approved (ORGNL RVSD)	Anticipated					
1	2.	10	11	12	13	14	15	16
	Ahmedabad							
	Gujarat							
13.	Inst. of 10 K Ex. at Text. Surat	22.18	22.18	0	11.74	10.34	0.64	12.38
	Gujarat							
14.	Inst. of Ex. Mahidhar Pura	21.98	21.98	0	8.29	13.68	0.39	8.68
	Surat, Guj.							
	Multistate Projects							
	SECTOR: Petroleum							
15.	Kandla-Bhat-Inda, Pipe L	917.55	1224.51	33	35.55	400.00	11.01	46.56
	Guj, RJ, HRV							
	SECTOR: Power							
16.	Gandhar TR. System ST-1 GU/MA	203.81	20.3.81	0	0.98	20.00	0.06	1.04
	SECTOR: Railways							

Sl.No.	Project	Approved (ORGNL RVSD)	Cost Anticipated	% Cost over run on ORGN (REVD)	Expenditure till 3/92	1992-93 B.E. (R.E.)	Annual Expenditure till QTR	Cumulative Expenditure
1	2.	10	11	12	13	14	15	16
17.	GodhraIndore Dewas-Maksi MP/Guj	297.15	297.15	0	11.82	1.00	0.10	11.92
18.	Virangam- Brildi	155.66	155.6	0	0.00	0.00	0.00	0.00
19.	RJ, GU Bhild Samdri & Samdar-J. PU, RJ, GU	267.83	237.24	11	0.11	0.00	0.00	0.11

Licences for Private entrepreneurs for Industry

2660. SHRI ARJUN CHARAN SETHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to give top priority in granting licences to the private entrepreneurs for the setting up industries in such areas where raw materials and other infrastructural facilities are available; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF INDUSTRY AND INDUSTRIAL DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) and (b). Besides other factors, availability of raw material and infrastructural facilities are taken into consideration while granting industrial licences.

Import, Processing and Export of Cashewnuts

2661. DR. KARTIKESWAR PATRA: Will the PRIME MINISTER be pleased to state:

(a) whether raw cashewnuts are being imported and re-exported after processing;

(b) if so, the details thereof along with the names of the countries of import, amount and quantity and exports during the last two years;

(c) whether Indian cashewnuts are much in demand in other countries;

(d) if so, the details of action taken or

proposed to be taken to increase the domestic output; and

(e) the details of present and proposed area under cashewnut cultivation, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Raw cashewnuts can be imported under provisions of the Import Policy 1992-97 under Open General Licence. Cashewnuts are also imported by exporters, under the provisions of Advance Licensing Scheme, for processing the re-export.

(b) Details of import of raw cashewnuts and export of cashew kernels are given in the statements-I and II attached.

(c) Yes, Sir.

(d) For increasing production and productivity of cashewnuts a Central Sector Programme for Integrated Development of Cashewnut in India is being implemented by the Ministry of Agriculture. Under this programme, measures such as area expansion with clonal planting material, improvement of cashew by vegetable propagation and maintenance of coin banks; adoption of intensive pest control measures are adopted, besides pilot demonstrations for popularisation of clonal cultivation and products preparation from cashew apple.

(e) The state-wise area under cashewnut cultivation during 1991-92 and the additional area proposed under the Central Sector Programme during 1992-93 is given below:

<i>State</i>	<i>Area under cultivation during 1991-92 (Hectares)</i>	<i>Additional area proposed during 1992-93 (Hectares)</i>
Kerala	155491	200

<i>State</i>	<i>Area under cultivation during 1991-92 (Hectares)</i>	<i>Additional area proposed during 1992-93(Hectares)</i>
Karnataka	74442	350
Goa	45081	400
Maharashtra	22852	350
Tamil Nadu	95970	400
Andhra Pradesh	71241	400
Orissa	60085	250
West Bengal	6898	150
Pondicherry	363	-
Tripura	1126	-
Madhya Pradesh	-	100
Andaman & Nicobar Islands.	-	100
Total	533549	2700

STATEMENT - I

Details of import of raw cashewnuts

Sl. No.	Country	1990-91		1991-92	
		Quantity	Value	Quantity	Value
		(Qty: Ton)	(Value Rs. lakhs)	(Qty: Ton)	(Value Rs. lakhs)
1	2	3	4	5	6
1.	Australia			25	2.98
2.	Benin	1166	196.81	2373	571.96
3.	El Salvador	226	22.60	280	60.15
4.	Guatemala	175	25.75	316	72.30
5.	Guinea	2123	371.80	700	202.60
6.	Guinea Bissu	8404	1488.19	16763	5016.43
7.	Honduras	-	-	43	7.96
8.	Indonesia	2144	340.29	12972	3280.76
9.	Ivory Coast	4333	672.66	7516	1881.76

Sl. No.	Country	(Qty: Ton)		(Value Rs. lakhs)	
		1990-91		1991-92	
		Quantity	Value	Quantity	Value
1	2	3	4	5	6
10.	Malagasy RP	986	157.18	1576	413.87
11.	Mozambique	-	-	2296	391.87
12.	Nigeria	13249	2514.04	5170	1247.17
13.	Philippines	1217	193.21	1376	323.31
14.	Senegal	1020	161.49	935	238.05
15.	Singapore	1210	253.34	3992	1084.38
16.	Tanzania Rep.	10743	2062.69	21051	5493.93
17.	Thailand	305	45.40	201	39.51
18.	Togo	1435	229.03	207	73.86

(Value Rs. lakhs)

(Qty: Ton)

Sl. No.	Country	1990-91		1991-92	
		Quantity	Value	Quantity	Value
1	2	3	4	5	6
19.	U.S.A.	-	-	50	9.69
20.	Venezuela	-	-	102	25.61
21.	Vietnam Soc. Rep.	33736	4646.77	28238	6205.45
22.	Denmark	127	32.34	-	-
23.	Myanmar	40	6.33	-	-
Total:		82639	13400.12	106322	26642.84

Source: DGI&S Calcutta)

STATEMENT - II

Details of EXport of cashew kernels

(Qty: Ton) (Value Rs. lakhs)

Sl. No.	Country	1990-91 -		1991-92	
		Quantity	Value	Quantity	Value
1	2	3	4	5	6
1.	Australia	1339	1207.69	17904	3561.16
2.	Baharain IS	128	95.18	12	134.85
3.	Belgium	-	-	98	14.52
4.	Canada	2082	176.93	327	447.04
5.	Chinese Taipei	139	136.62	497	682.41
6.	Chiness P. Rep.	36	34.88	30	50.51
7.	Cyprus	7	7.36	36	56.08
8.	Czechoslovakia	770	726.38	1814	2385.05
9.	France	2	2.44	66	81.07

Sl. No.	Country	(Qty: Ton)			(Value Rs. lakhs)		
		1990-91		1991-92		Value	
		Quantity	Value	Quantity	Value		
1	2	3	4	5	6		
10.	German F. Rep	1594	1416.57	910	1458.62		
11.	Greece	-	-	44	70.85		
12.	Hong Kong	1119	1158.61	1446	2081.43		
13.	Israel;	47	49.09	179	280.94		
14.	Italy	35	33.16	69	80.27		
15.	Japan	3833	3587.16	4476	6368.26		
16.	Korea DP RP	-	-	3	2.29		
17.	Korea RP	60	54.97	116	166.27		
18.	Kuwait	85	84.08	147	216.66		
19.	Lebanon	-	-	118	200.21		
20.	Malaysia	55	42.16	34	43.49		
21.	Nepal	10	9.77	4	3.71		

(Value Rs. lakhs)

(Qty: Ton)

Sl. No.	Country	1990-91		1991-92	
		Quantity	Value	Quantity	Value
1	2	3	4	5	6
22.	Netherlands	7648	6565.65	11778	16881.36
23.	New Zealand	114	109.68	172	252.39
24.	Norfolk IS	-	-	16	26.80
25.	Oman	-4	3.20	23	36.57
26.	Portugal	2	2.26	30	22.23
27.	Qatar	-	-	7	15.12
28.	Saudi Arabia	16	14.20	249	362.86
29.	Singapore	1501	1278.22	2711	2370.86
30.	Spain	4	3.77	62	100.41
31.	Sri Lanka	23	23.36	96	121.66
32.	Sweden	3	3.20	4	6.12

Sl. No.	Country	(Qty: Ton)			(Value Rs. lakhs)		
		1990-91		1991-92		Value	
		Quantity	Value	Quantity	Value		
1	2	3	4	5	6		
33.	Switzerland	15	15.85	30	47.12		
34.	Turkey	31	34.09	75	123.35		
35.	U. Arab Emirates	553	538.68	1538	2098.55		
36.	United Kingdom	594	482.42	2034	2370.75		
37.	U.S.A.	6769	5691.96	14495	20124.90		
38.	C.I.S./U.S.S.R.	21332	18901.55	2873	3412.06		
39.	Thailand	46	48.36	15	20.77		
40.	Yugoslavia	6	10.72				
41.	Brunei	1	1.70	1	1.88		

Sl. No.	Country	(Qty: Ton)		(Value Rs. lakhs)	
		1990-91		1991-92	
		Quantity	Value	Quantity	Value
1	2	3	4	5	6
42.	EGYPT	-	-	20	27.34
43	Mali	-	-	8	11.28
44	Norway	-	-	15	24.98
45	Syria	-	-	Negligible	0.02
46.	Poland	1681	1587.76		
	Total	49812	44139.79	64692	66845.26

(Source: DGC&S, Calcutta)

Proposal from Himachal Pradesh Under DDP and DPAP

2662. PROF. PREM DHUMAL: Will the PRIME MINISTER be pleased to state:

(a) whether a complete proposal along with drawings for inclusion of Una Block of District Una, Himachal Pradesh under Desert Development Programme; and Amb, Gagret and Bangana Blocks of Una District, Himachal Pradesh for inclusion under Drought Prone Area. Project have been received from the Government of Himachal Pradesh;

(b) if so, whether these proposals have been approved by the Government and if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) Yes, Sir.

(b) and (c). Proposals for inclusion of exclusion of blocks from Drought Prone Area Programme and Desert Development Programme will be examined by a separate Committee.

Criteria for appointment of Judges

2663. SHRI CHANDULAL CHANDRAKAR:
SHRI RAMASHRAY PRASAD SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether every Law Commission and Lawyers Seminar have been insisting that appointments to the High Courts and the Supreme Court should be made on merit only; and

(b) if so, the reasons for not implementing this suggestion so far and the stage at which the matter stands at present?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b). Appointments of Judges of the High Courts and the Supreme Court are made in accordance with the eligibility criteria prescribed in Articles 217 and 124 of the Constitution of India respectively. Merit is always taken into consideration by the Government in making such appointments.

Sick Public Sector Undertakings to Private Sector

2664. SHRI RAMASHRAY PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to hand over the sick public sector undertakings to private sector;

(b) if so, the details thereof; and

(c) whether the Government propose to amend the Companies Act in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) No, Sir.

(b) and (c). Do not arise.

Export of Granite Raw Blocks

2665. SHRI V. KRISHNA RAO:
SHRIMATI BASAVA RAJESHWARI:

Will the PRIME MINISTER be pleased to state:

(a) the total quantity of raw blocks (Granite) exported during the last three years;

(b) whether there is a steady increase in the quantity of raw-granite blocks exported;

(c) whether the granite processing units are facing a set-back due to steady increase of export of raw granite blocks; and

(d) if so, the remedial steps taken by the Government in this context?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) The total quantity of cut granite blocks exported during the last three years is estimated to have been as under:

<i>Year</i>	<i>Quantity (in '000 tonnes)</i>
1989-90	458.9
1990-91	649.0
1991-92	690.5

(b) Yes, Sir.

(c) No, Sir.

(d) Does not arise.

Production of Paper, Board, Newsprint by Public Sector Undertakings

2666. SHRI PRAKASH V. PATIL: Will the PRIME MINISTER be pleased to state:

(a) the name of the Public Sector Undertakings under the Department of Heavy Industry, which are manufacturing paper, paperboards, craft paper and newsprint;

(b) the quantity of paper, paperboards, craft paper and newsprint manufactured by each Undertaking during each of the last three years; and

(c) the details of steps taken for technology upgradation in paper and newsprint making process by each of these Public Sector Undertakings during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES (SHRI P.K. THUNGON): (a) and (b).

Sl. No.	Name of the PSU	Product	Production during			
			'89-90'	'90-91'	'91-92'	Qty in MT
1	2	3	4	5	6	
I.	Hindustan Paper Corporation Limited (HPVC) (Own Units)					
1.	Nagaon Paper Mill (NPM)	White Printing Paper (WPP)	70232	57514	57514	
2.	Cachar Paper Mill (CPM)	White Printing Paper (WPP including wrapper)	47160	57623	54455	
	HCC (Subsidiaries)					
3.	Mandya National Paper Mills Ltd. (MINPM)	-do-	14461	13435	11470	
4.	Nagaland Pulb & Paper Co. (NPPC)	WPP & Craft Paper	201 780	2064 304	2395 31	
II.	Hindustan Newsprint Ltd. (HNL)	Newsprint	86844	90388	90181	
5.	NEPA Ltd.	Newsprint	51575	75592	75040	

(c) (i) Bleaching of pulp with Hydrogen Peroxide by NEPA Ltd.

(ii) Reduction of the grammage from 52 GSM to 49 GSM by NEPA Ltd.

(iii) Computerised process control at NEPA Ltd.

[*Translation*]

Export of Mineral Ores

2667. SHRI VISHWESHWAR BHAGAT: Will the PRIME MINISTER be

pleased to state:

(a) the quantity of mineral ores exported during the last two years, year-wise; and

(b) the amount of foreign exchange earned as a result thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The quantity and value of minerals and ores exported during the last two years, year-wise are estimated to have been as under:

Item	1990-91		1991-92	
	Qty	Value	Qty	Value
1	2	3	4	5
Iron ore	32492902	104913	29513463	143539
Mica	41998	3484	34414	3525
Coal	411770	869	134957	1504
Processed Minerals	NA	30643	NA	36094
Other Ores and Minerals	NA	34062	NA	44536
Total		173971		229198

[English]

Non-use of Nuclear Weapons

2668. DR. PARSHURAM GANGWAR:
SHRI PHOOL CHAND VERMA:

Will the PRIME MINISTER be pleased to state:

(a) whether India propose to call for an international convention on non-use of nuclear weapons and a freeze on production of such weapons to make the World free of nuclear weapons by the end of the century;

(b) if so, the details thereof;

(c) whether the issue of access and use of nuclear technology for peaceful purposes was discussed during the recent NAM Summit in Jakarta; and

(d) if so, the consensus reached on the issue?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) and (b). At the 47th Session of the United Nations General Assembly, India tabled a resolution "Convention on the prohibition of the Use of Nuclear Weapons". The resolution was adopted by the First Committee by 97 votes; 21 countries voted against while 19 countries abstained on the resolution. India also co-sponsored a resolution "Nuclear Arms Freeze" which was adopted by the First Committee by 92 votes; 18 countries voted against while 28 countries abstained. Both resolutions are in keeping with the Action Plan for a Nuclear Weapon Free World and Non-Violent World Order, presented by India in 1988 at the Third Special Session of the UN General Assembly devoted to Disarmament.

(c) Yes, Sir.

(d) The Final Document for the Tenth Conference of Heads of States or Government of Non-Aligned countries held at Jakarta *Inter-Alia* urges States "to ensure the availability of nuclear materials, equipment and technology for peaceful purposes on a non-discriminatory, predictable and long term basis".

Model U.N. Law on Arbitration

2669. PROF. RITA VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have since decided to adopt the Model U.N. Law on Arbitration; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) No, Sir.

(b) Does not arise.

Efforts to Increase the Horticulture Exports

2670. SHRISOBHANA DREEESWARA VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to increase the exports of horticulture items;

(b) if so, the details thereof;

(c) whether the Small Farmers Business Consortium is going to be associated in this field; and

(d) the specific plans relating to State of Andhra Pradesh in this respect?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (d). The steps taken to boost exports of horticulture items include an export enhancement programme aimed at improving infrastructural facilities, promotion of export oriented production, market development measures etc. No specific agency-wise and State-wise plans have been drawn up in this regard.

Cases of Atrocities on Women

2671. SHRI SULTANPURI: Will the PRIME MINISTER be pleased to state:

(a) the number of criminal cases in regard to atrocity against women pending in the High Courts, State-wise; and

(b) the number of such cases decided during 1991 and 1992?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ):

(a) and (b). The information is being collected and will be laid on the Table of the House.

Development of Khadi and Village Industries In Assam

2672. SHRI PROBIN DEKA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated any Scheme for development of Khadi and Village industries in Assam;

(b) whether any financial assistance has been provided for the purpose during 1991-92 and for the current year; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES (PROF. P.J. KURIEN): (a) to (c). Khadi & Village Industries Programmes in Assam State are being implemented by the State KVIB, 35 registered institutions and 296 cooperatives. Financial assistance is being provided as per the pattern of assistance approved by the KVIC. During 1991-92 and in the current year funds have been disbursed allotted by KVIC as mentioned below:

(Rs. in Crores)

Year	Khadi Grant	Village Industries Loan
1991-92 (disbursed)	0.57	0.61
1992-93 (Allotted)	0.16	1.18

(Excluding provision for sales rebate on Khadi & polyvastra).

[Translation]

DR. SUDHIR RAY:

Import of Edible Oil

2673. KUMARI VIMLA VERMA:

Will the PRIME MINISTER be pleased to state:

(a) whether Palmolein Oil is being imported as a raw material by the Union Government;

(b) if so, the names of the countries from which the edible oil is being imported and the quantity thereof;

(c) the total amount of foreign exchange being spent in this regard;

(d) whether there has been decrease in consumption of the said oil presently due to various reasons;

(e) if not, whether any ill effect is likely to be caused by the oil and on health; and

(f) if not, the action taken by the Government to clear the doubts of the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (f). Palmolein of Malaysian/Indonesian origin is being imported in refined, bleached and deodorised form to augment availability of edible oils in the country. Import of Palmolein has, however, been decreased during the recent years due to increase in the availability of indigenous oil and foreign exchange constraints. This is consumed as edible oil in various parts of the world. No ill-effect on the health of consumers has been reported in India or abroad.

The quantity of import of palmolein and CIF value thereof during the last two oil years is as under:-

<i>Oil year (Nov-Oct)</i>	<i>Qty. Imported (Lakh tonnes)</i>	<i>CIF value (Rs. in crores)</i>
90-91	1.02	73.49
91-92*	1.13	116.68

* This does not include a quantity of about 0.55 lakh MTs of Palmolein imported directly by States against payment in rupees.

[English]

Travel Agents

2674. SHRIMATI CHANDRAPRABHA URS: Will the PRIME MINISTER be pleased to state:

(a) the number of travel agents given licences to handle passport matters by the Regional Passport Officer, Bangalore;

(b) whether the Regional Passport office has recently withdrawn the licence given to various travel agents to handle passport matters;

(c) if so, the number of licences withdrawn and the reasons for the same; and

(d) whether the Government propose to take steps to grant required number of licences to the travel agents to handle passport matters?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) As on 24.7.92 there were 32 Travel Agents recognised by the Regional Passport Officer, Bangalore for passport services.

(b) to (d). In pursuance of instructions from the Ministry of External Affairs, the

entire system of recognition of Travel Agents to deal with the Passport Office has been dispensed with. Accordingly all Travel Agents are now free to deal with the Passport Offices. This decision was taken to facilitate the public's access to the Passport Offices by permitting all Travel Agents rather than just a small group to deal with the Passport Offices. There is therefore no need for the Government to grant any further licence to travel agents since all travel agents, are in effect now licenced to deal with the Passport Offices.

Central Investment in Industrial Sector

2675. SHRI PALA K.M. MATHEW: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Investment in industrial sector is decreasing in every five Year Plan; and

(b) if so, the steps taken to increase the Central Investment in industrial sector?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) and (b). The information is being collected and will be laid on the Table of the House.

CBI Cases against Public Servants

2676. SHRI RAM KAPSE: Will the PRIME MINISTER be pleased to state:

(a) whether CBI has registered 160 cases against public servants as has been reported in the Indian Express (Bombay Edition) dated June 10, 1992;

(b) if so, details thereof and the number of cases which have since been investigated together with the outcome of the investigations?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) No, Sir. CBI has registered 126 cases involving 160 public servants during the month of April, to which the news-item of the Indian Express relates.

(b) (i) Of these 126 cases, 51 cases pertain to Gazetted Officers and 46 cases pertain to non-Gazetted Officers, 29 cases pertain to private persons.

(ii) Out of the 47 cases finalised so far, 34 cases have been sent up for trial and 13 cases have sent to the Departments concerned for initiation of regular departmental action.

Funds to Kerala for Industrial Development

2677. SHRI THAYIL JOHN ANJALOSE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to provide more financial assistance for industrial development in Kerala in the current Five Year Plan; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRIMATI KRISHNA SAHII): (a) and (b). Industrialisation of a State is primarily the responsibility of the State Government concerned. However, Central Government supplements their efforts by providing Central Assistance to the States in the form of Block Loans and Grants to finance their Annual Plans, which also includes allocation for industries.

Planning Commission have approved

an outlay of Rs. 50,000 lakhs for setting up of large and medium industries in the state of Kerala during the Eighth Five Year Plan period (1992-97).

Increase in Subsidy for Cultivation of Rubber

2678. SHRI KODI'KUNNIL SURESH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have any plan for increasing subsidy for the cultivation of rubber plantation; and

(b) if so, the amount of subsidy earmarked in the Eighth Five Year Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) A proposal for enhancing the rate of planting grant for natural rubber has been received from the Rubber Board.

(b) The amount of subsidy earmarked for giving planting incentives during the Eighth Five Year Plan is about Rs. 43 crores.

Convention on Chemical Weapons

2679. SHRI PHOOL CHAND VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received the draft convention on the ban of chemical weapons from Geneva based Conference on Disarmament;

(b) if so, whether the Government have communicated their response to the draft; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) and (c). The Ad-hoc Committee in the Conference on Disarmament of which India is a member concluded its negotiations in August, 1991 on a draft Chemical Weapons Convention recommending its transmittal to the United Nations General Assembly for its consideration. India, along with 145 other countries, have co-sponsored a resolution in the 47th Session of the United Nations General Assembly calling upon all States to become parties to the Convention at the earliest possible date. This resolution was adopted by consensus without a vote. The Chemical Weapons Convention is a universal, comprehensive and non-discriminatory agreement with the goal of complete elimination of all chemical weapons.

Industrially Backward Areas

2680. SHRIN. DENNIS: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have asked the States to identify the industrially backward areas/zones;

(b) if so, the details thereof; and

(c) the steps taken by each State in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAHI): (a) No, Sir.

(b) and (c). Do not arise.

Vikram Sarabhai Space Centre

2681. SHRI RAMESH CHENNITHALA: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal for the development of Vikram Sarabhai Space Centre, Thumba, Kerala; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTRY OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). Suitable augmentation and restructuring of Vikram Sarabhai Space Centre (VSSC) are underway to meet the requirements of the challenging project to develop Geo-synchronous Satellite Launch Vehicle (GSLV) capable of launching 2.5 tonne Indian National Satellite-2 (INSAT-2) class satellites into a geo-stationary orbit in the course of next five years. This will enhance the capability of the country to meet most of its required needs in rocket launching.

[Translation]

Aromatic Plant, Salempur

2682. SHRI RAJENDRA AGNIHOTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have withdrawn the proposal of setting up Aromatic plant at Salempur in Uttar Pradesh;

(b) if so, whether the Government now propose the participation of private sector in it;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (d). M/s. J.K. Petrochemicals Limited, a private sector company, hold a Letter of Intent dated 23rd May, 1989 for setting up an aromatic-PTA complex at Salempur, Distt. Aligarh in Uttar Pradesh. Technical collaboration for the project has also been approved by the Government in March, 1992.

Import of Pulp by Nepanagar Paper Mills

2683. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the PRIME MINISTER be pleased to state:

(a) whether the consumption of the imported pulp is rapidly increasing in the production of newsprint in the Nepa Mills, Nepanagar;

(b) if so, the reasons therefor;

(c) the quantity of foreign exchange spent thereon during the last three years; and

(d) the reasons for not using indigenous raw material by Nepa Mills?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON):

(a) and (b).	Year	% of imported pulp used in the Production of newsprint
	1989-90	12.54
	1990-91	20.39
	1991-92	13.26

The use of imported pulp had to be increased in order to improve the shade and strength of the newsprint produced by Nepa

Ltd. by reducing the use of ground wood pulp.

(c)	Year	Quantity (MT)	Amount US \$ in lakhs
	1989-90	6464	15.1
	1990-91	15394	49.9
	1991-92	9949	33.1

(d) Nepa Ltd. are maximising captive production of Chemical and Cold Soda Pulps and using the same in furnish to reduce imported pump.

[English]

Production of Nuclear Power

2684. SHRI J.CHOKKA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the target of producing of 10,000 MW nuclear power by 2000 A.D. had remained a far cry due to resource crunch;

(b) if so, the present production of nuclear power in the country and its percentage to total power generation; and

(c) the steps taken to achieve the 10,000 MW target by the end of this century?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) The 10,000 MW programme for the turn of the century has been recast to 5,700 MWe to match the availability of funds.

(b) The present installed capacity of nuclear power stations in commercial operation is 1500 MMe. With the recent synchronisation of Kakrapar-1 in November, 1992 and expected commencement of commercial operation in early 1993, the installed capacity will reach 1720 MWe. Presently the share of nuclear electricity produced accounts for about 2% of the total electricity generated in the country.

(c) For mobilising additional resources, one of the possibilities is implementation of new projects with participation of beneficiary State Govt. and leading Public Sector Enterprises.

[Translation]

Profits by Public Sector Undertakings

2685. SHRI BRAJA KISHORE TRIPATHY: Will the PRIME MINISTER be pleased to state:

(a) the net profit of all the public sector undertakings of the country during 1991-92 and the accumulated profit and loss position of each undertaking during the period;

(b) whether the Government have conducted any review of performance of the Public Sector Undertakings; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K.THUNGON): (a) to (c). Information would be contained in the Public Enterprises Survey for the year 1991-92 which is under preparation and is expected to be laid in both the Houses of Parliament during the Budget Session next year.

[Translation]

Expenditure on R & D by Companies

2686. PROF. SUSANTA CHAKRABORTY: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government through a notification of December 1988 had made it mandatory for all companies to publish particulars on their capital recurring and total expenditure of Research and Development and its percentage of total turnout from April 1, 1989;

(b) if so, the details of the companies which have published those particulars; and

(c) the steps taken/proposed to be taken by the Government against those companies which have failed to publish these particulars and have meagre investment in R&D?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAHI): (a) Yes, Sir.

(b) and (c). It is mandatory for all companies to furnish information on Research and Development expenditure failing which they are liable for penal action under Section 217(5) of the Companies Act 1956.

Public Tube Wells

2687. DR. A.K. PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether there is any scheme to install public tube-wells in the rural areas of the country;

(b) if so, the details thereof;

(c) the number of the public tube-wells installed during the Seventh Five Year Plan, State-wise; and

(d) the number of the public tube-wells to be installed during the Eighth Five Year Plan, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H.PATEL): (a) and (b). There is no separate scheme to install public tube-wells in the rural areas of the country. However, public tube-wells are installed under the Accelerated Rural Water Supply Programme, Minimum Needs Programme, 55 Mini Missions, Scarcity works, projects implemented with bilateral/multilateral assistance etc.

(c) The information regarding the number of public tube-wells installed is not maintained at the level of the Central Government.

(d) The number of public tube-wise to be installed during the Eighth Five Year Plan will be decided by the State Government on a year to year basis depending upon the annual allocation under the Accelerated Rural Water Supply Programme, Minimum Needs Programme and other schemes.

Projects of Uttar Pradesh

2688. SHRI RAJVEER SINGH: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of those schemes/projects of Uttar Pradesh which are pending with Planning Commission for approval for the last three years;

(b) the time by which the pending schemes are likely to be approved; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) N. scheme, project of Uttar Pradesh is pending with the Planning Commission.

(b) and (c). Do not arise.

Financial Assistance to U.P. for Purchase of Mobile Vans

2690. SHRI ARJUN SINGH YADAV: Will the PRIME MINISTER be pleased to state:

(a) the financial assistance provided by the Union Government to Uttar Pradesh during 1991-92 for the mobile vans for supplying various items under Public Distribution System to the remote areas;

(b) the number of mobile vans purchased by Uttar Pradesh from the Central assistance during the year 1991-92; and

(c) the amount demanded by the Uttar Pradesh for the purchase of mobile vans for the year 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b). No financial assistance was provided to Government of Uttar Pradesh for purchase of mobile vans for the Public Distribution System (PDS) in 1991-92.

(c) No proposal has so far been received from the Government of Uttar Pradesh for purchase of mobile vans under this scheme during the year 1992-93.

[English]

Export of Agricultural Products

2691. SHRI SHARAD YADAV: Will the PRIME MINISTER be pleased to state:

(a) the percentage of decline in the exports of agricultural products during the current year as compared to the exports during the corresponding period in 1991;

(b) the decline in the committed exports of agricultural products to USSR with its disintegration;

(c) the overall decline in foreign exchange earnings as a result of decline in the exports of agricultural products;

(d) the reasons for the decline of agricultural products in the international markets; and

(e) the strategy, if any, formulated by the Government to step up exports of agricultural products during 1993?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) to (d). The exports of agricultural products during April-October, 1992 are estimated to be Rs. 1743 crores

as against Rs. 2322 crores during the corresponding period of the previous year. This reflects an increase of 18%. Exports from this sector to the Commonwealth of Independent States (CIS) during April-August this year are down Rs. 89 crores as against Rs. 151 crores during the corresponding period of the previous year.

(e) The main elements of the strategy to step up exports of agricultural products are:-

1. Increase in production & productivity of important items such as fresh fruits and vegetables, spices, cashewnuts, oilseeds, basmati rice etc.
2. Improved price competitiveness;
3. Aggressive marketing in the potential countries through participation in exhibitions, holding of Buyer-Seller Meets and interaction with importers.
4. Value addition;
5. Quality assurance programmes.

[*Translation*]

Eradication of Unemployment amongst Rural Women

2692. SHRI B. DEVARAJAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to take special measures for eradication of unemployment amongst the rural women in the country;

(b) whether the Government propose to select districts for the purpose; and

(c) if so, the names of the districts and

the Central assistance proposed to be given in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) Yes, Sir.

(b) 1. Integrated Rural Development Programme which provides for 40% benefits to be earmarked for women is in operation all over the country. Training for providing self-employment activities is given under Training of Rural Youth for Self-Employment (TRYSEM).

2. Under the Scheme for Support to Training and Employment Programme for Women (STEP) and the Scheme of Setting up of Employment-cum-income generating Units for Women (NORAD) the applicant/ implementing agency chooses the area/districts in which the projects are proposed to be implemented. The above two programmes are under the Department of Women and Child Welfare.

3. The Development of Women and Children in rural Areas (DWCRA) which is a special programme for income generating group activity of women is in operation in 286 districts inclusive of 45 new districts allocated during the year 1992-93. Another 5 districts will be selected in 1992-93, on receiving proposals from the State Governments.

(c) 45 districts have been selected against the allocation of 50 districts under DWCRA during the year 1992-93. The names of the districts are given in the attached Statement. A sum of Rs. 201.00 lakhs has been released in this regard as Central assistance.

STATEMENT*Districts covered under DWCRA 1992-93**S.No. Name of District.**Meghalaya*1. *Jaintia hills**Tamil Nadu*2. *Chengal Pet*3. *Dindigull**Madhya Pradesh*4. *Jabalpur*5. *Mandla*6. *Chatarpur*7. *Balghat**Kerala*8. *Thiruvananthapuram**Manipur*9. *Senapati**Nagaland*10. *Phek**Himachal Pradesh*11. *Una*12. *Hamirpur**Punjab*13. *Jalandhar**S.No. Name of District.**Orissa*14. *Phulbani**Haryana*15. *Hissar*16. *Jind**Andhra Pradesh*17. *Chittor*18. *Nalgonda*19. *Warangal**Maharashtra*20. *Ahemednagar*21. *Ladur*22. *Akola*23. *Nagpur**West Bengal*24. *Birbhum*25. *Malda**Rajasthan*26. *Bikaner*27. *Kota*28. *Rajsmand*

<i>S.No.</i>	<i>Name of District.</i>	<i>S.No.</i>	<i>Name of District.</i>
	<i>Bihar</i>		
29.	Dumka	43.	Dhemaji
30.	East Singbhum	44.	Marigaon
	<i>Aunachal Pradesh</i>		<i>A & N Islands</i>
31.	West Kamang	45.	Nicobar.
32.	Changlong		Purchases from Indian Public Sector Undertakings instead of Importing
	<i>Jammu & Kashmir</i>		2693. SHRI MAHESH KANODIA: Will the PRIME MINISTER be pleased to state:
33.	Kargil		(a) whether the Government have imported those items which are being manufactured by Public Sector Undertakings;
	<i>Mizoram</i>		(b) if so, the details thereof; and
34.	Chhimitupui		(c) the efforts being made by the Government to purchase these items produced by the said undertakings instead of importing them?
	<i>Tripura</i>		THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). Under the new liberalised Export and Import Policy for 1992-97, all items other than those covered by the Negative List of Imports may be imported freely. As such, any item not appearing in the Negative List of Import and being manufactured by Private or Public Sector Undertakings, could be imported freely.
35.	South Tripura		
	<i>Gujarat</i>		
36.	Sabarkantha		
37.	Vadodra		
	<i>Karnataka</i>		
38.	Bidar		
39.	Tumkar		
40.	Belgaom		
	<i>Assam</i>		
41.	Barpeta		Non-use of Nuclear Weapons
42.	Karimganj		2694. SHRI JAGAT VIR SINGH DRONA: Will the PRIME MINISTER be pleased to state:

(a) the stand taken by the Indian Delegation in regard to non-use of nuclear weapons during the recent Session of the United Nations General Assembly;

(b) whether discriminatory nature of the nuclear non-proliferation treaty was also discussed during the Session; and

(c) if so, the outcome of the discussion?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) At the 47th Session of the U.N. General Assembly, India tabled a resolution "Convention of the Prohibition of the Use of Nuclear Weapons". This resolution calls for negotiations, as a matter of priority, in order to reach agreement on an international treaty that would prohibit the use or threat of use of nuclear weapons under any circumstances. The resolution was adopted in the First Committee by 97 votes; 21 countries opposed the resolution while 19 countries abstained on it.

(b) and (c). India's representative made a statement reiterating our opposition to the discriminatory characteristics of the Nuclear Non-Proliferation Treaty in the First Committee during the discussion on this item. In the vote on the resolution relating to the NPT, India abstained in keeping with its principled position.

Assistance Under Hill Area Development Programme

2695. SHRIMATI S. JMITRA MAHAJAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Planning Commission under the Hill Area Development Programme provides special Central Assistance to some States namely Uttar Pradesh, Assam, West Bengal, Tamil Nadu and Western Ghats;

(b) whether Madhya Pradesh Government has also requested the Planning Commission for inclusion of its certain area in the Hill Area Development Programme; and

(c) if so, the decision taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKHRAM): (a) and (b). Yes, Sir.

(c) It has been decided that on account of prevailing resource constraints Hill Area Development Programme may not be extended to any new Hill Area.

Survey of Villages through Satellite

2696. SHRI SHASHI PRAKASH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to launch a country-wide survey of villages through satellites to study economic condition of villages in order to devise a suitable action plan for eradication of poverty;

(b) if so, whether appropriate software programmes have been developed for this purpose;

(c) if so, the details thereof; and

(d) the areas selected for this survey?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN

KUMARAMANGALAM): (a) Yes, Sir.

(b) and (c). Department of Space (DOS) has been carrying out mapping of wastelands, ground water potential zones, surface water bodies, land-use/landcover, forest cover, marine fisheries potential, crop acreage assessment, crop yield modeling, urban sprawl and floods in cooperation with various Central and State Government Departments. DOS had initiated remote sensing based integrated land and water resources management studies for combating drought in 21 selected district representing diverse terrain, agro-climatic zones and social and cultural practices falling in 13 States. The major objective of the study was to generate local specific action plans by integrating thematic maps such as land-use, landcover, wasteland, forest cover types, surface water, drainage, ground water potential zones, land forms, geology and soils derived from satellite data alongwith meteorological data and socio-economic information. In pursu-

ance of these studies, action plans have been generated for selected watersheds in six districts.

Based on the encouraging results achieved from the above efforts, Planning Commission, Government of India, has extended the scope of the Project to cover 149 districts for generation of action plans through remote sensing based integrated study towards sustainable development of natural resources at village/block level. The Project is being carried out in close cooperation with all concerned Central/State Government agencies, Research Institutions, Agricultural Universities, etc. All necessary computer software programmes are already available for executing this programme.

(d) The State-wise details of the 149 selected districts taken up for Integrated Studies for Development at Micro-level is given below:

<i>S.No.</i>	<i>State</i>	<i>No. of Districts</i>
1.	Andhra Pradesh	09
2.	Arunachal Pradesh	01
3.	Assam	02
4.	Bihar	07
5.	Goa	01
6.	Gujarat	10
7.	Haryana	07
8.	Himachal Pradesh	05
9.	Jammu & Kashmir	04
10.	Karnataka	12

S.No.	State	No. of Districts
11.	Kerala	03
12.	Madhya Pradesh	10
13.	Maharashtra	14
14.	Manipur	01
15.	Meghalaya	01
16.	Mizoram	01
17.	Nagaland	01
18.	Orissa	07
19.	Punjab	01
20.	Rajasthan	19
21.	Sikkim	01
22.	Tamil Nadu	10
23.	Tripura	01
24.	Uttar Pradesh	18
25.	West Bengal	03
Total Number of Districts		149

[English]

Enriched Uranium

2697. SHRI CHITTA BASU:
SHRI P.M. SAYEED:
SHRI GURUDAS KAMAT:
SHRI SIMON MARANDI:

Will the PRIME MINISTER be pleased to state:

(a) whether India have already developed its own technology to make enriched uranium;

(b) if so, whether this technology is used for running of the Tarapur Atomic Power Station;

(c) whether preliminary steps have since been taken in that direction;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) Yes, Sir.

(b) No, Sir, not at present.

(c) Yes, Sir.

(d) and (e). The developmental study relating to production of enriched uranium for Tarapur fuel is in progress.

[*Translation*]

Appointment of Judges

2698. SHRI CHANDRESH PATEL: Will the PRIME MINISTER be pleased to state:

(a) the sanctioned strength of judges in Supreme Court and High Courts and the number of posts lying vacant as on date; and

(b) the criteria for appointment of judges in High Courts and Supreme Court?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) As on 1.12.92, the sanctioned strength of the Supreme Court of India was 26 judges, 23 judges were in Position, leaving 3 vacancies to be filled up. As regards High Courts, the sanctioned strength was 512 Permanent/Additional Judges, 443 Permanent/Additional Judges were in position, leaving 69 vacancies of Permanent/Additional Judges to be filled up.

(b) Appointment of Judges in the High Courts and the Supreme Court are made in terms of Articles 217 and 124 of the Constitution of India respectively. No other criteria has been prescribed in this regard.

[*English*]

Granite Promotion Council and Report of Export Promotion Councils

2699. SHRI S.B. THORAT: Will the PRIME MINISTER be pleased to state:

(a) whether the Government had set up a Committee to consider the problems of the Granite industry particularly relating to leasing system;

(b) if so, the details of action taken on the recommendations of this Committee;

(c) whether the Government propose to consider setting up of a Granite Promotion Council in view of its huge potential of exports;

(d) if so, the details thereof;

(e) whether the Indian Institute of Management, Ahmedabad has submitted its report on revitalising various Export Promotion Councils; and

(f) if so, the main recommendations of report and action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) The recommendation of the Extreme Focus Committee on Polished & Processed Granite relating to the leasing policy has been taken up with the respective granite producing States requesting them to follow the uniform leasing policy recommended by the Committee.

(c) and (d). No proposal for setting up of a Granite Promoticon Council is presently under consideration.

(e) Yes, Sir.

(f) A Statement is attached.

STATEMENT

The main recommendations of the report of Indian Institute of Management, Ahmedabad (IIMA) Study Team on Export Promotion Councils are given below:-

- (i) EPCs should continue to play the liaison, information and quasi-regulatory roles with greater enthusiasm and attention;
- (ii) EPCs should develop strong, preferably computerised information basis with regard to the products and markets and also update their professional capabilities for effective international marketing and promotion;
- (iii) EPCs should be seen as professional bodies and for this purpose executives with professional background in international marketing and commodity knowledge etc. should be brought in.
- (iv) Facilities for promotional infrastructure such as showrooms for displays, seminar rooms etc. need to be improved substantially;
- (v) Government should move away from the process-oriented control to a system of control which is result oriented. Government should approve EPCs' annual plans and budget and monitor and evaluate their performance every quarter;
- (vi) A uniform rate of grant of 60% be followed for all non-code and code activities with the exception of non-SSI delegations and sales teams for which the current level of 30% may continue. For new thrust activities such as computerised information base, setting up of showrooms/display centres in India etc.; 100% grant may be allowed.

(vii) As regards foreign offices of the EPCs, the team felt that it would be desirable to have some kind of common or joint offices where infrastructure facilities could be shared. A grant of 75% for the first three years and 60% thereafter may be given for the foreign offices.

After taking into consideration the recommendations of the Study team and also the suggestions received from the various Export Promotion Councils etc., the role and functions of EPC have been re-defined and a chapter on Export Promotion Councils has been incorporated in the Export & Import Policy (April 1992 - March 1997).

Funds for Development Activities

2700. SHRI AMAR ROYPRADHAN: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the States those have not utilised the allocated funds for development activities fully during the last three years.

(b) whether any monitoring in this regard has been carried out in these States; and

(c) if so, the details thereof and the action taken by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY

SOURCES (SHRI SUKHRAM): (a) to (c). A statement showing approved Plan outlay and expenditure for all the States for 1989-90 and 1990-91 is enclosed. The Table also includes the approved outlays and revised outlays for 1991-92 agreed to by the Planning Commission. Actual expenditure for 1991-92 is not yet available.

Monitoring of progress of State Plans in

the Planning Commission is done by the concerned subject Division and the State Plan Division.

The States performance in the utilisation of funds allocated under different sectors is taken into consideration while releasing Central Plan assistance.

STATEMENT

Annuals Plans 1988-89 to 1991-92 Outlay/Expenditure States

Sl. No.	States/UTs	Annual Plan 1989-90		Annual Plan 1990-91		Annual Plan 1991-92	
		Approved outlay	Expenditure	Approved outlay	Expenditure	Approved outlay*	Revised outlay
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	130000	135069	132300	143554	14000	140000
2.	Arunachal Pradesh	15000	15408	18300	16589 S	23000	20700 S
3.	Assam	63500	62600 S	67500	59657 S	80000	72500 S
4.	Bihar	180000	136479 S	180500	125792 S	224100	101600 S
5.	Goa	11000	11296	13000	13539	17000	16627 S
6.	Gujarat	140000	135033	145100	156667	175000	175000
7.	Haryana	6700	58068 S	70000	61502 S	76000	72205
8.	Himachal Pradesh	30000	32072	36000	37763	40500	40740
9.	Jammu & Kashmir	52000	54332	65000	55662 S	72000	64902 S

Sl. No.	States/UTs	Annual Plan 1989-90			Annual Plan 1990-91			Annual Plan 1991-92	
		Approved outlay	Expenditure	3	Approved outlay	Expenditure	6	Approved outlay*	Revised outlay
10.	Karnataka	104000	95743 S	112000	117270	150500	151000		
11.	Kerala	52600	52617	63500	59605 S	80200	62000 S		
12.	Madhya Pradesh	184000	1680067 S	200000	170351 S	240100	171325 S		
13.	Maharashtra	264000	244896 S	245000	253022	249500	282572		
14.	Manipur	14200	12486 S	17000	16466 S	19500	19500		
15.	Meghalaya	15000	14032 S	17500	16625 S	20500	20500		
16.	Mizoram	10200	10284	12500	12493 S	15200**	15200 @		
17.	Nagaland	13200	12023 S	14500	14212 S	16800	16800		
18.	Orissa	92500	79330	125000	108675 S	140000	104957 S		
19.	Punjab	78900	86923	90500	99106	100000	100000 @		
20.	Rajasthan	79500	79581	95600	97322	116600	116600		

Sl. No.	States/UTs	Annual Plan 1989-90		Annual Plan 1990-91		Annual Plan 1991-92	
		Approved outlay	Expenditure	Approved outlay	Expenditure	Approved outlay*	Revised outlay
1	2	3	4	5	6	7	8
21.	Sikkim	7100	7100 @	7600	7941	9500	9500
22.	Tamil Nadu	136000	13865	145000	149556	160000	160967
23.	Tripura	16700	17289	200000	20112	22500	22800
24.	Uttar Pradesh	280000	275771 S	3200000	302621 S	370000	2512300 S
25.	West Bengal	11150	115560	132800	115065	148200	148200 @
Total		2148500	2051564	2346200	2236067	2706700	2358495

* Excludes provision for schemes of 'Model Villages' and 'Equity base for Cooperatives' which have since been dropped.

** Includes a provision of Rs. 2 crores for the schemes of Model Villages and equity Base for Cooperatives which has been retained in case of this State only.

@ Revision not sought, Approved outlay repeated.

S Indicating the States whose utilisation is falling short.

Policy Package for Leather Industry

2701. SHRI RAMCHANDRA GHAN-
GARE : Will the PRIME MINISTER be
pleased to state:

(a) whether the Union Government have
set up a Committee to recommend a new
policy package to attract larger investment in
the leather industry;

(b) if so, the composition and terms of
reference of the said Committee;

(c) whether the Government also pro-
pose to attract foreign capital in the leather
industry; and

(d) the precautions taken to save the
indigenous manufacturers as a result
thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY DEPARTMENT
OF INDUSTRIAL DEVELOPMENT (SHRI-
MATIKRISHNA SAHI): (a) The Government
of India in the Ministry of Industry have
constituted a Committee to make recom-
mendations on measures to strengthen the
leather industry in the country.

(b) A Statement is attached.

(c) and (d). The Report of the Commit-
tee is awaited.

STATEMENT

Composition of the Committee

1.	Mr. E. N. Murthy, Joint Secretary, Ministry of Industry, Govt. of India, Udyog Bhavan, New Delhi.	...	Chairman
2.	Mr. K. C. Ganiwal, Director, Ministry of Commerce, Udyog Bhavan, New Delhi.	...	Member
3.	A nominee of the Ministry of Finance North Block, New Delhi	...	Member
4.	Mr. R. Bandyopdhyay, Director, Department of SSI & ARI, Jdyog Bhavan, New Delhi.	...	Member
5.	Mr. N.N. Prasad, Deputy Secretary, Department of Industrial Development, Udyog Bhavan, New Delhi.	...	Member
6.	Dr. G. Thyagarajan, Director, Central Leather Research Institute, Adyar, Madras-600 020.	...	Member
7.	Chairman, Council for Leather Exports 53, Sydenhams Road, Madras - 600 003.	...	Member
8.	Chairman, Indian Institute of Leather Products, 53, Sydenhams Road, Madras - 600 003.	...	Member
9.	Chairman, Footwear Design & Development Institute, A-8, Sector-IX, Noida-201 301 (U.P.)	...	Member

10.	Chairman, Indian Chamber of Leather Industry, H-1 Zamrudpur Community Centre, Greater Kallash, New Delhi-110048.	...	Member
11.	Chairman, Indian Leather Products Assn., 7/H/3, Hatibagan Road, CIT Road, Paddopukur, Calcutta-700 014	...	Member
12.	Chairman, Indian Finished Leather Manufacturers & Exports Association, 45, Wuthucattan Street, 2nd Floor, Periamet, Madras-600 003.	...	Member
13.	Mr. M.H. Parpia, General Secretary, All India Skin & Hide Tanners & Merchants Association, Leather Centre, 53, Sydenhams Road, Madras-600 003.	...	Member
14.	Mr. A. Sahasranaman, National Programme Manager, National Leather Development Programme Museum Building, CLRI Complex, Adyar, Madras-600 020.	...	Member Secretary

Terms of Reference of the Committee

1. To establish a realistic growth rate for the leather industry upto 2000 A. d., keeping in views the strenghts of the industry in India rate of global opportunities.
2. To suggest measures, bot policies an procedural, needed to achieve the targeted rate of growth.
3. To suggest fiscal policies to promote growth of leather and allied industries.
4. To suggest measures to strengthen the infrastructural base of the industry the country.
5. To suggest a sound basis for vocational education sys=tem for leather sector.
6. To suggest measures for promoting modernisation of the industry.

The Committee will furnish its report before 15th December, 1992.

Export of Coconuts

2702. SHRI K.H. MUNIYAPPA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have made any efforts to explore the possibilities of exporting tender coconuts;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) to (c). Under Exim Policy 1992-97, coconut has been put in the negative list of exports. Further, since coconut oil is in short supply for domestic use, no special efforts have been made to explore the possibility of exports of tender coconuts.

Infrastructural Assets

2703. SHRI R. SURENDER REDDY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Planning Commission has cleared scheme for creating infrastructural assets worth Rs. 1729 crores for the Ministry of Agriculture for the 8th Five Year Plan; and

(b) if so, the details of the schemes and the funds earmarked for the current year?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKHRAM): (a) and (b). The Planning Commission has agreed to a total Eighth Plan outlay of Rs. 7400 crores for the Union Department of Agriculture and

Cooperation, of Rs. 1300 crores for the Union Department of Agricultural Research and Education, and of Rs. 1300 crores for the Union Department of Animal Husbandry and Dairy Development. Under these agreed outlays, there are several schemes which seek to assist farmers to build up their infrastructural assets to facilitate agricultural production. During the current year an additional sum of Rs. 500 crores is to be provided to the States for implementing schemes for small and marginal farmers and Rs. 200 crores has been released as first instalment.

Water Supply Scheme in District Nalgonda

2704. SHRI DHARMA BHIKSHAM: Will the PRIME MINISTER be pleased to state:

(a) whether Netherland's assistance is being provided to the Government of Andhra Pradesh to implement water supply schemes in Nalgonda district of Andhra Pradesh; and

(b) if so, the details thereof and the villagers likely to be covered under the schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) and (b). At present no assistance is being provided by the Netherlands Government for rural water supply schemes in Nalgonda in Andhra Pradesh. The original Project known as AP III for Nalgonda district estimated to cost Rs. 125.00 crores was envisaged to be implemented in two phases covering 226 villages and 337 habitations. However, based on the discussions with the various authorities, it is now envisaged to implement Phase I with some modifications. The final Project report is awaited from the State Government.

Import of Cereal by Nepal

2705. SHRI N.J. RATHVA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Nepal has decided to buy cereal and rice from India;

(b) if so, the details thereof;

(c) whether India has received any order from Nepal for cereal and rice; and

(d) if so, the quantity of order together with the price and the time by which the order is likely to be honoured?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). A request has been received from his Majesty's Government of Nepal for supply of 20,000 MTs of wheat and 30,000 MTs of rice.

(c) No, Sir.

(d) Does not arise.

[Translation]

Poverty Eradication Programme

2706. SHRI ANAND AHIRWAR: Will the PRIME MINISTER be pleased to state:

(a) the number of persons brought above the poverty line under poverty eradication programme during the last three years;

(b) whether Government conduct any survey in this regard; and

(c) if so, the details of surveys conducted during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT

(DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H.PATEL): (a) to (c). The poverty alleviation programmes currently being implemented are (i) Integrated Rural Development Programme and (ii) Jawahar Rozgar Yojana. The former is a self-employment programme which aims at giving self-employment opportunities to the people below poverty line through the instrument of Government subsidy and bank credit. Jawahar Rozgar Yojana is a wage employment programme which aims at providing wage employment to the targeted population below the poverty line. Both these programmes help the identified rural poor families to cross the poverty line. The programmes are evaluated regularly from time to time. Three rounds of evaluation survey of IRDP had been carried out during October, 1985 to September 1986; January, 1987 to December, 1987 and January, 1989 to December, 1989 respectively. Currently both the programmes are being evaluated.

As per the concurrent evaluation carried out during 1989 of IRDP, it was seen that the old beneficiaries had crossed the poverty line of Rs. 3,500/- in 81% cases and revised poverty line of Rs. 6,400/- in 28% cases at the national level.

[English]

Facilities for Development of Computers

2707. SHRI BAPU HARI CHAURE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are taking steps to create necessary facilities in the country for the indigenous development and production of large computers;

(b) if so, the salient features of the plan;

(c) whether the Government have any

plan to import technology for development and production of large computers; if so, the details thereof; and

(d) whether the Government propose to encourage existing computer manufacturers in the country to develop the production of large computers and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). The Government have set up necessary infrastructure and facilities for the indigenous development and production of large computers at Mainframe Computer Unit of Electronics Corporation of India Ltd. (ECIL), Hyderabad, a public sector undertaking under the Government of India. The unit had imported technology from M/s Control Data Corporation, USA and is producing Mainframe Computer Systems Model 930 and 932. Also, Companies in the private sector, namely, Tata Elxi (India) Ltd., Bangalore, PSI Data Systems, Bangalore, HCL-Hewlett Packard Ltd., Noida, International Computer Indian Manufacturers Ltd. (ICIM), Pune have a facility to produce large computer systems.

In addition, the Government is undertaking research and development for the indigenous development of computer technology at Centre for Development of Advanced Computing (C-DAC), Pune Electronics Research & Development Centre (ER&DC), Thiruvananthapuram and Centre for Development of Telematics (C-DOT), Delhi. These centres are basically engaged in the research & development for indigenous development and upgrading the computer technology in the area of parallel computing, image processing and software

development.

(c) At present, the Government have no plans to import technology for development and production of large computers.

(d) Under the present liberalisation of the Industrial Policy, the manufacturing of computers is delicensed. Any existing computer manufacturer in the country can take up the development and production of large computer systems in the country.

Provident Fund Rules

2708. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) whether the rationalisation of Provident Fund Rules is under consideration of the Government;

(b) if so, since when; and

(c) the time frame fixed to complete the study and issue final orders in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c). There is no proposal for rationalisation of the General Provident Fund (Central Services) Rules under consideration of the Government. However, a study on General Provident Fund (Central Services) is in progress and is scheduled for completion by the end of the current financial year. The issue of orders is subject to the acceptance of the recommendations that may be made in the study.

Liquidation of Incomplete Public Sector Undertakings

2709. SHRI MOHAN RAWALE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have

started the liquidation of incomplete Public Sector Undertakings Projects as reported in the 'Indian Express' dated October 14, 1992;

(b) if so, the facts thereof;

(c) the details of such undertaking projects; and

(d) the decision taken/proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) No policy decision has been taken by the Government to liquidate the incomplete projects in the Central PSEs.

(b) to (d). Do not arise.

[Translation]

Demand of Processed Foods in Foreign Countries

2710. SHRI GOVINDRAO NIKAM: Will the PRIME MINISTER be pleased to state:

(a) whether the demand for processed foods has been increasing in foreign countries; and

(b) if so, the steps taken by the Government to meet this demand; and to boost the exports?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) and (b). The steps taken by Government to meet the growing demand of processed foods include product promotion, quality upgradation, improvement in packaging, development of infrastructure, simplification of procedures, participation in international trade fairs and buyer seller meets etc.

Sick Public Sector Undertakings

2711. SHRI AJAY MUKHOPADHYAY: Will the PRIME MINISTER be pleased to state:

(a) whether some more public sector units have been added to the list of sick public sector undertakings;

(b) if so, the details thereof along with the details of sick units as on date;

(c) the estimated number of workers affected with the adding up of the new sick units in the list of already identified public sector sick units;

(d) whether any revival schemes for these undertakings are being formulated;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) and (b). No, Sir. As on March 1991, upto which period only information is available, there were 54 enterprises which were sick under SICA definition, and are referable to BIFR. There were 13 more enterprises which were sick, but not referable to BIFR. List of these enterprises are given in the Statement attached.

(c) Does not arise.

(d) to (f). Sick Public Sector Undertakings referable to Board for Industrial and Financial Reconstruction (BIFR) are required to submit their revival plans, if any, to BIFR for framing suitable package for their future course of action. The concerned administrative Ministry/Department may also either submit or on the reference from the Public

Sector Undertaking examine their revival plans. So far 33 sick public sector units have been referred to BIFR.

STATEMENT

List of Sick Industrial Enterprises in Central Public Sector

<i>Sl.No.</i>	<i>Name of PSE</i>
1.	Southern Pesticides Ltd.
2.	North Eastern Regional Agricultural Mktg. Corpn.
3.	Bharat Refractories Ltd.
4.	Heavy Engineering Corpn. Ltd.
5.	NTC (Gujarat) Ltd.
6.	Indian Drugs & Pharmaceuticals Ltd.
7.	Bharat Gold Mines Ltd.
8.	Vignyan Industries Ltd.
9.	Mandya National Paper Mills Ltd.
10.	NTC (APKKM) Ltd.
11.	Cochin Shipyard Ltd.
12.	NTC (M.P) Ltd.
13.	Maharashtra Antibiotics Ltd.
14.	Richardson & Cruddas (1972) Ltd.
15.	National Bicycle Corpn. Ltd.
16.	NTC (Maharashtra North) Ltd.

<i>Sl.No.</i>	<i>Name of PSE</i>
17.	NTC (South Maharashtra) Ltd.
18.	Nagaland Pulp & Paper Mills Ltd.
19.	Orissa Drugs & Chemicals Ltd.
20.	Triveni Structurals Ltd.
21.	Bharat Pumps & Compressors Ltd.
22.	Scooters India Ltd.
23.	Tannery & Footwear Corpn. Ltd.
24.	British India Corpn. Ltd.
25.	Cawnpore Textile Ltd.
26.	Elgin Mills Ltd.
27.	NTC (U.P.) Ltd.
28.	U.P.Drugs & Pharmaceuticals Ltd.
29.	Indian Iron & Steel Co. Ltd.
30.	Bengal Chemicals & Pharmaceuticals Ltd.
31.	Smith Stanistreet & Pharmaceuticals Ltd.
32.	Bharat Process & Mechanical Engineers Ltd.
33.	Braithwaite & Co. Ltd.
34.	Mining & Allied Machinery Corpn. Ltd.

<i>Sl.No.</i>	<i>Name of PSE</i>	<i>Sl.No.</i>	<i>Name of PSE</i>
35.	Weighbird India Ltd.		System Ltd.
36.	Bharat Brakes & Valves Ltd.		LIST OF NON-INDUSTRIAL SICK PSEs.
37.	Biecco Lawrie Ltd.	1.	Bharat Leather Corporation Ltd.
38.	Cycle Corpn. of India Ltd.	2.	Electronics Trade & Technology Development Ltd.
39.	Hooghly Dock & Port Engineers Ltd.	3.	Hindustan Prefab Ltd.
40.	Bharat Ophthalmic Glass Ltd.	4.	National Projects Construction Corpn. Ltd.
41.	National Jute Manufacturers Corpn. Ltd.	5.	Hotel Corporation of India Ltd.
42.	Rehabilitation Industries Ltd.	6.	Artificial Limbs Manufacturing Corpn.
43.	Birds, Jute & Exports Corpn.	7.	North-Eastern Handicrafts & Handlooms Dev. Corpn.
44.	Tyre Corpn. of India Ltd.	8.	Hindustan Steel Works Construction Ltd.
45.	National Instruments Ltd.	9.	Indian Road Construction Corpn. Ltd.
46.	NTC (West Bengal) Ltd.	10.	Engineering Projects (India) Ltd.
47.	Central Inland Water Transport Corpn.	11.	Delhi Transport Corporation.
48.	Bengal Immunity Ltd.	12.	Projects & Development India Ltd.
49.	Fertilizer Corpn. of India Ltd.	13.	Vayudoot.
50.	Hindustan Fertilizer Corpn.		
51.	Hindustan Shipyard Ltd.		
52.	Central Electronics Ltd.		
53.	National Seeds Corpn. Ltd.		
54.	Intelligent Communications		

Allocation for District Industries Centres

2712. SHRIGEORGE FERNANDES: Will the PRIME MINISTER be pleased to state:

(a) the annual subsidy/allocation made by the Government towards the running of the District Industries Centres in the country;

(b) when this amount was fixed;

(c) whether the Government have received representations from the heads of the District Industries Centres or from the State Governments to increase the allocation; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES) (PROF. P.J.KURIEN): (a) The Central assistance provided under DIC Programme annually by Central Government consists of allocation for meeting non-recurring grant (one time), recurring grant, promotional schemes and loan. For 1992-93, the amount released under various heads is as follows:

Rs. in Lakhs

Non-recurring Grant	Nil
Recurring Grant	1690.96
Promotional Schemes	136.20
Loans	50.00
	1877.16

(b) The amount of assistance was fixed originally in 1978-79 at the time of inception of DIC Programme and subsequently revised in 1979-80, 1983-84 and 1985-86. Central Government shares 50% of the recurring expenditure towards each DIC subject to a ceiling of Rs. 4 lakhs.

(c) Yes, Sir.

(d) It was not agreed to due to financial constraints.

Production by Scooters India Limited

2714. SHRIV. SREENIVASA PRASAD:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have allowed the Scooters India Limited to diversify its production activities;

(b) if not, the reasons therefor;

(c) whether there is any plan to improve the performance of the company; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT

OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) to (d). Scooters India Limited (SIL) was referred to Board for Industrial and Financial Reconstruction (BIFR) on 18th May, 1992. As per the directions of BIFR, a consultant has been engaged to prepare a revival plan for the Company for submission to the operating agency through BIFR.

Export Programme of MMTC

2715. SHRI SUBASH CNANDRA NAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether the Minerals and Metals Trading Corporation (MMTC) has a proposal to diversify its export programme;

(b) if so, whether it has a proposal to diversify into agro products; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) and (c). MMTC has already been exporting agro products and has decided to enter into export of Oil Cakes, Soya Meal, Processed Foods, Rice Floriculture, etc.

Financial Assistance to Orissa

2716. KUMARI FRIDA TOPNO: Will the PRIME MINISTER be pleased to state:

(a) whether Orissa Government had requested to provide financial assistance to buy some vans in order to enlarge the public distribution under the Mobile Van Scheme;

(b) if so, the steps taken to provide Central assistance to Orissa Government for the above purpose;

(c) the amount received by the State Government under that scheme; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) Yes, Sir.

(b) and (c). The Central Government has sanctioned Rs. 60 lakhs to the Government of Orissa for purchasing 15 vans under the plan scheme of financial assistance to States/UTs for the year 1992-93.

(d) The financial assistance consists of 50% grant and 50% loan for the purchase of vans, subject to a ceiling of Rs. 4 lakhs per van. The vans are to be deployed either as mobile Fair Price Shops (EPSs) or for the purpose of effecting door step delivery of commodities to EPSs in areas of the State identified under the Revamped Public Distribution System.

Export of Tea

2717. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to state:

(a) whether the export of tea is on the decline;

(b) if so, the details thereof;

(c) the steps taken to increase the export of tea;

(d) the prospects of the export of tea during the Eighth Five Year Plan; and

(e) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SAL-

MAN KHURSHEED): (a) and (b). Exports of tea from India during April 1992 to October, 1992 are estimated at 85.49 M.Kgs. valued at Rs. 471.60 crores as compared to 121.44 M.Kgs. valued at Rs. 674.84 crores during corresponding period of last year indicating a decline of 35.95 M.Kgs. in terms of quantity and Rs. 203.24 crores in terms of value.

(c) Government have already initiated remedial steps and trade protocols have been signed with Russia and Uzbekistan. Steps are also being taken to encourage diversification of India's export to other countries such as West Europe, WANA region and North America. Industry delegation have been sponsored to secure markets in other regions.

(d) and (e). Tea being an agro-based commodity, its production is subject to agro climatic conditions. It is therefore, difficult to assess the prospects of export during the 8th Five Year Plan. However, the Tea Board has set an export target of 243 M.Kgs. for the terminal year of the current five year plan.

Production by Hindustan Lever Limited

2718. SHRI KALKA DAS: Will the PRIME MINISTER be pleased to state:

(a) whether the Hindustan Lever Limited has claimed lowering the cost of its products by substituting chemical ingredients without affecting their quality;

(b) if so, whether such benefits have also been passed on to the consumers; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAHI): (a) to (c). No report claiming reduction in cost of production of various products manufactured by M/s Hin-

dustan Lever Limited has been received in this Ministry from the company. Soaps, detergents and toiletries, some of the products manufactured by M/s Hindustan Lever Ltd., are formulation products and units manufacturing these items are not required to disclose details of ingredients etc. of these products.

Trade with Ghana

2719. DR. KRUPASINDHU BHOI: Will the PRIME MINISTER be pleased to state:

(a) whether any Indo-Ghana trade agreement has been signed; and

(b) if so, the details thereof along with the areas identified to establish joint ventures between the two countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) The Indo-Ghana Trade Agreement envisages reciprocal grant of the

(i) most-favoured-nation treatment to goods of the two countries.

(ii) exemption from import duty and other charges levied in each other's territory;

(iii) exemption from custom duty goods meant for exhibitions and fairs; and

(iv) most-favoured-nation treatment to each other's merchant vessels in all matters relating to navigation, access to and use of the ports and harbour facilities.

The Trade Agreement provides for the instrument of Joint Committee meeting for periodic reviewing of the implementation of

the provisions of the Trade Agreement and of the bilateral trade relations between the two countries.

The Trade Agreement also identifies certain items which could be exported from Ghana to India and from India to Ghana. Details of the items may be seen in the Statements 'A' and 'B' respectively.

The Trade Agreement do not identify any areas for establishing of joint ventures between the two countries.

STATEMENT - 'A'

Goods for Export from the Republic of Ghana to India

Cocoa Beans
Cocoa Products
Sawn Timber
Railway Sleepers
Timber Products
Knocked-down Furniture
Coffee
Pineapples (fresh and canned)
Gold
Diamonds
Miscellaneous

STATEMENT-'B'

Goods for Export from India to Ghana
Tea
Spices including pepper and carda-

mom

Oil cakes

Tobacco (unmanufactured/manufactured)

Rice

Marine Products

Cotton piece goods, Handloom and millmade

Silk/Art silk fabrics

Woollen fabrics

Raw jute/Jute manufactures

Agricultural Machinery and Equipment

Industrial plant and Machinery

Transport Vehicles (Passenger & cargo) and their parts and accessories

Iron and Steel items, including structural, bars, pipes and tubes.

Industrial Castings, Forgings & fastners

Diesel engines, Compressors, and their parts

Electrical accessories and appliances

Miscellaneous Manufactured Articles (Scientific and Surgical instruments, Oil lamps and Stoves, Abrasives and Grinding Wheels, Ball and Roller Bearings etc.)

Chemicals and allied products

Electronic items

Feature Films, including short documentary films

Finished leather.

Export of Spices

2720. SHRI GOPI NATH GAJAPATHI: Will the PRIME MINISTER be pleased to state:

(a) whether export of Indian spices has declined during the last few years;

(b) if so, the details and the reasons therefor; and

(c) the steps taken by the Government to boost the export of spices?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) Does not arise.

(c) Steps taken by Spices Board to boost the export of spices include sending delegations abroad, arranging buyer-seller meets, participating in important international fairs & exhibitions, prompting export of spices in value added forms such as spice oils & oleoresins, consumer packed spices, upgrading the quality of Indian spices, Brand Promotion, Logo Promotion and other regular publicity measures.

Technology Parks

2721. SHRIPAWAN KUMAR BANSAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to organise mobile shows and exhibits for other places to educate the youth about the latest advancements made in the setting up of technology parks; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b). No, Sir. The Government is only organising meetings with entrepreneurs to explain the salient features of the Electronics Hardware Technology Park (EHTP) Scheme notified by the Government of India, Ministry of Commerce vide their Notification No. 42(N.8)/92-97 dated the 14th September, 1992.

Cadre Strength of Central Secretariat Service

2722. SHRISYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

(a) The cadre strength of the Central Secretariat Service grade-wise as on March 31, 1992;

(b) the total number of cadre posts of Assistants, Section Officers, Under Secretaries and Deputy Secretaries as on March 31, 1992;

(c) the basis for fixation of the cadre strength at the two higher levels; and

(d) whether the cadre strength is fixed as a proportion of the total number of sanctioned posts of Under Secretaries and Deputy Secretaries and/or Assistants and Section Officers in the Central Secretariat?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b). In the Central Secretariat Service (CSS), the Section Officers' Grade and the Assistants' Grade are decentralised grades controlled by dif-

ferent cadre controlling authorities who have reported the cadre strength of Section Officers and Assistants on 31.3.92 as 2155 and 4817 respectively and the total number of cadre posts of Assistants and Section Officers as 6897.

As on 31.3.92, posts held by officers of CSS at the level of Under Secretary and Deputy Secretary were 528 and 173 respectively. No specific post of Under Secretary or Deputy Secretary is earmarked for the CSS.

(c) and (d). The appointment of eligible CSS officers to these posts is made on the basis of certain specified guidelines along with officers of the All India Services and Central Services.

[Translation]

Supply of Cement to North East States

2723. SHRI RAJNATH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) whether the supply of cement in the North-Eastern States is less than its demands;

(b) if so, the reasons therefor;

(c) whether the Government are formulating a new scheme to supply cement in the North-Eastern States and various other parts of the country where the demand is high;

(d) whether some new cement factories are likely to be set up to meet the shortage of cement and if so, their locations thereof; and

(e) the steps proposed to reduce the prices of cement?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (DEPARTMENT

OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAHI): (a) No, Sir.

(b) Does not arise.

(c) A pilot project for bulk movement of cement is being implemented at Kalamboli near Bombay. Setting up of such schemes for transportation of cement in bulk (loose condition) to metropolitan cities where demand is high will increase the availability of wagons for movement of cement to other parts of the country.

(d) The Bokajan cement unit of the Cement Corporation of India is proposing to expand its capacity by 2 lakh tonnes per annum with split grinding units in Tripura, Mizoram and Arunachal Pradesh. Two Industrial Entrepreneurial Memoranda have been filed by private parties to set up mini cement plants at Umrangsu, District North Cachar Hills of Assam.

(e) There is no price control on cement. Government strategy to contain cement prices is to maximise production and minimise regional imbalances in its availability. For this purpose, infrastructural support such as supply of wagon for movement of coal and cement is provided.

Representation of the People Act

2724. SHRI BARE LAL JATAV: Will the PRIME MINISTER be pleased to state:

(a) whether the Election Commission has asked the Government to amend the Representation of the People Act;

(b) if so, the details thereof; and

(c) the reasons for delay in this regard?

THE MINISTER OF STATE IN THE
MINISTRY OF LAW, JUSTICE AND COM-

PANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b). Yes, Sir. Certain proposals on Electoral Reforms received from the Election Commission require amendment to Representation of the People Act, 1950 and 1951. The main proposals are given in the Statement.

(c) These proposals along with other proposals are being considered by the Government as part of comprehensive Electoral Reforms. These are proposed to be discussed with leaders of political parties in Parliament before finalising necessary legislation.

STATEMENT

The main recommendations made by the Election Commission regarding Electoral Reforms which require amendments to Representation of the People Acts

1. The unauthorised possession of ballot boxes or electronic voting machine, and unauthorised printing of ballot papers should be made cognisable offence.
2. Increase in the amount of security deposit should be for all candidates.
3. There should be a minimum of 10 proposers for every candidate drawn from different polling areas.
4. No candidate should be allowed to contest from more than one constituency.
5. The campaign period should be reduced from 20 days to 14 days to bring down the election expenses and the administrative cost on the maintenance of law and order.
6. The Election Commission may be empowered to countermand election due to booth capturing even otherwise than on the report of the Returning Officer.
7. Every registered political party should publish its account annually and these should be audited by agencies specified by the Commission.
8. Non-maintenance of the true account of election expense or not filing of its true copy within the prescribed time and manner should be punishable with imprisonment and fine and on conviction the candidate should be disqualified for a period of 6 years.
9. The candidate who fails to lodge his election expenses return within the prescribed time, should automatically stand disqualified for a period of five years.
10. Violation of the Model Code of Conduct should result in the election of the candidate(s) in whose favour or with whose consent or connivance, the violation was caused, being declared void and that the candidate(s) should be disqualified for a period of six years.
11. The existing provision of section 29A of the Representation of the People Act, 1951, relating to registration of political parties, should not be deleted and there should be a specific provision to de-register a party if it violates the undertaking given under the section. The power to de-register should vest in the High Court.
12. The provisions of section 28 of the Representation of the People Act, 1950 and section 169 of the Representation of the People Act, 1951, are violative of and repugnant to the provisions of article 324 of the Constitution. The authority to make rules should therefore, be conferred totally on the Election Commission. The Election Commission shall,

however, consult the Central Government.

[English]

Division Bench of Bombay High Court

2725. SHRI ANNA JOSHI: Will the PRIME MINISTER be pleased to state:

(a) the action taken so far by the Union Government for setting up a Division Bench of Bombay High Court in Pune for Western Maharashtra;

(b) the stage at which the matter stands at present; and

(c) the reasons for delay in this regards?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c). It has not been possible for the Central Government to take any action in the matter, as no proposal has been received from the Government of Maharashtra, in consultation with the Chief Justice of the Bombay High Court.

Bring Back NRIs

2726. SHRI PRAFUL PATEL:
SHRI E.L. SHARMA PREM:

Will the PRIME MINISTER be pleased to state: whether the Government propose to call or recall Scientists/Technicians/Specialists/NRIs from U.S.A. and other countries to assist India in Scientific and Technological Research and Development works in the context of various kinds of sanctions imposed by U.S.A. and the Big - 5?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): Although there is no such proposal to call or recall Scientists/Technicians/Specialists/NRIs from U.S.A. or other countries but those expressing interest to return are duly encouraged.

[Translation]

Assistance to Assam for Job Opportunities in Flood Affected Areas

2727. SHRI MRUTYUNJAYA NAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether Union Government have received any request from Assam Government for providing special assistance for making job opportunity available to the people belonging to the flood affected areas; and

(b) if so, the action the Union Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI G. VENKAT SWAMY): (a) and (b). No Sir. However, under Jawahar Rozgar Yojana (JRY) which is being implemented in all the States/ Union Territories including that of Assam, with the basic aim of generation of additional gainful employment for the unemployed and underemployed persons in the rural areas, an amount of Rs. 3990.69 lakhs has been allocated as Central share to Assam for the year 1992-93 against which Rs. 1784.06 lakhs has already been released as first instalment for the implementation of the Yojana in the State.

[English]

Turnover of Drug Companies

2728. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the PRIME MINISTER be pleased to state:

(a) the sales, turn-over and profits for the last three years of top ten multinational and Indian sector drug companies;

(b) the details of the bulk produced from the basic stage by these Companies individually and those not producing bulk drugs from basic stage;

(c) whether the growth and profitability of the drug sector has been severely affected because of policy support; and

(d) the steps being taken to liberalise drug sector to attain the potential growth during Eighth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) To the

extent available, information is given in the Statement-I. Rest of the information would be collected and laid on the Table of the House.

(b) Industrial approval for manufacture of bulk drugs are given only as per basic stages. Manufacture from late stage intermediates/Penultimates is permitted only in a few cases taking into consideration various reasons like technological constraints, economic viability etc.

To the extent information is available, drugs manufactured by 10 leading multinational and 10 Indian companies are given in the statement-II enclosed.

(c) and (d). The Review of the Drug Policy 1986 is almost in its final stages and a Background Note has already been placed, on 12.8.92, on the Table of both the Houses of Parliament for discussion. One of the objectives of the review is to encourage more investment in the drug sector to meet the growing requirements of medicines in the country.

S.No.	Company	Year	Sales Turnover		PBT
			3	4	
1.	Ranbaxy				5
2.	Cadilira Labs.				
3.	Alembic	1989-90		11170	197
4.	Cipla				
5.	Ambala Sarabhai	1989-90		3598	(-) 151
		90-91		3406	(-) 219
6.	Lupin Labs	91-92		NA	NA
7.	Torrent Pharma				
8.	Wockhardt				

(Rs. in lakhs)

S. No.	Company	Year	Sales Turnover	PBT
1	2	3	4	5
		91-92	NA	NA
10.	E. Merck	89-90	8185	371
		90-91	10488	230
		91-92	12026	(-) 2198

Sale Turnover, Profits before Tax of Top 10 Indian Drug Companies (other than Multinationals)

(Rs. in lakhs)

S. No.	Company	Year	Sales Turnover	PBT.
1	2	3	4	5
5.	Burroughs Wellcome	89-90	10235	272
		90-91	11706	443
		91-92	NA	NA
6.	Parke Davis	Company not submitting Form - 6		
7.	Eskayaf	89-90	8040	1176
		90-91	9331	1336
		91-92	NA	NA
8.	Rhone-Poulenc	89-90	7424	518
		90-91	8835	409
		91-92	NA	NA
9.	Hindustan Ciba-Geigy	89-90	24560	2602
		90-91	29682	2690

(Rs. in lakhs)

S.No.	Company	Year	Sales Turnover	PBT
1	2	3	4	5
9.	Aristo Pharma			
10.	Unichem Labs			

STATEMENT - I

Sales Turnover, Profits before and after Tax of Top 10 Multinational Drug Companies :

(Rs. in lakhs)

S. No.	Company	Year					PBT
		1	2	3	4	5	
		Sales Turnover					
1.	Glaxo			1989-90	35387		1522
				90-91	42998		1650
				91-92	50297		1045
2.	Hoechst			89-90	30970		1082
				90-91	35211		792
				91-92	NA		NA
3.	Pfizer			89-90	12419		629
				90-91	11220		641
				91-92	NA		NA
4.	Boots			Company not submitting Form - 6			

STATEMENT-II

List of Drugs manufactured by 10 multinational and 10 Indian Companies

1. *Glaxo*

- (a) Cephalexin
- (b) Vitamin A
- (c) Ibuprofen
- (d) Betamethasone
- (e) Triple Vaccine
- (f) Ranitidine

2. *Hoechst*

- (a) Baralgan Ketone
- (b) Tolbutamide
- (c) Glybencclamide
- (d) Frusamide
- (e) Procaine
- (f) Pheniramine Malcate

3. *Pfizer*

- (a) Tetracycline
- (b) Oxytetracycline
- (c) PAs & salts
- (d) Isoniazid
- (e) Chlorprapamide
- (f) Pyrental Palmoate

4. *Boots*

- (a) Ibuprofen
- (b) Diloxenidofuroate
- (c) Insulin Crystalline

5. *Burroughs Wellcome*

- (a) Pyremathamine
- (b) Digoxin
- (c) Isoprenaline
- (d) D.E.C. Citrate
- (e) Dapsone
- (f) Trimethoprim

6. *Parke Davis*

- (a) Chloromphenicol Power
- (b) Chloromphenicol Palmitate
- (c) Amodiequin
- (d) Diphenhydramine

7. *Eskayef*

- (a) Trimaterane
- (b) Trifulparazine

8. *Rhone Poulumo*

- (a) Sulphadimidine
- (b) Sulphadiazine
- (c) Phythayl Sulphathiozole
- (d) Metromidazole

- (e) Prochlorperazine
(f) Chlorpromazine
9. *Hindustan Ciba*
- (a) Sulphaphenazole
(b) Sulphasonidine
(c) Hydrochlorothiazide
(d) Dihydralazine
10. *E. Merck*
- (a) Vitamine E
(b) Chloroquine
11. *Ranbaxy*
- (a) Ampicillin
(b) Amoxycillin
(c) Doxycycline
(d) Cloxycillin
(e) Cephalexin
(f) Chloroquine
(g) Amodiaquin
(h) Diazepam
(i) Nalidixid acid
(j) Ranitidine
12. *Cadila*
- (a) Ampicillin
(b) Amoxycillin
- (c) Sulpha-methoxazole
(d) Dexamethasone
(e) Betamethasone
(f) Ethanbutol
(g) Timidazole
(h) Mebendazole
(i) Trimethoprim
13. *Alembic*
- (a) Pencillin
(b) Ampicillin
(c) Erythromycin
14. *Cipla*
- (a) Sulphamaxazole
(b) Sulphamoxole
(c) Ibuprofen
(d) Piroxicam
(e) Diloxanidefuroate
(f) Hydrochlorthiazide
(g) Sulbutamol
(h) Terbutaline
(i) Propranolol
(j) Xanthinol
(k) Nicotinate
(l) Mebendazole

- (m) Corazepam
 (n) Nitrazepam
 (o) Dapsone
 (p) Trimethoorm

Supply of Agricultural Machinery and Cotton to Vietnam

2729. SHRI MANIKRA HODLYA
 GAVIT:
 SHRI SANAT KUMAR MAN-
 DAL:

15. *Ambalal Sarabhai*

- (a) Hydrolazine

Will the PRIME MINISTER be pleased to state:

16. *Lupin*

- (a) Rifampicin
 (b) Cephalixin
 (c) Vitamin B
 (d) Ethambutol

(a) whether the Union Government propose to supply agricultural machinery and cotton to Vietnam in lieu of import of rice from Vietnam as per trade agreement between the two countries; and

(b) if so, the details thereof?

17. *Torrent*

N.A.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No, Sir,

(b) Does not arise.

18. *Wockhardt*

- (a) Trimethoprim

Manipulation in the Import of Newsprint

2730. SHRI BASUDEB ACHARIA:
 SHRI ANIL BASU:

19. *Aristo Pharma*

N.A.

PROF. SUSANTA
 CHAKRABORTY:

Will the PRIME MINISTER be pleased to state:

20. *Unichem*

- (a) Thiacetazole
 (b) Metronidazole
 (c) Diloxamide'uroate
 (d) Hydrochlorothiazide
 (e) Terbutaline'
 (f) Diphenhydramine.

(a) whether cases of manipulation in import of newsprint have come to the notice of the Government during 1992;

(b) if so, the details thereof; and

(c) the action taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). CBI has registered 2 RCs in regard to import of

newsprint during 1992, the details of which are given below:-

- (i) the case of import of glazed newsprint from M/s. FINNPAP, Finland
- (ii) the case of import of **Standard** newsprint from M/s. Meteor Papers Ltd., London.

Both the cases are at the investigation stage with CBI.

[*Translation*]

Setting up of Gas Based Industries

2731. SHRI GIRDHAR LAL BHARGAVA:
SHRI VILAS MUTTEMWAR:

Will the the PRIME MINISTER be pleased to state:

(a) whether the Union Government propose to set up big industries of petrochemicals and fertilizers in Rajasthan, Uttar Pradesh, Assam and Gujarat;

(b) if so, the details thereof and the estimated cost thereof;

(c) whether the Union Government also propose to set up gas based industry in Sirohi and Jalaur districts of Rajasthan through proposed grid of Gujart; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). In the fertilizer sector, three gas based fertilizer plants are being set up at Gadepan (Rajasthan), Babrala (U.P) and Shajanpur (U.P.). Each of these plants has a capacity of 1350 tpd for ammonia and 2250 tpd for urea. As estimated by the promoters, the

cost of each of these plants is about Rs. 1200 crores. There is also proposal to double the capacity of the Aonla fertilizer plant of Indian Farmers Fertilizers Coop. Ltd. in U.P. at an estimated cost of Rs. 1100 crores. Krishak Bharati Coop. Ltd. has also proposed to set up a nitro phosphate plant at Haina (Gujarat) at an estimated cost of Rs. 434 crores.

In the Petro-chemicals sector, gas based partro-chemicals complexes (Including cracker units) are proposed to be set up at Gandhar (Gujarat) by Indian Petro-chemicals Corpn. Ltd. at an estimated cost of Rs. 3485 crores, and at Auraiya (U.P.) by Gas Authority of India Ltd. at an sestimated cost of Rs. 2942 crores. further, Assam Industrial Development Corporation has been given a letter of intent to set up a cracker, using natural gas produced in Assam.

(c) No, Sir.

(d) Does not arise.

[*English*]

Use and Export of Rubber

2732. DR. R. MALLU: Will the PRIME MINISTER be pleased to state:

(a) whether the Rubber Board has developed a successful technology for use of rubber on roads; and

(b) if so, whether surplus rubber is likely to be utilised for its essential artery for road transport?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) The Rubber Board has developed know how for rubberisation of roads.

(b) Some surplus rubber could be used for rubberisation of roads, if State and Cen-

tral Public works Departments come forward to adopt this system.

Chinese Arms to Neighbouring Countries

2733. DR. D. VENKATESWARA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the arms supply by China to neighbouring countries;

(b) if so, whether these arms are falling into the hands of separatist and terrorist groups operating in India;

(c) if so, whether the Government have taken up this matter with China; and

(d) if so, the response of China thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Government are aware of arms sales by China to Pakistan, Bangladesh, Sri Lanka and Myanmar, and its earlier sales to Nepal.

(b) Some arms of Chinese origin have been found in the possession of terrorist groups in India.

(c) The Chinese Government has been made fully aware of our concerns in this regard.

(d) The Chinese Government has noted our concern. China has stated that one of the principles on the basis of which it exports arms is that such sales should not contribute to any new problems or tensions in the region.

[Translation]

Disinvestment in Public Sector Undertakings

2734. SHRI BHAGWAN SHANKAR RAWAT: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have prepared any scheme/guidelines for disinvestment of Public Sector Undertakings;

(b) if so, the details thereof;

(c) the Public Sector Undertakings in which disinvestment scheme is proposed to be implemented;

(d) the criteria adopted for their selection;

(e) the amount of foreign and internal capital invested in each of these undertakings;

(f) the total amount of foreign loan on each such undertaking and the amount paid by them as interest from the date of disinvestment;

(g) the details of profit and loss incurred by these undertakings;

(h) the scheme prepared for disinvestment of loss-incurring undertakings; and

(i) the amount received from all such public sector undertakings in which disinvestment has been made?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) and (b). In his Budget Speech 1991-92, the Finance Minister had

already announced the scheme of disinvestment.

(c) and (d). government have decided to disinvest shares in 20 selected enterprises during 1992-93. The selection of the enterprises is based on the criteria of marketability of shares and the need for disinvestment.

(e) to (g). The amount of profit and loss of the enterprises, foreign investments therein, internal investments etc. are indicated in the Public Enterprises Survey 1990-91 which was placed before the Parliament on 5.3.1992. Disinvestment of shares were done in January and February, 1992. The amount of interest paid by these undertakings would be reflected in the balancesheet of the companies in the concerned years only.

(h) No scheme has been prepared for disinvestment in loss making enterprises.

(i) Rs. 3038 crores in 1991-92 and Rs. 682 crores in the first tranche of disinvestment during 1992-93 were realised.

Regarding Synthetic Filament Yarn Plant

2736. SHRI CHHEDI PASWAN: Will the PRIME MINISTER be pleased to state;

(a) whether the Government propose to set up a synthetic filament yarn plant in Bhojpur;

(b) if so, the details thereof; and

(c) the efforts made by the Union Government in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) No, Sir.

(b) and (c). Do not arise.

[English]

Production of Rubber

2737. SHRIMATI GEETA MUKHERJEE: Will the PRIME MINISTER be pleased to state:

(a) whether the Rubber Board has received proposals from some companies for growing rubber in North Bengal areas; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHED): (a) and (b). The Rubber Board has been receiving enquiries from individuals and certain companies seeking the suitability of raising rubber plantations in the Northern Districts of the State of West Bengal. They have been advised by the Rubber Board that certain areas especially in Jalpaiguri and adjoining districts in the Northern parts of West Bengal are found to be moderately suitable for economic cultivation of rubber.

Recently, a company has sought the assistance of the Rubber Board to get allotment of about 80 hectares (200 acres) of land from the Govt. of West Bengal for rubber cultivation. Although this company was assured of all possible help from the Rubber Board within the ambit of the existing rules etc., the Rubber Board has not been approached further in the matter.

[Translation]

Cement Companies In Public Sector

2738. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the cement companies in private sector are earning profits whereas the cement companies in public sector are incurring losses;

(b) if so, the reasons therefor; and

(c) the remedial steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI-MATI KRISHNA SAHI): (a) No, Sir. Profitability of Cement Companies depends primarily on factors like technology, operating efficiently, infrastructural support and proximity to market. Due to interplay of these factors Cement Companies in both the sectors are either earning profits or incurring losses.

(b) and (c). Do not arise.

Project Implemented in Bihar

2739. SHRI SHIBU SOREN: Will the PRIME MINISTER be pleased to state:

(a) the district-wise names of project/programmes implemented in Bihar from January 1, 1990 till date; and

(b) the year-wise details of expenditure incurred so far?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) and (b). Since January, 1990, the important centrally sponsored programmes under implementation in different districts of Bihar are (i) Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY) and Accelerated Rural Water Supply Programme (ARWSP). The year-wise details of expenditure incurred are as under:-

<i>Programme</i>	<i>Total Expenditure Incurred (Rs. in lakhs)</i>		
	1990-91	1991-92	1992-93
IRDP	9948.86	8384.64	2767.86 (Oct.1992)
JRY	43733.76	34102.07	14850.41 (Aug.1992)
ARWSP	1092.74	2645.29	1590.89 (Sept.1992)

Growth Rate of Uttar Pradesh

Pradesh is less as compared to that of other States;

2740. SHRI HARI KEWAL PRASAD: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(b) if so, the reasons therefor;

(c) the State-wise integrated growth rate during each of the last three years; and

(a) whether the growth rate of Uttar

(d) the steps proposed to be taken to

increase the growth rate of Uttar Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) to (c). A Statement giving the State-wise annual growth rates of the Net State Domestic Product and all India National Product at constant prices for the years 1987-88 to 1990-91 is enclosed.

Growth rates differ among the States for various reasons, like historical uneven development of infrastructure, industry and

entrepreneurship in various regions and year to year variations in rainfall and subsequent droughts and floods.

(d) The Government of Uttar Pradesh have been implementing development plans for increasing the growth rate. The Plans include investment for development of agriculture, industry, infrastructure, irrigation, rural development, education and health etc. In addition, some programmes to generate direct employment and income to the poor are also under implementation. Such developmental programmes will be reinforced during the Eight Five Year Plan (1992-97).

STATEMENT

Percentage change in Net State Domestic Product Over the Previous Year at Constant Prices

Sl. No.	States/U.T.	1987-88	1988-89	1989-90 (P)	1990-91 (Q)
1	2	3	4	5	6
1.	Andhra Pradesh	9.77	15.57	4.12	1.72
2.	Arunachal Pradesh	5.52	11.47	-2.35	9.66
3.	Assam	5.50	2.02	6.32	7.53
4.	Bihar	-6.03	11.60	1.01	9.36
5.	Goa	6.45	21.60	2.62	0.37
6.	Gujarat	-11.88	43.16	1.70	3.56
7.	Haryana	-2.07	24.34	0.72	8.53
8.	Himachal Pradesh	0.21	8.50	10.81	3.36
9.	Jammu and Kashmir	-10.92	15.24	-4.17	--
10.	Karnataka	7.40	7.94	5.85	-0.94

Sl. No.	States/U.T.	1987-88	1988-89	1989-90 (P)	1990-91 (Q)
1	2	3	4	5	6
11.	Kerala	3.94	8.95	5.23	7.25
12.	Madhya Pradesh*	15.90	9.34	0.99	12.78
13.	Maharashtra	6.91	10.22	13.75	4.67
14.	Manipur	5.98	5.25	0.20	7.18
15.	Meghalaya	9.05	4.21	8.00	4.12
16.	Nagaland	10.77	9.72	9.76	9.63
17.	Orissa	-1.44	14.95	7.35	0.14
18.	Punjab	5.05	5.15	7.70	4.20
19.	Rajasthan	-6.93	38.57	-3.10	15.61
20.	Sikkim	20.63	6.78	--	--
21.	Tamil Nadu	6.27	4.15	7.18	-0.21
22.	Tripura	12.01	9.27	6.25	--

Sl. No.	States/U.T.	1987-88	1988-89	1989-90 (P)	1990-91 (Q)
1	2	3	4	5	6
23.	Uttar Pradesh	3.78	10.47	2.86	4.87
24.	West Bengal	7.43	5.48	4.72	3.69
25.	A and N. Island	6.36	9.12	0.13	-11.73
26.	Delhi	8.96	8.75	8.60	--
27.	Pondichery	4.74	0.70	2.04	5.49
	All India (Net National Product)	3.76	11.01	6.03	5.83

∴ Not made available by the concerned State Governments.

Note: Growth rates are worked out from the estimates of Net State Domestic Product at constant (1980-81) prices for all the States except Madhya Pradesh which are at constant (1970-71) prices. Estimates of Madhya Pradesh are not comparable with other States. Mizoram does not prepare estimates of NSDP at constant prices and therefore excluded in the above comparison.

Sources: Directorates of Economics and Statistics of respective State Governments for State estimates and Central Statistical Organisation for All India Income (net national product at factor cost)

*[English]***B.I.C.P. Report on Tyre Industry**

2741. SHRI HANNAN MOLLAH:
SHRI PHOOLCHAND VERMA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Bureau of Industrial Costs and Prices has submitted any report to the Union Government in July, 1992 regarding unjustified increase of tyre prices by leading tyre manufacturers;

(b) if so, the details of the observations made by BICP; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAHI): (a) Yes, Sir.

(b) The BICP report on Costs and Prices of Automotive Tyres observed that in the increase in tyre prices effected in August/September 1991, for the industry as a whole, about 40% of the price increase was avoidable. In case of Maruti Car Tyres this avoidability was found to be of the order of 50%.

(c) The report, at present, is being examined in the Department of Industrial Development in consultation with Bureau of Industrial Costs and Prices. Action on the observations made by the BICP can be taken after the examination of the report is over.

Mounting Arrear of Cases in Courts

2742. SHRIJEEWAN SARMA: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news article entitled "Litigation explosion: Te Bureau of Courts" appearing in the Hindustan Times dated November 2, 1992:

(b) if so, the facts thereof;

(c) whether the State is the largest litigant which creates grounds for the public including Government servants to litigate;

(d) if so, the reasons thereof; and

(e) the corrective steps proposed to be taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b). Yes, Sir. The Government is aware about the increasing pendency of cases in Courts and is taking all possible steps on the basis of the recommendations made by the 11th Law Commission and also by the Malimath Committee.

(c) and (d). The State is the largest litigant on account of various factors viz., being party to all the criminal cases and writ petitions, increased Legislative activities, having a large number of employees and also due to increased awareness of the people about their legal rights.

(e) The various recommendations made by the Arrears committee which examined the problems of arrears in Courts covering various aspects like jurisdictional and procedural modifications/improvements in the judiciary, setting up of proper machinery to

avoid filing of frivolous appeals, setting up of alternative machinery for redressal of the grievances by providing for statutory appeals, setting up of quasi-judicial forums and grievances cells with adequate remedial powers etc. have been commended to Central Ministries/High Courts/ State Governments, for necessary follow-up action.

[*Translation*]

Conversion of Fair Price Shops to Kendriya Bhandar

2743. SHRIMATI BHAVNA CHIKHALIA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to convert all the Fair Price Sops in Delhi into Kendriya Bhandar;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUD-DIN AMED): (a) No, Sir.

(b) Does not arise.

(c) The proposal is not feasible.

Solar Water Pumping system

2744. SHRI DHARAM PAL SINGH MALIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Prime Minister made any announcement regarding funds provided for solar water pumping system under Non-conventional Energy Sources; and

(b) if so, the details thereof and the

progress made so far in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) Yes, Sir. An announcement has been made that over Rs. 8000.00 crores is to be provided during the Eighth Plan for non-conventional energy which includes funds for solar water pumping systems.

(b) A proposal has been made for undertaking a programme during 1993-94 on solar photovoltaic water pumping systems involving 1000 pumps and an outlay of about Rs. 28.00 crores..

[*English*]

Rural Water Supply and Sanitation Programmes

2745. SHRI K.P. SINGH DEO: Will the PRIME MINISTER be pleased to state:

(a) whether the Rural Water Supply and Sanitation Programmes are being implemented effectively in the States;

(b) if not, the reasons therefor;

(c) whether Government have evaluated the implementation of these programmes in Orissa; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) Yes, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) Under the Accelerated Rural Water Supply programme, the State Government had incurred an expenditure of Rs. 11.65 crores against a release of Rs. 11.73 crores during the last financial year. Against the target of coverage of 3864 villages with safe drinking water facilities, 3777 villages were covered in 1991-92. During 1992-93 an expenditure of Rs. 7.45 crores has been reported till September, 1992 against a release of Rs. 10.01 crores. Against a target of 2297 villages in 1992-93, the achievement till September, 1992 has been 396 villages. Under the Mini Mission Districts of Koraput, Mayurbhanj, Phulbani, and 5 blocks of Ganjam, against a target of 1908 villages, 1414 villages have been covered upto September, 1992. The expenditure incurred as far as Rs. 7.40 crores against a release of Rs. 10.44 crores.

[*Translation*]

Development of Khadi in Madhya Pradesh and Orissa

2746. SHRI KHELAN RAM JANGDE:
SHRI SRIKANTA JENA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated any scheme for the development of Khadi Grac Udyog in Madhya Pradesh and Orissa;

(b) whether any financial assistance was provided for this purpose during the year 1991-92 for Madhya Pradesh and Orissa; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (DEPARTMENT

OF SMALL SOCLE INDUSTRIES AND AGRICULTUE AND RURAL INDUSTRIES) (PROF.P.J. KURIEN): (a) to (c). The information is being collected and will be laid on the Table of the House.

[*English*]

People of Indian Origin In Afghanistan

2747. SHRI R. DHANUSKODI ATHITHAN: Will the PRIME MINISTER be pleased to state the estimated number of people of Indian origin settled in Afganistan?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATTIA): It is estimated that approximately 40,000 people of Indian origin were settled in Afghanistan. Due to unsettled condition there, however, several thousand people have, in the recent months, left Afghanistan.

[*Translation*]

Funds to Voluntary Organisations by Capart

2748. SHRI VIJOAY KUMAR YADAV: Will the PRIME MINISTER be pleased to state:

(a) the Voluntary Organizations in Bihar to which funds were provided by the Council for Advancement of People's Action and Rural Technology during the last three years, Organisation-wise and scheme-wise;

(b) the name of the agency deputed for monitoring the utilisation of funds;

(c) whether the amount allocated by CAPART has been misutilised; and

(d) if so, whether the Government propose to conduct an enquiry in this regard?

THE MINISTER OF STATE IN THE
MINISTRY OF RURAL DEVELOPMENT
(DEPARTMENT OF RURAL DEVELOP-
MENT) (SHRI UTTAMBHAI H. PATEL): (a)

The funds provided by CAPART to different
Voluntary Organisations in Bihar during the
last three years under various schemes are
given below:-

<i>Name of Scheme</i>	<i>No. of Organisations</i>
Central Rural Sanitation Programme	41
Accelerated Rural Water Supply Programme	267
Organisation of Beneficiaries	93
Development of Women and Children in Rural Areas	39
Integrated Rural Development Programme	09
Public Cooperation	35
Advancement of Rural Technology Schemes	16
Jawahar Rozgar Yojana	37

(b) The Council deposes its own officers to monitor the projects. In addition, retired government officers with experience of rural development and retired senior officers of the audit and Accounts Services are appointed as Monitors for Evaluation and maintenance of accounts of the Voluntary agencies. Experienced and well-reputed representatives of voluntary organisations are assigned the job of evaluation.

(c) and (d). By and large, the organisations are discharging their functions satisfactory. However, if any misutilisation of funds comes to notice it is dealt with appropriately including cancellation of grants, criminal action wherever warranted and debarment of the Organisation for future assistance.

[English]

Production of Alcohol

2749. PROF. K.V. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) the total production of industrial and non-industrial alcohol in the country;

(b) the total consumption thereof, and

(c) the steps taken to fill up the deficit, if any?

THE MINISTER OF STATE IN THE
MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b).
The total production of Ethylalcohol and the

quantities used in industrial and non-industrial applications during the last 2 years are as follows:

(in lakh litres)

<i>Year</i>	<i>Total Prodn.</i>	<i>Quantities used in Indl. applications</i>	<i>Non-industrial applications.</i>
1989-90	9278	3076	4611
1990-91	10,149	4597	5059

(c) There is no deficit.

[*Translation*]

Solar Thermal Power Plant In Rajasthan

2750. SHRI MANPHOOL SINGH: will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received any proposal from Rajasthan for the setting up of a 30 M.W. Solar Thermal Power Plant at Mathania village in Jodhpur district; and

(b) if so, the decision taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) Yes, Sir.

(b) The proposal is under the active consideration of Government. The Govern-

ment is looking for a commercially proven technology for the same.

[*English*]

Funds to Andhra Pradesh Under IREP

2751. SHRI M.V.V.S. MURTHY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the funds allocated and released to Andhra Pradesh under the Integrated Rural Energy Planning Programme during 1991-92 and 1992-93; and

(b) the funds utilised therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI SUKH RAM): (a) and (b). Funds allocated and released to and utilised by Andhra Pradesh under the Integrated Rural Energy Programme (Centrally sponsored Scheme) by the Planning Commission during 1991-92 and 1992-93 were as follows:-

Funds Allocated, Released and Utilised by Andhra Pradesh

(Rs. in lakh)

	1991-92	1992-93
Allocation	7.30	17.65
Releases	6.58
Utilisation	6.26	Not available

[*Translation*]**Share of India in the World Trade**2752. SHRI LAL BABU RAI:
SHRI MAHESH KANODIA.

Will the PRIME MINISTER be pleased to state:

(a) whether the country's share in World Trade is reducing gradually;

(b) if o, the country's share in World Trade during last three years; and

(c) the efforts made at Central level to increase country's share in World Trade?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The details of India's share in the world trade during the last three years, i.e., 1989, 1990 and 1991 are given below:

Year	% share in World Trade
1989	0.59
1990	0.59
1991	0.54

(Source: various issues of UN monthly Bulletin of Trade Statistics)

(c) Several changes in trade policy were introduced since July, 1991 aimed at strengthening export incentives, eliminating a substantial volume of import licensing and rationalising the import tariff structure. Rupee has been made partially convertible to encourage generation of foreign exchange. These have been further consolidated in the new Export import Policy which, inter alia, aims to promote productivity, modernisation and competitiveness of India industry and thereby to enhance its export capabilities. The policy also seeks to promote efficient and internationally competitive import substitution and self-reliance under a deregulated framework for foreign trade. A short-term Action Plan for ensuring the revival of the export momentum has been formulated. Besides, 34 commodities have been identified as 'extreme focus' sectors aimed to value increase of 30% every year, in exports.

[*English*]**Price of Natural Rubber and Export**

2753. SHRI P.C. THOMAS: Will the PRIME MINISTER be pleased to state:

(a) the international price and the domestic price of natural rubber;

(b) whether the Government have taken steps to encourage export of rubber; and

(c) the details of export thereof during

each of the last three years?

tonne FOB Malaysia.

(Source; Reuter)

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHEED): (a) As on 3rd December, 1992, the international prices of RSS-3 and SMR-20 grades of natural rubber and the domestic price of RMA-4 grade of natural rubber were as under:-

(ii) RMA -4 @ Rs. 24,000 per metric tonne in Kottayam (Kerala) market.

(b) The country does not have any assured surplus in natural rubbers as yet and hence, question of encouraging export at this stage will not arise.

(i) RSS-3 @ US\$ 850.2 per metric tonne FOB Malaysia.

(c) During the last 3 years, STC has exported RMA-5 grade of natural rubber as under:

(ii) SMR-20 @ US\$ 810.5 per metric

<i>Year</i>	<i>Qty/MTs</i>	<i>Value/Rs/Cr.</i>
1989-90	- No	Exports -
1990-91	- No	Exports-
1991-92	5834	9.27
1992-94 (so far)	5988	10.57
	11822	19.84

Regular Supply of EC Through FPS in Delhi

2754. SHRI NITISH KUMAR:
SHRI SUKHDEV PASWAN:

Will the PRIME MINISTER be pleased to state:

(a) whether foodgrains are not being regularly supplied to the consumers in Delhi;

(b) if so, whether the Government have taken certain remedial measures to ensure regular supply thereof;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) whether the prescribed quantity of foodgrain is not being distributed to all the consumers; and

(f) if so, the monthly quantity of rice, wheat and sugar prescribed for supply to each consumer?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (d). Delhi Administration has reported that foodgrains are supplied regularly to consumers through the fair price shops in the Union Territory of Delhi. Delhi administration monitors the supply and availability of essential commodities for distribution to the consumers through PDS.

(e) to (f). The scale of food grains notified is 25 Kg of food grains (wheat and rice) per adult month and half the quantity for a child. 800 gm of Sugar is given per persons per month. Delhi administration issues food grains pro rate out of the quantity allotted to them, ensuring however an issue of 8 Kg. per adult per month in J.J. /Re-settlement colonies. PDS allocations are supplemental in nature and are not intended to provide the total requirement of consumers in any State/UT.

Trade Relations with Erstwhile Soviet Union

2755. KUMARI PUSPHADEVI SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have any proposal to expand trade relation with Russia;

(b) if so, the areas identified therefor;

(c) the efforts made to widen trade with that country in the Eighth Five Year Plan; and

(d) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) Yes, Sir.

(b) to (d). The efforts to widen and expand trade with Russia include the following:-

- (i) A liberal counter trade mechanism has been put into place enabling Indian importers/exporters to buy commodities like certain type of fertilizers, non-ferrous metals, steel items, metal scrap and newsprint through the countertrade regime.

(ii) Greater marketing thrust in the changed economic environment, including more effectively participation in trade fairs, exhibitions, buyer-seller meets etc.

(iii) Promotion of direct contacts at the commercial enterprise level.

(iv) Greater emphasis on new forms of cooperation, such as joint ventures.

(v) Greater attention to consumer preferences, quality control and prices.

(vi) Diversification of structure of trade to exploit new possibilities.

National Judicial Commission

2756. SHRISRIBALLAV PANIGRAHI
SHRI MAHENDRA KUMAR
SINGH THAKUR:

Will the PRIME MINISTER be pleased to state:

(a) whether the Law Commission has recommended the setting up of a National Judicial Commission;

(b) if so, when was the recommendation made; and

(c) the reasons for not taking any decision in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (c). In its 121st Report, submitted to the Government in July, 1987, the Law Commission recommended setting up of a National Judicial Service Commission. A Constitution (Sixty-Seventh Amendment) Bill, 1990, was introduced in the Lok Sabha

on 18.5.90 for this purpose. The said Bill, however, lapsed consequent on the dissolution of the 9th Lok Sabha.

At present, there is no proposal under consideration of the Government for the setting up of the National Judicial Commission.

Export of Pickles

2757. SHRI CHIRANJI LAL SHARMA: Will the PRIME MINISTER be pleased to state:

(a) whether India is a major exporter of pickles;

(b) if so, the quantity exported to vari-

ous countries during the last three years and especially from Haryana;

(c) the value of foreign exchange earned therefrom;

(d) whether any incentive is given to such exporters; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) and (c) State-wise figures of exports are not maintained. The quantity and value of pickles/chutneys exported during the last three years are as under:-

Qty:MT
Val:Rs. Lakhs

Year	Qty.	Val.
1989-90	8443	1210 *
1990-91	8357	1276 **
1991-92	9000	1700 *

* Based on exporters returns.

** Based on DGCIS statistics.

(d) and (e). Exporters of pickles are eligible for duty drawback, the current rates of which are as under:-

Sub-Serial No.	Description of Goods	Rate Drawback.	Allocation Cus. C.Ex.
(a)	100 Pickless all sorts, packed in OTS Cans/ Glass bottles. Packed in OTS Cans.	Rs. 13.00 per Kg. of the net weight of empty containers.	All Customs

<i>Sub-Serial No.</i>	<i>Description of Goods</i>	<i>Rate Drawback.</i>	<i>Allocation Cus. C.Ex.</i>
(b)	Packed in Glass bottles	Rs. 1.45 per Kg. All Central Excise. of the net content.	

Advocate Welfare Fund in Tamil Nadu

2758. DR RAJAGOPALAN SRIDHARAN: Will the PRIME MINISTER be pleased to state:

(a) whether advocates are asked to pay two rupees for each memo appearance to be credited to the Advocate Welfare Fund in Tamil Nadu;

(b) whether the Union Government have been consulted on this issue by the Government of Tamil Nadu; and

(c) whether this Advocate Fund is to be taken over by the Central Government for welfare of advocates?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) Under the provisions of the Tamil Nadu Advocates Welfare Fund Act, 1937, every vakalatnama, other than vakalatnama filed on behalf of the Central or State Government, before any court or tribunal or other authority shall be affixed with two stamps, each of which shall have the value of one rupee, and all sums collected by way of sale off the stamps shall be credited to the Tamil Nadu Advocates Welfare Fund.

(b) Yes, Sir.

(c) No, Sir.

Subsidy on Fertilizers

2759. SHRI HARI KISHORE SINGH:

SHRIPANDURANG PUNDLIK FUNDKAH:

SHRI ANBARASU ERA:
SRI RAMASHRAY:
SHRI DEVENDRA PRASAD YADAV:

SHRI M. RAMANNA RAI:
SHRI K. PRADHANI:
SHRI KODIKKUNIL SURESH:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to restore subsidy on fertilizers owing to the growing pressure and demand from the farmers;

(b) if so, the time by which it is going to be restored;

(c) if not, the reasons therefor; and

(d) the steps proposed to enable farmers to withstand the increased prices of fertiliser?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). There is no proposal with the Government, at present, to restore subsidy on phosphatic and potassic fertilizers which were removed from price and movement control with effect from 25th August 1992. However, nitrogenous fertilizers still continue to be heavily subsidised.

(d) To compensate the farmers for increased costs of phosphatic and potassic

fertilizers, kharif procurement prices have already been revised upward. In addition, agricultural development schemes for small and marginal farmers worth about Rs.500 crores have been sanctioned by the Government for the current year. Measures have also been taken to bring down the cost of production of fertilizers. Further, a subsidy of Rs. 1,000 per tonne on DAP and Muriate of Potash, as also proportionate subsidy on complex fertilizers, is also being given to the farmers during the current Rabi season.

Gramsat Satellite

2760. SHRIG. MADEGOWDA:
SHIGEIGE FERNANDES:
SHRI MANORANJAN
BHAKTA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Indian Space Research Organisation is fabricating a satellite named as 'GRAMSAT' for integrated rural development;

(b) if so, the area of application of the satellite;

(c) the cost involved in the project;

(d) whether the Government propose to use this satellite for the telecast of specific television programmes to the rural masses;

(e) if so, the details thereof; and

(f) the time by which this satellite is likely to be launched?

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE MINIS-
TRY OF SCIENCE AND TECHNOLOGY
(DEPARTMENT OF ELECTRONICS AND
DEPARTMENT OF OCEAN DEVELOP-

MENT) (SHRI RANGAAJAN KUMARAMAN-
GALAM): (a) to (f). The Indian Space
Research Organisation (ISRO) has envis-
aged a concept of a dedicated satellite
"GRAMSAT" that could be launched by
ISRO's Geostationary Satellite Launch
Vehicle (GSLV). The salient features of the
satellite are its compatibility with GSLV and
a configuration that would be suitable for
transmitting signals for reception directly by
augmented TV receivers and also for terres-
trial rebroadcasting. The satellite could be
used to eradicate illiteracy in rural areas
and for rural development through audio-
visual education in health, hygiene, better
agricultural practices, family planning, etc.,
in the local language taking into considera-
tion local specific and culture specific re-
quirements of each region. The proposal is
yet to be considered by the Government.

Department of Space (DOS) has paral-
lely initiated necessary discussions with user
agencies such as Ministries of Information &
Broadcasting, Human Resources Develop-
ment, Education, Rural Development, etc.,
to optimise the utility and usability of the
satellite for the programmes and also to
examine the development of infrastructure
necessary before a GRAMSAT could be
launched.

Statutory Basis to CBI

2761. SHRI B.L. SHARMA PREM: Will
the PRIME MINISTER be pleased to state:

(a) whether the Government propose to
provide a statutory basis to C.B.I.

(b) whether the Government are consid-
ering to introduce the specialised nature of
expertise and training needed by C.B.I.
officers; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHIMATI MARGARET ALVA): (a) No decision has been taken by Government to grant Statutory basis to C.B.I.

(b) and (c). CBI has already its own Training Division and is imparting specialised nature of expertise to its officers. Improvements in the training content are introduced from time to time and according to needs.

Public Sector Units in West Bengal

2762. DR. SUDHIR RAY:
SHRI HARADHAN ROY:

Will the PRIME MINISTER be pleased to state:

(a) whether the existing conditions of the Public Sector units of Durgapur, Asansol, Burnpur and niganj, West Bengal is Unsatisfactory;

(b) if so, the details thereof;

(c) whether the Union Government have also received some representations in this regard; and

(d) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) to (d). Three Central Public Sector Undertakings having their registered officers on the places mentioned in the Question are running at a loss for the past three years. The performance of these are indicate in the Statement attached. Mining and allied Machinery Corporation of India Ltd., Durgapur has been referred to BIFER for revival plan. Representation, action for revival, turn around are to be taken by individual public sector undertakings and the administrative Ministries concerned.

STATEMENT

Three Central PSUs Incurring Losses for the Past Three Years is Given Below :

(Rs. in lakhs)

Name of the PSU	Year		
	1990-91	1989-90	1988-89
1. MAMC, Durgapur	(-) 4278	(-) 1808	(-) 1125
2. Bharat Ophthalmic Glass Ltd., Durgapur	(-) 1040	(-) 864	(-) 720
3. Indian Iron and Steel Co. Ltd. Bumpur	(-) 13355	(-) 13808	(-) 11955

Increase in: Project Cost

2763. SHRI K. PRDHANAI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to increase the project cost of all projects for rural development in view of the rise in prices;

(b) if so, to what extent; and

(c) the time by which it is likely to be applicable?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT): (SHRI UTTAMBHAI H. PATEL): (a) to (c). The proposed outlay for rural development in the Eighth Plan has been fixed at Rs. 30,000 crore as against an expenditure of Rs. 10,956 crore in the Seventh Plan. Thus, the outlay has been substantially stepped up and this is expected to take care of rise in prices.

The major programmes viz. Integrated Rural Development Programme (IRDP) and Jawahar Rozgar Yojana (JRY) are being implemented by District Rural Development Agencies/Zilla Parishads at district level. At village level, the Gram Panchayats are implementing agency for JRY. These authorities accord approval to the project and there is in ceiling on the cost of the work to be undertaken under JRY; only such work

man generally be taken up whose size and cost are low so that they may be implemented at the local level and do not involve high level of technical inputs etc. In respect of IRDP, the selected families are provided subsidy and back credit. It is proposed to raise the average investment per family under IRDP to Rs. 10,000 during the Eighth Plan.

Small/Medium/Heavy Industries in Gujarat

2764. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state :

(a) the number of small, medium and heavy industries established in private/public sectors in Gujarat during each of the last three years;

(b) whether the Government of Gujarat have submitted any proposal to make available the required power at cheaper rates; and

(c) if so, the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAHI): (a) As per information furnished by Government of Gujarat, the following Number of small, Medium and Heavy industries have been established in private/public sectors in Gujarat.

Year	Small Scale Industries	Medium & Heavy Industries
1989-90	8568	19
1990-91	10073	51
1991-92	11802	11

All these are in private sector.

(b) No, Sir.

(c) Does not arise.

Technology Park

2765. SHRI V.S. VIJYCARAGHAVAN:
Will the PRIME MINISTER be pleased to state:

(a) whether the work on the Technology park at Kozhikode in Kerala has been started;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether any foreign company has agreed to set up any projects in the said park; and

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANAGALAM): (a) to (e). Government of India has no proposal to set up any Technology Park at Kozhikode in Kerala. However, under the Electronics Hardware Technology Parks (EHTP) and Software Technology Parks (STP) schemes, Technology Parks can be set up by the State Government or the private sector anywhere.

Damage to Imported Newsprint at Kantapukur

2766. SHRI MOHAN SING (DEORIA):
Will the PRIME MINISTER be pleased to state:

(a) whether the imported newsprint

stored in the Central Warehousing Corporation's godown at the Kantapukur in Kuddalore has been badly damaged;

(b) whether on earlier occasion also newsprint were damaged in the godowns;

(c) if so, the details of loss occurred due to the damage;

(d) whether the Government have made any inquiry into the matter; and

(e) if so, the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir.

(b) Yes Sir.

(c) Due to inundation during Sept., '91 and June '92 in which bottom layers of newsprint stocks were affected in the flood incidents in one shed (Gama Shed). No further or fresh stocks were stored in this shed after Sep. '92. The damage to the old stock during heavy rains of June '92 was again caused to the same old stocks which was earlier damaged during the rains in Sept., '91.

Due to torrential rain on 10.7.92 the entire locality of Kantapukur, Calcutta Port Trust Complex inundated for reasons of which "W" Shed having newsprint stocks of STC were affected. The details of total loss due to torrential rain and inundation are given below:-

(i) Glazed Newsprint 59,930 MTs valued at Rs.15,15,703/-

(ii) Standard Newsprint 285.639 MTs valued at 50,35,816/-

(d) No, Sir.

(e) Does not rise.

Crisis in Public Sector Undertakings of Kerala

2767. SHRIMATI SUSEELA GOPALAN: Will the PRIME MINISTER be pleased to state:

(a) whether most of the central public sector undertakings in Kerala are facing crisis;

(b) if so, the details and reasons therefor; and

(c) the remedial measures proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPTT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) to (c). As on March 1991, upto which period only the information is available, only one enterprise i.e. Cochin Shipyard Ltd. amongst others, having its registered office in the State of Kerala has suffered losses in consecutive years and has since been categorised as a sick enterprise under the definition of SICA, referable to BIFR for formulation of revival/rehabilitation plans.

Indo-US Talks

2768. SHRI MANIKRAO HODLYA CAVIT:

SHRI BAPU HARI CHAURE:
SHRIMATIDILKUMARIBHANDARI:

SHRI RAMASHRAY PRASAD SINGH:

DR. D. VENKATESWARA RAO:

SHRI GURUDAS KAMAT:
SHRI C. SREENIVAASAN:

Will the PRIME MINISTER be pleased to state:

(a) whether the second round of Indo-US official level bilateral talks on various issues including non-proliferation and regional security were held in Washington recently; and

(b) if so, the details of the issues discussed and the broad outcome of the talks;

(c) whether Pakistan opted out of such bilateral talks with the US and insisted on five-nation Conference on Non-proliferation in South Asia;

(d) if so, the details thereof and the views of the Government in the matter;

(e) whether US put forward any proposal regarding freeze on production of fissile material; and

(f) if so, the response of the Indian delegation threat?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, Sir. The second round of Indo-US official level bilateral talks was held in Washington from 12-13 November 1992.

(b) The issues discussed related to disarmament, non-proliferation and regional security. These discussions are part of an ongoing dialogue between the two countries with a view to developing a better understanding of each other's perceptions in these fields.

(c) Government has seen reports that Pakistan continues to favour the idea of 5-Nation Conference as was proposed by their Prime Minister on 6th June, 1991.

(d) Government of India have rejected the proposal of a 5-Nation Conference on the grounds that it does not contain any new ideas and that nuclear disarmament issues should be addressed on a global basis.

(e) In July this year, the US Government halted the production of plutonium and highly enriched uranium for weapons purposes and have urged other states to undertake similar measures.

(f) Government of India maintains that the most effective and lasting solution to the problem of nuclear Proliferation is through internationally negotiated verifiable agreements.

[Translation]

Funds to States Under Rural Development Programmes

2769. SHRI RAM TAHAL CH-
 OUDHARY:
 SHRI KHELAN RAMJANGDE:
 SHRI ROBIN DEKA:

Will the PRIME MINISTER be pleased to state:

(a) the total amount proposed to be spent on rural development programmes in Bihar, Madhya Pradesh and Assam during the year 1992;

(b) the amount proposed to be spent on Education and Health programmes

(c) whether the State Government had utilised the entire funds allocated during the last year; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) The details of the total amount proposed to be spent on major rural development programmes in the States of Bihar, Madhya Pradesh and Assam during 1992-93 are as under:-

	Programme	Total amount allocated (Rs. in lakh)		
		Bihar	Madhya Pradesh	Assam
1.	Integrated Rural Development Programme (IRDP)	9778.00	6472.00	1332.00
2.	Jawahar Rozgar Yojana (JRY)	37517.48	25750.93	4988.36
3.	Accelerated Rural Supply Programme (ARWSP)	2999.00	2810.00	1370.00

(b) the amount of Central assistance released to Bihar, Madhya Pradesh and Assam during 1992-93 for major Centrally

Sponsored Schemes under 'Health' are as under:-

<i>State</i>	<i>Amount of Central assistance released (Rs. in lakhs)</i>
1. Bihar	349.30
2. Madhya Pradesh	908.49
3. Assam	394.15

The release of funds on Education to State Governments is made keeping in view the proposals received for various State Governments, the capability of the State Governments to utilise the funds and the availability of the funds with the Government of India. The anticipated expenditure during 1991-92 for Assam and Madhya Pradesh in respect of operation Block Board was Rs.

420.48 lakh and Rs. 846.91 lakh respectively. Corresponding figure for Bihar is not available.

(c) and (d). The State Governments utilised almost the entire funds allocated to them during 1991-92 as may be seen from Annexure-I.

STATEMENT

Details of Amount Allocated and Utilised for Major Rural Development Programmes in Bihar, Madhya Pradesh and Assam During 1991-92

Name of Programme	(Rs. in lakhs)		
	1	2	3
	Amount Allocated during 1991-92	Amount utilised during 1991-92	
Integrated Rural Development Programme (IRDP)			
	Bihar	10361.80	8881.29
	Madhya Pradesh	6865.57	9371.38
	Assam	1414.06	1286.82
Jawahar Razgar Yajana (JRY)	Bihar	35537.23	34102.07
	Madhya Pradesh	23885.31	31681.83
	Assam	4334.33	5000.44
Accelerated Rural Water Supply Programme ARWSP	Bihar	2999.00	2645.00
	Madhya Pradesh	2819.00	3287.00
	Assam	1370.00	1762.00

Reserved Posts

2770. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to State:

(a) whether for recruitment and departmental promotions in the Ministries/Departments of the Union Government in reserved as well as in general categories, if suitable candidates for reserved category are not available, the entire process for recruitment or promotions in general category posts is also held up or cancelled;

(b) if so, the reasons therefor;

(c) whether the Government propose to process the recruitment or promotions in both these categories separately;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) No, Sir.

(b) to (e). Do not arise.

Drinking Water Projects of Bihar

2771. SHRI NAWAL KISHORE RAI: Will the PRIME MINISTER be pleased to state:

(a) the number of drinking water projects received from the Government of Bihar for approval during years 1990-91 and 1991-92;

(b) the number of such projects approved by the Government and the number of projects still pending; and

(c) the amount sanctioned by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRIUTTAMBHAI H. PATEL): (a) Two projects for bilateral assistance were received for technical approval in January, 1991.

(b) These two projects were approved and sent to the Ministry of Finance for obtaining assistance from a suitable donor under the bilateral programme. However, the State Government has been advised to prepare the revised Projects as suggested by the bilateral agency.

(e) Does not arise.

[English]

U.K. Deputy Under Secretary Visit to India

2772. SHRIMATI BIBHU KUMARI DEVI: Will the PRIME MINISTER be pleased to state:

(a) whether the Deputy Under Secretary in the Foreign Office of U.K. visited India recently; and

(b) if so, the subjects figured in his talks with Indian leaders and the broad outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO): (a) Yes, Sir.

(b) There was a comprehensive exchange of views on bilateral issues including on-going cooperation to curb terrorism and forthcoming high level visits. A broad range of regional and international issues of mu-

tual interest were also discussed. Both sides expressed the view that bilateral relations were progressing satisfactorily and agreed that the process of ratification of the Extradition Treaty and Agreement on Confiscation of Property related to Terrorism and Drought-trafficking, which was already underway, should be brought to an early successful conclusion.

Computerisation of Land Records

2773. SHRI KHARISINH CHAVDA:
KUMARI FRIDA TOPNO:

Will the PRIME MINISTER be pleased to state:

(a) the financial assistance to States for undertaking a pilot project on computerisation of land records during 1992-93, State-wise; and

(b) the progress made in this regard State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT): (SHRI G. VENKAT SWAMY): (a) and (b). Under the Central Sector Scheme of computerisation of land records, a provision of Rs. 4.50 crores have been earmarked for the year 1992-93. States have been requested to submit the project proposals for additional districts for undertaking computerisation of land records. Funds will be released once the proposals have been finalised.

[Translation]

Chemical Industries in Uttar Pradesh

2774. SHRI GAYA PRASAD KORI:
Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set-up some chemical industries in Uttar Pradesh;

(b) if so, the details of the proposals received in this regard; and

(c) the names of the places selected for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA OHAN): (a) Yes, Sir.

(b) and (c). M/s Gas Authority of India, a Government of India Undertaking, propose to set up a Crackler project for manufacture of methylene, propylene and down-stream products at Auraiya in the State of Uttar Pradesh.

Subsidy on Fertilizers

2775. SHRI RAMPAL SINGH: Will the PRIME MINISTER be pleased to state:

(a) the estimated amount on the Government are likely to save from the withdrawal of subsidy on fertilizers;

(b) whether the Ministry of Agriculture will increase the prices of Agriculture produce of farmers in proportion to the rise in the prices of fertilizers; and

(c) if so, the time by which announcement to this effect is likely to be made by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) Only phosphatic and potassic fertilizers have been removed from the price control and subsidy scheme w.e.f. 25.8.1992. Even in respect of these fertilizers a special subsidy is being given during the current Rabi season at the

rate of Rs. 1,000 per tonne each in case of DAP and Muriate of Potash and proportionate nutrient content-wise on other complex fertilizers. However, nitrogenous fertilizers still continue to be heavily subsidised.

Due to de-control of phosphatic and pottassic fertilizers approximately Rs. 2,000 crores on fertilizers subsidy would be saved during the current year. However, due to 10% reduction in the price of Urea and re-introduction of subsidy on low analysis nitrogenous fertilizers with effect from 25th August 1992, the subsidy out-go on nitrogenous fertilizers would be higher.

(b) and (c). The procurement prices of Kharif 1992 crops have already been raised substantially as compared to last year taking note of increase in the price of de-controlled fertilizers. The price policy for Rabi 1992-93 crops will be announced in due course.

[English]

Manufacture of Drugs

2776. DR. KARTIKESWAR PATRA: Will the PRIME MINISTER be pleased to state:

(a) the drugs presently being manufactured by the Orissa Drugs and Chemicals Limited, Bhubaneswar;

(b) the reasons for its poor performance; and

(c) details of steps taken or proposed to be taken to revamp the industry and to achieve better performance?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) Orissa Drugs & Chemicals Limited (ODCL) Bhubaneswar does not manufacture any bulk drug. It is engaged in the manufacture of

pharmaceutical formulations like Tablets, Capsules, Powder, Infusions etc.

(b) The main reasons for the poor performance of the company are acute scarcity of working capital resulting in low capacity utilisation, inadequate purchase preference from the State Government; delayed payments by Government Departments against supplies made; frequent power cuts in the State and the inadequacies in marketing techniques which mainly depended supplies to Government Institutions.

(c) The company had, in compliance with provisions of Section 15 of the Sick Industrial Companies (Special Provisions) Act, 1985, made a reference to the Board for Industrial & Financial Reconstruction BIFR. The (BIFR), upon considering the reference, declared ODCL as a sick industrial company as per the provisions of the said Act. The BIFR has appointed Industrial Development Bank of India (IDBI) as an operating agency under the provisions of Sick Industrial Companies (Special Provisions) Act, 1985 to consider options and prepare a Rehabilitation package for the company.

Capacity of Granite Processing Units in the Country

2778. SHRI V. KRISHNARAO: Will the PRIME MINISTER be pleased to state:

(a) the total estimated capacity of the granite processing units in the country at present;

(b) whether this capacity is likely to be doubled in the near future; and

(c) if so, the steps taken by the Government in this context?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT

OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAH): (a) to (c). Information is being collected and shall be placed on the Table of the House.

Indo-US Trade

2779. SHRI SATYA DEO SINGH:
DR. D. VENKATESWARA
RAO:
SHRI BRIJ BHUSHAN
SHARAN SINGH:

Will the PRIME MINISTER be pleased to state:

(a) the country to whom India makes maximum export;

(b) the percentage of Indian exports to USA out of the total Indian exports;

(c) the percentage of import made from the USA out of the total imports made by India;

(d) whether Indian exports and imports are likely to be improved as a result of change of administration in USA; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) to (e) the country to which India makes the maximum exports is the US. The US accounted for about 16% of our total exports and 10% of total imports in 1991-92. The sluggishness in the US economy has had its effect on our exports while import compression measures during 1991-92 restrained our imports. Indian exports are likely to improve when the US economy shows improvement.

Starvation Deaths

2780. SHRI RABI RAY: Will the PRIME MINISTER be pleased to state:

(a) whether Starvation deaths have taken place in different parts of the country during the last three months due to faulty functioning of the Public Distribution System as reported in 'Indian Express' dated November 16, 1992; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION (SHRI KAMALAUDDIN AHMED): (a) and (b). the concerned State Government (Bihar) which was contacted in regard to the report in the news item has indicated that some deaths had occurred due to diseases but not due to starvation. They had indicated however, that steps had been taken to ensure increased availability of PDS foodgrains in Patamu Districts.

Utilisation of Funds From Disinvestment

2781. SHRI ATAL BIHARI
VAJPAYEE:
SHRI SHANKERSINH
VAGHELA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Deputy Chairman of the Planning Commission in the conference of State Industry Ministries on 16th October, 1992 observed that the funds accruing from disinvestment of shares of public sector undertakings should not be used for revenue expenditure;

(b) if so, whether the above observations are in line with the present policy of the Government regarding utilisation of funds collected from disinvestment of shares;

(c) the names of public sector undertakings whose shares have been disinvested

so far the percentage of shares disinvested and the amount collected;

(d) the manner in which these funds have been utilised or are proposed to be utilised;

(e) the details of the private sector bidders participated in the purchase of such shares and the amount involved in each case and;

(f) the manner in which the procedure of disinvestment in the second round has improved?

THE MINISTER OF STATE IN THE

MINISTRY OF INDUSTRY (DEPARTMENT OF HEAVY INDUSTRY AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) to (f). During 1991-92 Budget Speech, it was made clear that the Government will disinvest shares of selected public enterprises in order to raise non-inflationary resources. The Deputy Chairman did not rule out the utilization of the funds as non-inflationary resources. The 1992-93 Budget Speech also announced disinvestment of shares for raising Rs. 3500 crores for raising resources and also to contribute Rs. 1000 crores to National Renewal fund. The names of the purchasers in which shares were disinvested, and the percentage of shares disinvested are given in the Statement attached.

STATEMENT

(A) The Details of PSEs whose shares have been disinvested in 1991-92 and 1992-93 (First Tranche)

Sl. No.	Name of the PSE	% disinvestment 1991-92	% disinvestment 1992-93 (1st Tranche)
1	2	3	Tranche
1.	Hindustan Petroleum Corpn. Ltd.	20.00	5.00
2.	Indian Railway Constn. Co. Ltd.	0.27	-
3.	Minerals and Metals Trading Corpn.	0.67	-
4.	Bharat Petroleum Corpn. Ltd.	20.00	5.00
5.	Bharat Earthmovers Ltd.	20.00	-
6.	Videsh Sanchar Nigam Ltd.	20.00	-
7.	State Trading Corpn.	7.98	-
8.	Bharat Heavy Electricals Ltd.	20.00	-
9.	Shippint Corpn. of India	20.00	-
10.	Indian Petrochemicals Corpn. Ltd.	20.00	-

Sl. No.	Name of the PSE	% disinvestment 1991-92	% disinvestment 1992-93 (1st)
1	2	3	Tranche
11.	HIMT Ltd.	5.43	5.00
12.	Dredging Corpn. Ltd.	1.44	.
13.	Bharat Electronics Ltd.	20.00	.
14.	Cochin Refineries Ltd.	10.01	.
15.	Indian Telephone Industries Ltd.	20.00	.
16.	Adhrew Yule	13.57	.
17.	Hindustan Organic Chemicals Ltd.	20.00	.
18.	Hindustan Cables Ltd.	3.64	.
19.	Madras Refineries Ltd.	20.00	.
20.	Mahanagar Telephone Nlgam Ltd.	20.00	.
21.	Rashtriya Chemicals and Fertilizers Ltd.	5.64	1.57

Sl. No.	Name of the PSE	% disinvestment 1991-92	% disinvestment 1992-93 (1st)
1	2	3	Tranche
22.	Steel Authority of India Ltd.	5.00	0.52
23.	Neyveli Lignite Corporation	5.00	1.04
24.	National Aluminium Co. Ltd.	2.72	5.00
25.	Hindustan Zinc Ltd.	20.00	2.58
26.	Bongalgaon Refineries and Petrochem Ltd.	20.00	-
27.	National Fertilizers Ltd.	2.28	-
28.	Fertilizers and Chemicals (Travencore) Ltd.	1.54	-
29.	Hindustan Photofilms Mig. Co. Ltd.	16.05	-
30.	CMC Ltd.	16.69	-

B. Details of Purchasers of PSU Shares in 1991-92

1. Unit Trust of India
2. Canbank Mutual Fund
3. General Insurance Corporation
4. Life Insurance Corporation
5. LIC Mutual fund
6. PNB Mutual Fund
7. SBI Mutual Fund
8. SBI Capital Markets
9. Indian Bank Mutual fund
10. Bank of Baroda
11. Allahabad Bank
12. Corporation Bank
13. Canbank Financial Service
14. BOI Mutual Fund.

C. Details of Purchasers of PSU Shares in the First Tranche of disinvestment of 1992-93.

1. Bank of Baroda
2. Bank of India Mutual Fund.
3. General Insurance Corporation.
4. GIC Mutual Fund.
5. Housing Development and Finance Corporation*
6. Life Insurance Corporation.
7. LIC Mutual fund.

8. LN Shroff & Company*
9. Punjab National Bank.
10. PNB Mutual Fund.
11. SBI Fund Management Ltd.
12. Unit Trust of India.

* indicates private parties.

Assistance to Kerala for Sick Units

2782. SHRI V.S. VIJAYARAGHAVAN
Will the PRIME MINISTER be pleased to state:

(a) the total financial assistance granted to Kerala by the Union government during 1990-91 and 1991-92 for revival of sick small scale units; and

(b) the amount earmarked for the above units for the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES) (PROF. P.J. KURIEN): (a) and (b) No financial assistance was granted to Kerala by the Union Government during 1990-91 and 1991-92 for revival of sick small scale Units as no request was received from the State Government of Kerala. However, the assistance sanctioned by SIDBI under Refinance Scheme for rehabilitation of sick units to the State of Kerala was Rs. 35.6 lakhs during 1990-91 and 1991-92.

South Asian Festival

2783. SHRI N.K. BALIYAN:
PROF. PREM DHUMAL:

Will the PRIME MINISTER be pleased to state:

(a) the total expenditure incurred on the first South Asian Festival of SAARC countries hosted in Delhi during October, 1992;

(b) the aim achieved by the festival;

(c) whether some other country from amongst SAARC countries have come forward to host the second festival; and

(d) if so, the likely dates when it is going to be held?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) Total expenditure incurred on the First South Asian Festival of SAARC countries in October, 1992 is being compiled from various venues/centres and is not immediately known.

(b) The First South Asian Festival of SAARC countries was planned in the spirit of SAARC as a people-to-people event. It presented the cultural heritage of the member countries through a variety of arte facts covering 5000 years of civilisation and through crafts, contemporary art, children's paintings, photographs, films, performing arts etc. Over 300 performances were arranged in 33 cities.

The Festival has helped to increase mutual understanding among the people of SAARC countries.

(c) and (d). No, Sir. However the SAARC Calendar of Activities for 1993 is expected to be finalised soon at official level meetings which will precede the forthcoming 7th SAARC Suit at Dhaka, and we may expect an offer to be conveyed at that time.

Tractor (Distribution and Sale) Control Order, 1971

2784. SHRI RAM BADAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Tractor (Distribution and Sale) Control Order, 1971 is not being implemented by the Government;

(b) if so, the reasons therefor;

(c) whether the interest on booking amount deposited by the farmers is not given to them by the tractor dealers; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT) (SHRI-MATI KRISHNA SAHI): (a) and (b). the tractor (Distribution & Sale) Control Order, 1971 was rescinded w.e.from 29.1.1988 as it was felt that there was no justification for any administrative control over the distribution of tractors which had settled down through the interplay of market forces.

(c) and (d). The acceptance of advance money against booking is considered a contractual obligation between a customer and the company.

Agro-based Industries

2785. SHRI ASLAM SHER KHAN:
KUMARI FRIDA TOPNO:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up more agro-based industries as there is a great scope to generate employment in this sector;

(b) if so, the schemes drawn up so far in this regard during the Eighth Five Year Plan period; and

(c) the locations identified in each State/

Union-Territory so far for the setting up of these industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRICULTURE AND RURAL INDUSTRIES) (PROF.P.J. KURIEN): (a) to (c). Industrialisation is the specific responsibility of the State Govt. concerned and the Central Govt. only supplements the efforts of the State govt. by providing various incentives. Since majority of the Agro based food processing units are in small scale sector, they enjoy the benefits that are available to the small scale units from time to time such as concessional finance, excise concessions, raw materials etc.

The State govt. through their DICs assist the entrepreneurs in setting up Agro Based Processing units, based on local raw materials to generate employment opportunities in the area.

Shortage of Fertilisers

2786. DR. KRUPASINDHU BHOI:
SHRI GOPI NATH GAJAPATHI:
SHRI KASHIRAM RANA:
SHRI MAHESH KANODIA:

Will the PRIME MINISTER be pleased to state:

(a) whether there is acute shortage of various kinds of fertilisers in several states in the country;

(b) if so, the States which are facing acute crisis and

(c) the remedial steps taken by the

Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILISERS (DR. CHINTA MOHAN): (a) There is no overall shortage of major fertilisers in any of the States.

(b) and (c). Do not arise.

Export of Iron Ore to China

2787. SUBASH CHANDRA NAYAK:
Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal to export iron ore to China; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHED): (a) The trade protocol with China for the calendar year 1992 provides for export of iron ore including iron ore concentrates from India to China.

(b) An indicative quantity of 7.5-14.0 lakhs tonnes of iron ore including concentrates to be exported from India to China for the calendar year 1992 has been mentioned in the Trade Protocol with the China.

Exports of iron ore to China during April-August 1992 are estimated at 6.56 lakh tonnes valued at Rs. 29.71 crores as per DGCI&S statistics.

11.31 hrs

The Lok Sabha then Adjourned till Eleven of the Clock on Wednesday, December 16, 1992/Agrahayan 25, 1914 (Saka)